

LOK SABHA
BULLETIN—PART I
[Brief Record of Proceedings]

Thursday, July 8, 1982/Asadha 17, 1904 (Saka)

No. 251

11 A.M.

1. Oath or Affirmation

Seven Members took the oath or made the affirmation as follows, signed the Roll of Members and took their seats in the House:—

4 in Hindi

1 in English

1 in Marathi

1 in Bengali

2. Obituary References

The speaker made references to the passing away of Sarvashri Maldevji M. Odedra and Cumbum N. Natarajan, Sitting Members and Shri Hira Vallabh Tripathi, who was a Member of the Provisional Parliament and First Lok Sabha, Shri P. T. Thanu Pillai, who was a Member of the First and Second Lok Sabha, Shri Satya Narain Singh, who was a Member of Fourth Lok Sabha, Shri Radha Ramani, who was a Member of the First and Second Lok Sabha, Mirza Mohammad Afzal Beg, who was a Member of the Constituent Assembly and Provisional Parliament, Shri Shree Narayan Das, who was a Member of the Provisional Parliament and First, Second and Third Lok Sabha and Shri Sarangdhar Sinha, who was a member of the Constituent Assembly and First and Second Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

3. Starred Questions

Starred Questions Nos. 1, 2, 4 and 5 were orally answered. Replies to remaining questions were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Questions Nos. 1—48, 50, 51, 53—144, 146—152, 154—170 and 172—210 were laid on the Table.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 416(E) (Hindi and English versions) published in Gazette of India dated the 21st May, 1982 containing the Order issued under sub-section (1) of section 3 of the Extradition Act, 1962 regarding application of the Act, other than provisions of Chapter III, to Thailand, under section 35 of the said Act.
- (2) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Calcutta, for the year 1980-81 alongwith Accounts and the Audit Report thereon.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Museum, Calcutta, for the year 1980-81.
(b) A statement (Hindi and English versions) showing reason for delay in laying the papers mentioned at (2) above.
- (3) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, Delhi, for the year 1980-81 alongwith Accounts and the Audit Report thereon.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Public Library, Delhi, for the year, 1980-81.
(b) A statement (Hindi and English versions) showing reason for delay in laying the papers mentioned at (3) above..

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the @Annual Report of the Special Organising Committee for Asian Games, 1982, for the year 1980-81.
- (5) A copy of Proclamation (Hindi and English versions) dated the 24th May, 1982 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 17th March, 1982 in relation to the State of Kerala, published in Notification No. G.S.R. 421(E) in Gazette of India dated the 24th May, 1982 under article 356(3) of the Constitution.
- (6) A copy of Assam Government Notification No. PLA 906/82/3 dated the 5th May, 1982 (Hindi and English versions) declaring services in any undertaking or establishment owned or controlled by the State Government for storage, supply and distribution of foodgrains and other essential commodities; agricultural inputs and machinery; publication, production and distribution of text books; and storage, supply and distribution of seeds for agricultural operation to be essential services within the State of Assam for the purpose of the Essential Services Maintenance (Assam) Act, 1980, under sub-section (2) of section 2 of the said Act as amended by the Essential Services Maintenance Act, 1981.
- (7) A copy of the Annual Report (Hindi and English versions) of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 1980-81 along with Accounts and the Audit Report thereon.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Indian Medicines Pharmaceutical Corporation Limited, Ranikhet (U.P.) for the year 1979-80.

@The Annual Report was laid on the Table on the 18th February, 1982.

- (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Ranikhet (U.P.), for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (10) A copy of the Annual Report (Hindi and English versions) of the Institute for Post Graduate Teaching and Research, Gujarat Ayurved University, Jamnagar, for the year 1978-79 along with Audited Accounts.
- (11) A copy of the Annual Report (Hindi and English versions) of the Institute for Post Graduate Teaching and Research, Gujarat Ayurved University, Jamnagar, for the year 1979-80 along with Audited Accounts.
- (12) A copy of the Annual Report (Hindi and English versions) of the Institute for Post Graduate Teaching and Research, Gujarat Ayurved University, Jamnagar, for the year 1980-81 along with Audited Accounts.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) to (13) above.
- (14) A copy of the Railway Accidents (Compensation) (Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. S.O. 387(E) in Gazette of India dated the 4th June, 1982, under sub-section (3) of section 82J of the Indian Railways Act, 1890.
- ✓ (15) A copy of the Order (Hindi and English versions) dated the 20th June, 1982 issued by the President in pursuance of article 280 of the Constitution, constituting the Eighth Finance Commission, published in Notification No. S.O. 434(E) in Gazette of India dated the 21st June, 1982.
- (16) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
- (i) The Income-tax (Third Amendment) Rules, 1982, published in Notification No. S.O. 365(E) in Gazette of India dated the 27th May, 1982.

- (ii) The Income-tax (Fourth Amendment) Rules, 1982, published in Notification No. S.O. 372(E) in Gazette of India dated the 29th May, 1982.
 - (iii) The Income-tax (Fifth Amendment) Rules, 1982, published in Notification No. S.O. 433(E) in Gazette of India dated the 21st June, 1982.
 - (iv) The Income-tax (Sixth Amendment) Rules, 1982, published in Notification No. S.O. 448(E) in Gazette of India dated the 26th June, 1982.
- (17) A copy each of the following Notification (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 397 published in Gazette of India dated the 24th April, 1982 together with an explanatory memorandum regarding supersession of notification No. 39-Customs dated the 17th March, 1973 and prohibiting the import into, and export out of India of the Psychotropic Substances specified therein.
 - (ii) G.S.R. 398 published in Gazette of India dated the 24th April, 1982 together with an explanatory memorandum prohibiting the export out of India of the Psychotropic Substances specified in the notification.
 - (iii) G.S.R. 366(E) and 367(E) published in Gazette of India dated the 1st May, 1982 together with an explanatory memorandum exempting certain specified goods imported into India in connection with petroleum operations from the whole of the basic, additional and Auxiliary duty of customs leviable thereon.
 - (iv) G.S.R. 412(E) published in Gazette of India dated the 14th May, 1982 together with an explanatory memorandum excluding from the assessable value the freight incurred on the transshipment of containerised cargo for the purpose of levy of customs duty.
 - (v) G.S.R. 413(E) published in Gazette of India dated the 14th May, 1982 together with an explanatory memorandum excluding from the assessable value

the freight incurred on the transshipment of the containerised cargo for the purposes of levy of auxiliary duty.

- (vi) G.S.R. 418(E) published in Gazette of India dated the 22nd May, 1982 together with an explanatory note regarding increase in the customs duty on tinplates and tinned sheets from fifty-five per cent *ad valorem* to sixty-five per cent *ad valorem*.
- (vii) G.S.R. 419(E) published in Gazette of India dated the 22nd May, 1982 together with an explanatory note making further amendment to Notification No. 45-Customs dated the 1st March, 1979 so as to correct the names of certain bulk drugs which are exempt from Customs Duty.
- (viii) G.S.R. 443(E) published in Gazette of India dated the 1st June, 1982 together with an explanatory note regarding reduction in the export duty on Coffee from rupees three hundred per quintal to rupees one hundred and twenty per quintal.
- (ix) G.S.R. 450(E) published in Gazette of India dated the 8th June, 1982 together with an explanatory note making further amendments to Notification No. 30-Customs dated the 1st March, 1981 so as to clarify the concessional basic customs duty of forty-five per cent *ad valorem* on ceramic dielectric imported for the manufacture of ceramic capacitors.
- (x) G.S.R. 454(E) published in Gazette of India dated the 16th June, 1982 together with an explanatory memorandum regarding revised rate of exchange for conversion of Swiss Francs into Indian currency or *vice-versa* in supersession of notification dated the 1st April, 1982.
- (xi) G.S.R. 455(E) published in Gazette of India dated the 17th June, 1982 together with an explanatory note making certain amendment to Notification No. 133-Customs dated the 11th May, 1982 so as to clarify the concessional auxiliary duty of customs of ten per cent on certain specified internal combustion piston engines and parts thereof.

(18) A copy of Notification No. G.S.R. 365(E) (Hindi and English versions) published in Gazette of India dated the 30th April, 1982 together with an explanatory memorandum exempting visiting dignitaries participating in the Science and Technology Conference of developing countries from payment of foreign travel tax in respect of their international journey to any place outside India at the close of the Conference, under section 41 of the Finance Act, 1979.

(19) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—

(i) The Central Excise (Sixth Amendment) Rules, 1982, published in Notification No. G.S.R. 414 in Gazette of India dated the 1st May, 1982.

(ii) The Central Excise (Seventh Amendment) Rules, 1982, published in Notification No. G.S.R. 443 in Gazette of India dated the 15th May, 1982.

(iii) The Central Excise (Eighth Amendment) Rules, 1982, published in Notification No. G.S.R. 483 in Gazette of India dated the 22nd May, 1982.

(iv) The Central Excise (Ninth Amendment) Rules, 1982, published in Notification No. G.S.R. 539 in Gazette of India dated the 5th June, 1982.

(20) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 353(E) published in Gazette of India dated the 24th April, 1982 together with an explanatory memorandum regarding exclusion of cost of durable containers from the assessable value of Nitrogen, Carbon dioxide, Refrigerant Gases, Argon, Helium, Compressed Air and Hydrogen.

(ii) G.S.R. 369(E) published in Gazette of India dated the 6th May, 1982 together with an explanatory memorandum regarding exemption from duty on re-rubberising and relining tanks, vessels and pipes.

(iii) G.S.R. 411 published in Gazette of India dated the 1st May, 1982 together with an explanatory memorandum making certain amendment to Notification

No. 198/79-CE, dated the 31st May, 1979 so as to extend the full excise duty exemption to steel melting scrap arising in the course of manufacture of electrical stampings and laminations.

- (iv) G.S.R. 370(E) published in Gazette of India dated the 10th May, 1982 together with an explanatory memorandum regarding concessions in Excise Duty to exposed cinematograph films.
- (v) G.S.R. 371(E) published in Gazette of India dated the 10th May, 1982 together with an explanatory note regarding exemption from duty on National award films and films dubbed in languages other than in original version.
- (vi) G.S.R. 372(E) published in Gazette of India dated the 10th May, 1982 together with an explanatory note regarding exemption from excise duty to first six hundred metres of Documentary Films.
- (vii) G.S.R. 373(E) published in Gazette of India dated the 10th May, 1982 together with an explanatory note prescribing separate effective rates of duty on films not otherwise specified and advertisement films.
- (viii) G.S.R. 444 published in Gazette of India dated the 15th May, 1982 together with an explanatory memorandum making further amendment to Notification Nos. 53/80-CE, 54/80-CE and 55/80-CE dated the 13th May, 1980 so as to extend the excise duty concessions to steel ingots and iron or steel products.
- (ix) G.S.R. 423(E) published in Gazette of India dated the 26th May, 1982 together with an explanatory memorandum waiving payment of central excise duty on 'Lassi' for the period prior to the issue of Notification No. 81/80 dated the 19th June, 1980.
- (x) G.S.R. 485 published in Gazette of India dated the 29th May, 1982 together with an explanatory memorandum superseding Notification No. 197/77-CE dated the 23rd June, 1977.
- (xi) G.S.R. 452(E) published in Gazette of India dated the 9th June, 1982 together with an explanatory memorandum exempting rigid polyurethane foam falling under sub-item (3) of Item 15A of Central

Excise Tariff from so much of the duty of excise leviable thereon, as is in excess of 15 per cent *ad valorem*.

- (21) A statement (Hindi and English versions) on the results of the market Loans floated in May, 1982 and issue of 7 per cent Capital Investment Bonds.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for the Physically Handicapped, New Delhi, for the year, 1980-81 along with Accounts and the Audit Report thereon.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute for the Physically Handicapped, New Delhi, for the year, 1980-81.
- (23) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

***6. Calling Attention**

SHRI VIRDI CHANDER JAIN called the attention of the Minister of Agriculture to the reported severe cyclonic storm which hit several coastal districts of Orissa on June 4, 1982, resulting in the death of a large number of persons and loss of cattle and devastation on a vast scale, and the relief operations organised in the affected areas.

The Minister of Agriculture made a statement in regard thereto.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.20 P.M.)

7. Resignation by Member

The Deputy Speaker informed the House that a letter was received in Lok Sabha Secretariat on 31 May, 1982 from Shri Devi Lal, an elected Member from Sonapat constituency of Haryana, resigning his seat in Lok Sabha. The Speaker accepted his resignation with effect from 31 May, 1982.

*From 12.30 P.M. to 1.05 P.M. and 2.20 P.M. to 2.34 P.M.

8. Statements by Ministers

(1) The Minister of Finance made a statement regarding Overdrafts of States.

(2) The Minister of State of the Ministry of Labour made a statement correcting certain information given by him in the House on 26 February, 1982 in course of reply to the discussion on Private Members Resolution moved by Shri M. M. Lawrence on 18 December, 1981 regarding Welfare of Construction Workers.

9. Matters under Rule 377

(1) Shri Rasheed Masood raised a matter regarding implementation of the recommendations of various reports of Police Commission.

(2) Shri Bheekhabhai raised a matter regarding creation of separate Ministry and firm policy for the maintenance of ancient monuments.

(3) Shri K. Lakkappa raised a matter for taking measures to check the pollution of river waters and the air.

(4) Shri Zainul Basher raised a matter regarding deteriorating economic conditions of handloom weavers of Uttar Pradesh in view of marketing problems and burden of refund of bank loans.

(5) Shri R. L. P. Verma raised a matter regarding alleged closing down of flour mills in Bihar in view of reduced supply of wheat quota to them.

(6) Shri Ramavatar Shastri raised a matter regarding alleged reduction in the quota of rice and wheat to Bihar and need to increase the same.

(7) Prof. Madhu Dandavate raised a matter regarding alleged tampering of the telephone of Justice Khanna, an Opposition nominee for the Presidential election.

The Minister for Communications replied.

(8) Shri Ashok Gehlot raised a matter regarding increased financial assistance to Rajasthan Government for famine relief measures.

(9) Shri Eduardo Faleiro raised a matter regarding introduction of a legislation amending Constitution to give voting rights in the Presidential election to the elected Members of Union Territory Assemblies.

(10) Shri Harish Kumar Gangwar raised a matter regarding steps to ensure payment to sugarcane farmers by sugar mills in Uttar Pradesh.

10. Government Bill—Under Consideration

The Eyes (Authority for Use for Therapeutic Purposes) Bill, 1980.

The motion for consideration of the Bill was moved by Shri B. Shankaranand.

The discussion was not concluded.

11. Discussion Under Rule 193

Shri Ram Vilas Paswan raised a discussion on the atrocities being committed on the Scheduled Castes in Tamil Nadu, Maharashtra, U.P., Bihar and other parts of the country.

The following Members took part in the debate:—

- (1) Shri Zainul Basher
- (2) Shri Somnath Chatterjee
- (3) Shri Ram Swarup Ram
- (4) Shri Suraj Bhan
- (5) Shri Kusuma Krishna Murthy
- (6) Shri C. T. Dhandapani
- (7) Shri Chandra Shekhar Singh
- (8) Dr. Subramaniam Swamy
- (9) Shri R. R. Bhole
- (10) Shri P. K. Kodiyan
- (11) Shri Sunder Singh
- (12) Shri Jaipal Singh Kashyap
- (13) Shri Hira Lal Parmar
- (14) Shri Jagpal Singh
- (15) Shri M. Ramgopal Reddy

X Shri R. Venkataraman replied to the discussion.

The discussion was concluded.

8.24 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 9th July, 1982).

AVTAR SINGH RIKHY,
Secretary.



LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, July 9, 1982|Asadha 18, 1904 (Saka)

No. 252

11 A.M.

1. Starred Questions

Starred Questions Nos. 21—25 were orally answered. Replies to Starred Questions Nos. 26—34, 36—38 and 40 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 211—270, 272—299, 301—354, 356—359 and 361—440 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

(1) *(A) A copy of the Annual Report (Hindi and English versions) on the working of the Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year ended 31st December, 1981, along with the Audited Accounts under sub-section (2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

(B) (1) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—

(i) Report of the Comptroller and Auditor General of India for the year 1980-81—Union Government (Civil).

*The Report was previously laid on the Table on the 7th April, 1982.

- (ii) Report of the Comptroller and Auditor General of India for the year 1981—Union Government (Commercial)—Part XI—Resume of the Company Auditors' Reports and Comments on Accounts of Government Companies.
- (iii) Report of the Comptroller and Auditor General of India for the year 1980-81—Union Government (Railways).
- (2) A copy of the Union Government Appropriation Accounts (Civil) for the year 1980-81 (Hindi and English versions).
- (3) A copy of Appropriation Accounts, Railways, for the year 1980-81, Part-I—Review (Hindi and English versions).
- (4) A copy of Appropriation Accounts, Railways, for the year 1980-81, Part-II—Detailed Appropriation Accounts (Hindi and English versions).
- (5) A copy of Block Accounts (including Capital statement comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for the year 1980-81 (Hindi and English versions).
- (6) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
 - (i) S.O. 1746 published in Gazette of India dated the 15th May, 1982 regarding exemption to the 'Pirojshah Godrej Foundation' under section 10(23C) of the Income-tax Act, 1961 for the period covered by assessment years 1979-80 to 1981-82.
 - (ii) S.O. 1747 published in Gazette of India dated the 15th May, 1982 regarding exemption to the 'Jnana Probodhini' under section 10(23C) of the Income-tax Act, 1961 for the period from the assessment years 1979-80 to 1981-82.
 - (iii) S.O. 1748 published in Gazette of India dated the 15th May, 1982 regarding exemption to the 'Sarla Charities Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1977-78 to 1981-82.

- (iv) S.O. 1749 published in Gazette of India dated the 15th May, 1982 regarding exemption to the 'Deva Vanee Mandiram' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1977-78 to 1981-82.
- (v) S.O. 1750 published in Gazette of India dated the 15th May, 1982 regarding exemption to the 'Children's Book Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
- (vi) S.O. 1751 published in Gazette of India dated the 15th May, 1982 regarding exemption to the 'Madhya Pradesh Mahila Kalyan Samiti' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1979-80 to 1982-83.
- (vii) S.O. 1752 published in Gazette of India dated the 15th May, 1982 regarding exemption to the 'Divine Light School for the Blind Trust, Bangalore', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1980-81 and 1982-83.
- (viii) S.O. 1753 published in Gazette of India dated the 15th May, 1982 regarding exemption to the 'Sankat Nivaran Society, Gujarat' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1979-80 to 1982-83.
- (ix) S.O. 1754 published in Gazette of India dated the 15th May, 1982 regarding exemption to the 'Indian Merchants' Chamber' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1977-78 to 1982-83.
- (x) S.O. 1755 published in Gazette of India dated the 15th May, 1982 regarding exemption to the 'Jnana Prabodhini' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1982-83.

- (xi) S.O. 1814 published in Gazette of India dated the 22nd May, 1982 regarding exemption to the 'Ramakrishna Vivekananda Mission' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1978-79 to 1982-83.
- (xii) S.O. 1815 published in Gazette of India dated the 22nd May, 1982 regarding exemption to the 'Little Sisters of the Poor, Home for the Aged, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1979-80 to 1982-83.
- (xiii) S.O. 1816 published in Gazette of India dated the 22nd May, 1982 regarding exemption to the 'Sri Kanyakumari Gurukula Ashram' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1980-81 to 1982-83.
- (xiv) S.O. 1817 published in Gazette of India dated the 22nd May, 1982 regarding exemption to the 'Indian Council for Research on International Economic Relations' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1982-83.
- (xv) S.O. 1818 published in Gazette of India dated the 22nd May, 1982 regarding exemption to the 'Arya Vaidya Sala, Kettakkal' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1979-80 to 1982-83.
- (xvi) S.O. 1819 published in Gazette of India dated the 22nd May, 1982 regarding exemption to the 'Bhai Vir Singh Sahitya Sadan' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1982-83.
- (xvii) S.O. 1820 published in Gazette of India dated the 22nd May, 1982 regarding exemption to the 'Indo-German Social Service Society' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1979-80 to 1982-83.

- (xviii) S.O. 1821 published in Gazette of India dated the 22nd May, 1982 regarding exemption to the 'Commonwealth Parliamentary Association Punjab Branch' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1978-79 to 1980-81.
- (xix) S.O. 1822 published in Gazette of India dated the 22nd May, 1982 regarding exemption to the 'Sanjivani' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1979-80 to 1982-83.
- (xx) S.O. 403(E) published in Gazette of India dated the 11th June, 1982 regarding exemption to the 'West Bengal Spastics Society' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1980-81 to 1982-83.
- (xxi) S.O. 404(E) published in Gazette of India dated the 11th June, 1982 regarding exemption to the 'Institute of Public Assistance' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1981-82 to 1984-85.
- (xxii) S.O. 405(E) published in Gazette of India dated the 11th June, 1982 regarding exemption to the 'Raman Research Institute Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
- (xxiii) S.O. 406(E) published in Gazette of India dated the 11th June, 1982 regarding exemption to the 'Indian Parliamentary Group' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1982-83.
- (xxiv) S.O. 407(E) published in Gazette of India dated the 11th June, 1982 regarding exemption to the 'Madras Dock Labour Board' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.

- (xxv) S.O. 408 (E) published in Gazette of India dated the 11th June, 1982 regarding exemption to the 'Bombay Chartered Accountants' Society' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1980-81 to 1982-83.
- (xxvi) S.O. 409 (E) published in Gazette of India dated the 11th June, 1982 regarding exemption to the 'Associated Chambers of Commerce and Industry of India under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
- (xxvii) S.O. 410 (E) published in Gazette of India dated the 11th June, 1982 regarding exemption to the 'Sir Cusrow Wadia Trust Fund' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1982-83.
- (xxviii) S.O. 411 (E) published in Gazette of India dated the 11th June, 1982 regarding exemption to the 'Indo-Arab Society' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
- (xxix) S.O. 412 (E) published in Gazette of India dated the 11th June, 1982 regarding exemption to the 'Cheshire Homes India' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1982-83.
- (7) A copy of the Export Inspection Agency (Recruitment Amendment, Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 402 in Gazette of India dated the 24th April, 1982, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.

4. Assent to Bills

(i) Secretary laid on the Table following six Bills passed by the Houses of Parliament during the last session and assented to:—

- (1) The Finance Bill, 1982.
- (2) The Customs Tariff (Amendment) Bill, 1982.
- (3) The Indian Railways (Amendment) Bill, 1982.

(4) The Major Port Trusts (Amendment) Bill, 1982.

(5) The Industrial Employment (Standing Orders) Amendment Bill, 1982.

(6) The Appropriation (No. 2) Bill, 1982.

(ii) Secretary also laid on the Table copies duly authenticated by the Secretary-General of Rajya Sabha, of the following six Bills passed by the Houses of Parliament during the last session and assented to:—

(1) The Pensions' (Amendment) Bill, 1982.

(2) The Architects (Amendment) Bill, 1982.

(3) The Pharmacy (Amendment) Bill, 1982.

(4) The Wild Life (Protection) Amendment Bill, 1982.

(5) The Air Corporations (Amendment) Bill, 1982.

(6) The Assam State Legislature (Delegation of Powers) Bill, 1982.

5. Calling Attention

Shri Ramavatar Shastri called the attention of the Minister of Labour to the serious situation arising out of the continuous strike by thousands of textile workers of Bombay since January, 1982 and the action taken by the Government in this regard.

The Minister of State of the Ministry of Labour made a statement in regard thereto.

6. Government Bill—Introduced

The Cantonments (Amendment) Bill, 1982.

[Lok Sabha adjourned at 1.25 P.M. and re-assembled at 2.28 P.M.]

7. Statement by Minister Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 12th July, 1982.

8. Government Bill—Under Consideration

The Eyes (Authority for Use for Therapeutic Purposes) Bill, 1980.

Discussion on the motion for consideration moved on 8th July, 1982, continued.

The following Members took part in the debate:—

- (1) Dr. Saradish Roy
- (2) Shri Mool Chand Daga
- (3) Shri Rajnath Sonkar Shastri
- (4) Shri Xavier Arakal
- (5) Shri Era Mohan
- (6) Shri Girdhari Lal Vyas

The discussion was not concluded.

***9. Statement by Prime Minister**

The Prime Minister made a statement regarding the situation in Lebanon.

10. Private Members' Bills—Introduced

(1) The Constitution (Amendment) Bill, 1982 (Amendment of article 75 etc.) by Shri G. M. Banatwalla.

(2) The Constitution (Amendment) Bill, 1982 (Substitution of new articles for article 338 etc.) by Shri G. M. Banatwalla.

(3) The Bombay Prevention of Begging (Delhi Amendment) Bill, 1982 by Shri Chitta Basu.

(4) The Delhi Rent Control (Amendment) Bill, 1982 (Amendment of section 14, etc.) by Shri G. M. Banatwalla.

(5) The Capital Punishment (for Sabotage and Hijacking) Bill, 1982 by Shri B. V. Desai.

(6) The Special Educational Facilities (for Children of Inter-caste or Inter-religion Married Parents) Bill, 1982 by Shrimati Vidya Chennupati.

(7) The Constitution (Amendment) Bill, 1982 (Insertion of new part XA) by Shri Ananda Pathak.

*At 3.13 P.M.

(8) The Lokpal Bill, 1982 by Shri Ram Jethmalani.

(9) The Promotion of a Casteless and Religionless Society Bill, 1982 by Shrimati Vidya Chennupati.

(10) The Code of Criminal Procedure (Amendment) Bill, 1982 (Amendment of section 378) by Shri Ramnath Dubey.

11. Private Members' Bill—Under Consideration

THE INDIAN POST OFFICE (AMENDMENT) BILL, 1981 by Shri Atal Bihari Vajpayee.

Further discussion on the motion for consideration of the Bill moved on the 30th April, 1982, continued.

The following Members took part in the debate:—

- (1) Shri Atal Bihari Vajpayee.
- (2) Shri Mool Chand Daga
- (3) Shri Sushil Bhattacharya
- (4) Shri Xavier Arakal
- (5) Shri S. Murugain
- (6) Shri Jagpal Singh
- (7) Shri P. Namgyal
- (8) Shri Ram Jethmalani
- (9) Shri Harish Kumar Gangwar
- (10) Shri Ram Singh Yadav
- (11) Shri Harikesh Bahadur
- (12) Shri Harish Rawat
- (13) Shri K. M. Madhukar
- (14) Shri Girdhari Lal Vyas.

The discussion was not concluded.

12. Report of Business Advisory Committee

Shri Bhishma Narain Singh presented the Thirty-first Report of the Business Advisory Committee.

13. Cancellation of Sitting of Lok Sabha on 12 July, 1982 and Fixation of Sitting of Lok Sabha on 7 August, 1982.

The House decided that on account of President's election, the sitting of the House fixed for Monday, 12 July 1982, be cancelled. The House also decided that to make up for the time, the House might sit also on Saturday, 7 August, 1982.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 13th July, 1982).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, July 13, 1982/Asadha 22, 1904 (Saka)

No. 253

11 A.M.

1. Starred Questions

Starred Questions Nos. 62—64, 67 and 68 were orally answered. Replies to the remaining questions were laid on the Table.

Replies to Starred Questions Nos. 41—46 listed for the 12th July, 1982 were also laid on the Table today, there being no sitting on the 12th July, 1982.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 675—784 and 786—905 were laid on the Table.

Replies to Unstarred Questions Nos. 441—456, 458—468, 470—494, 496—632 and 634—674 listed for the 12th July, 1982 were also laid on the Table today.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1980-81—Part II (Administration and Finance).

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (3) A copy of the Indian Telegraph (Second Amendment) Rules, 1982, (Hindi and English versions) published in Notification No. G.S.R. 352(E) in Gazette of India dated the 24th April, 1982, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (4) A copy of Notification No. G.S.R. 284(E) (Hindi and English versions) published in Gazette of India dated the 31st March, 1982 containing the Order regarding supplies of Fertilisers to be made by domestic manufacturers of Fertilizers to various States, Union Territories and Commodity Boards during the period 1st February, 1982 to 31st July, 1982 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 63 of the Wild Life (Protection) Act, 1972:—
 - (i) The Nagaland Wild Life (Transactions and Taxidermy) Rules, 1982, published in Notification No. G.S.R. 325(E) in Gazette of India dated the 20th April, 1982.
 - (ii) The Nagaland Wild Life (Stock Declaration) Rules, 1982, published in Notification No. G.S.R. 326(E) in Gazette of India dated the 20th April, 1982.
- (6) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1979-80.
 - (ii) Annual Report of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 and sub-section (2) of section 38 of the Central Excises and Salt Act, 1944: —
- (i) The Customs and Central Excise Duties Drawback (Second Amendment) Rules, 1982, published in Notification No. G.S.R. 364(E) in Gazette of India dated the 30th April, 1982 together with an explanatory memorandum.
 - (ii) The Customs and Central Excise Duties Drawback (Third Amendment) Rules, 1982, published in Notification No. G.S.R. 368(E) in Gazette of India dated the 5th May, 1982 together with an explanatory memorandum.
- (9) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 415(E) published in Gazette of India dated the 18th May, 1982, together with an explanatory memorandum exempting bars or rods of alloy steel having certain specifications imported for the manufacture of valves for internal combustion engines from basic customs duty in excess of 60 per cent *ad valorem*.
 - (ii) G.S.R. 424(E) and 425(E) published in Gazette of India dated the 26th May, 1982 together with an explanatory memorandum regarding exemption to lead glass tubings and rods for the manufacture of components for electrical lamps and fluorescent tubes from basic customs duty in excess of 25 per cent *ad valorem* and from the whole of auxiliary duty of customs leviable thereon.

- (iii) G.S.R. 426(E) published in Gazette of India dated the 27th May, 1982 together with an explanatory memorandum making further amendments to Notification No. 240-Customs dated the 30th December, 1978 so as to authorise the Department of Electronics as the authority for issuing certificates in respect of import of parts of Digital-Digi-Ana and similarly combination type watches...
- (iv) G.S.R. 449(E) published in Gazette of India dated the 7th June, 1982 together with an explanatory memorandum making further amendment to Notification No. 231-Customs dated the 27th November, 1980 so as to authorise the General Managers of the concerned units of BHEL to issue the certificate for availing concessional customs duty on parts required for initial setting up, assembly or manufacture of any articles falling under heading 85.01(1) of the Customs Tariff Act.
- (v) G.S.R. 456(E) published in Gazette of India dated the 18th June, 1982 together with an explanatory memorandum making further amendment to Notification No. 166-Customs dated the 19th August, 1980 so as to extend the validity of Customs duty exemption on coking coal upto 30th June, 1983.
- (vi) G.S.R. 467(E) published in Gazette of India dated the 23rd June, 1982 together with an explanatory memorandum making further amendment to Notification No. 68-Customs dated the 1st April, 1980 so as to extend concessional customs duty to Nylon guts falling under Heading No. 39.01/06.
- (vii) G.S.R. 471(E) published in Gazette of India dated the 25th June, 1982 together with an explanatory memorandum exempting crude sodium

borate from basic customs duty in excess of forty per cent ad valorem and from the whole of additional customs duty leviable thereon.

- (viii) G.S.R. 473(E) published in Gazette of India dated the 28th June, 1982 together with an explanatory memorandum making further amendment to Notification No. 149-Customs dated the 23rd July, 1980 so as to extend the validity of concessional customs duty on parts of photographic cameras upto the 30th June, 1983.
- (ix) G.S.R. 474(E) and 475(E) published in Gazette of India dated the 28th June, 1982 together with an explanatory memorandum exempting certain specified goods imported in connection with off-shore oil exploration or exploitation from the whole of basic, additional and auxiliary duties of customs leviable thereon.
- (x) G.S.R. 479(E) published in Gazette of India dated the 29th June, 1982 together with an explanatory memorandum making further amendment to Notification No. 201-Customs dated the 14th October, 1980 so as to extend customs duty exemption on gold imported under the Scheme for gold ornaments and articles for sale at exhibitions abroad.
- (xi) G.S.R. 483(E) published in Gazette of India dated the 1st July, 1982 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.
- (10) A copy each of the following Notification (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 453(E) published in Gazette of India dated the 11th June, 1982 together with an explanatory memorandum regarding Central Excise Duty Rebate Scheme for excess production of sugar during May-September, 1982.

- (ii) G.S.R. 463(E) published in Gazette of India dated the 22nd June, 1982 together with an explanatory memorandum making amendments to Notification No. 104/82-CE dated the 28th February, 1982.
- (iii) G.S.R. 480(E) published in Gazette of India dated the 30th June, 1982 together with an explanatory memorandum regarding exemption from the payment of Central Excise duty on animal drawn vehicles manufactured out of iron sheets, rods, bars and angles and falling under Item No. 68 of the First Schedule to the Central Excises and Salt Act, 1944.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 9th July, 1982, Rajya Sabha adopted a motion extending the time for the presentation of the Report of the Joint Committee of the Houses on the Indian Veterinary Council Bill, 1981, upto the first day of the last week of the Hundred and Twenty-fifth Session of Rajya Sabha.

5. Report of Railway Convention Committee

Shri D. L. Baitha presented the Fifth Report (Hindi and English versions) of the Railway Convention Committee on 'Review of the Working and Financial Results of the Railways during Fifth Plan Period (1974—78) and during '1978—80' and 'Targets and Achievement with regard to Freight and Passenger Traffic during the Fifth Plan Period (1974—78) and during 1978—80.'

6. Calling Attention

Shri Chandra Pal Shailani called the attention of the Minister of Tourism and Civil Aviation to the reported recent air crash of an Air India Boeing at Bombay's international airport resulting in the death of about 20 persons.

The Minister of Tourism and Civil Aviation made a statement in regard thereto.

7. Statement by Minister

The Minister of Finance made a statement regarding India's extended arrangement with the International Monetary Fund—Programme for the second year.

8. Motion Regarding Thirty-First Report of Business Advisory Committee

Shri Bhishma Narain Singh moved the following motion:—

“That this House do agree with the Thirty-first Report of the Business Advisory Committee presented to the House on the 9th July, 1982.”

The motion was adopted.

9. Government Bills—Introduced

- ✓ (i) *The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1982.*
- ✓ (ii) *The Estate Duty (Amendment) Bill, 1982.*
- ✓ (iii) *The Charitable Endowments (Amendment) Bill, 1982.*

(Lok Sabha adjourned at 1.15 P.M. and re-assembled at 2.18 P.M.)

10. Matters Under Rule 377

✓ (1) Shri Tariq Anwar raised a matter regarding need to restart the closed Katihar jute mills of Bihar.

✓ (2) Shri Hrish Kumar Gangwar raised a matter regarding late running of trains on Bareilly-Pilibhit-Shahjehanpur-Baheri-Badaun section of the North Eastern Railway.

✓ (3) Shri Ashok Gehlot raised a matter regarding steps to open Rail and Road traffic between India-Pakistan through Munabo-Khokhrapar in Barmer district of Rajasthan.

✓ (4) Shri Chaturbhuj raised a matter regarding problem of admission to colleges and schools in Delhi.

✓ (5) Prof. Ajit Kumar Mehta raised a matter regarding Central clearance for the two petro-chemical projects of Bihar Government.

✓ (6) Shri Ramavatar Shastri raised a matter regarding increase in the freedom fighters' pension amount and implementation of the recommendations of All India Freedom Fighters Association.

✓ **11. Motion Regarding Second Report of Committee of Privileges**

Shri Ram Vilas Paswan moved the following motion:—

“That this House do consider the Second Report of the Committee of Privileges presented to the House on the 21st April, 1982.”

The following Members took part in the debate:—

- (1) Dr. Subramaniam Swamy
- (2) Prof. Ajit Kumar Mehta
- (3) Shri Indrajit Gupta
- (4) Shri Jagpal Singh
- (5) Shri Satyanarayan Jatiya
- (6) Shrimati Geeta Mukherjee
- (7) Shri Sunder Singh
- (8) Shri Harikesh Bahadur
- (9) Shri Harinath Misra
- (10) Shri Somnath Chatterjee
- (11) Shri P. Venkatasubbaiah
- (12) Shri Rajesh Pilot

Shri Ram Vilas Paswan replied to the debate.

The motion was adopted.

Three motions were moved by Shri Ram Vilas Paswan, Prof. Ajit Kumar Mehta and Dr. Subramaniam Swamy.

The motion moved by Shri Ram Vilas Paswan was negatived.

The motion moved by Prof. Ajit Kumar Mehta was withdrawn by leave of the House.

The motion moved by Dr. Subramaniam Swamy that after consideration of the Report of the Committee, the House accepts

the findings of the Committee, but refers back to the Committee the report for a review of the quantum of punishment to be awarded, was adopted.

12. Government Bill—Under Consideration

The Constitution (Forty-sixth Amendment) Bill, 1981.

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee.

An amendment for reference of the Bill to a Select Committee was moved by Shri Bapusaheb Parulekar.

The following Members took part in the debate:—

- (1) Shri Somnath Chatterjee
- (2) Shri Girdhari Lal Vyas
- (3) Shri Jagpal Singh
- (4) Shri C. T. Dandapani
- (5) Shri Bapusaheb Parulekar
- (6) Shri Bhogendra Jha
- (7) Shri Chitta Basu

X Shri Pranab Kumar Mukherjee replied to the debate.

The amendment moved by Shri Bapusaheb Parulekar was negatived.

Voting on the motion was postponed till Wednesday, the 14th July, 1982.

7.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 14th July, 1982).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, July 14, 1982/Asadha 23, 1904 (Saka)

11 A.M.

1. Obituary Reference

The speaker made a reference to the passing away of Shri Dwarika Nath Tewari who was a Member of the Second Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 82—85 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 906—917, 919—932, 934—1072 and 1074—1137 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulations) Act, 1951:—

- (i) S.O. 263(E) published in Gazette of India dated the 8th April, 1982 regarding extension of period of take over of management of Messrs Motor and Machinery Manufacturers Limited, Calcutta, beyond five years.
- (ii) S.O. 279(E) published in Gazette of India dated the 23rd April, 1982 regarding extension of period of take over of management of Messrs Carter Pooler and Company Limited, Calcutta, beyond five years together with a corrigendum to Hindi version of Notification published in Notification No. S.O. 438(E).

- (iii) S.O. 278(E) published in Gazette of India dated the 26th April, 1982 regarding extension of period of take over of management of Messrs Plyboard Industries Limited, Pampore, Jammu and Kashmir, beyond five years.
 - (iv) S.O. 293(E) published in Gazette of India dated the 1st May, 1982, regarding extension of period of take over of management of Messrs Ganesh Flour Mills Company Limited, Delhi, beyond five years.
 - (v) S.O. 343(E) published in Gazette of India dated the 24th May, 1982, regarding extension of period of take over of management of Messrs India Machinery Company Limited, Howrah, beyond five years.
 - (vi) S.O. 344(E) published in Gazette of India dated the 24th May, 1982 regarding extension of period of take over of management of Messrs Pulgaon Cotton Mills Limited, Pulgaon, beyond five years.
 - (vii) S.O. 437(E) published in Gazette of India dated the 22nd June, 1982 regarding extension of period of take over of management of Messrs Cauvery Spinning and Weaving Mills Limited Pudukkottai, beyond five years.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Tannery & Footwear Corporation of India Limited, Kanpur, for the year 1980-81.
 - (ii) Annual Report of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Andrew Yule and Company Limited, Calcutta, for the year 1980-81.

- (ii) Annual Report of the Andrew Yule and Company Limited, Calcutta, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) and (b) of item (2) above.
- (4) A copy each of the following papers (Hindi and English versions):—
 - (i) Annual Report of the Indian Rubber Manufacturers Research Association, Thane, for the year 1980-81 along with the Accounts and the Audit Report thereon.
 - (ii) Review by the Government on the working of the Indian Rubber Manufacturers Research Association, Thane, for the year 1980-81.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of Notification No. S.O. 315(E) (Hindi and English versions) published in Gazette of India dated the 11th May, 1982, making amendment to Notification No. S.O. 862(E) dated the 27th October, 1980 regarding levy of Cess on Manufacture of Paper and Paper Board, issued under section 9 of the Industries (Development and Regulation) Act, 1951.
- (7) A statement (Hindi and English versions) explaining reasons for not laying the Annual Accounts of the Central Pulp and Paper Research Institute for the year, 1980-81 within the stipulated period of nine months after the close of the Accounting year.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Bharat Refractories Limited, for the year 1980-81.
 - (ii) Annual Report of the Bharat Refractories Limited, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government on the working of the National Mineral Development Corporation Limited, Hyderabad, for the year 1980-81.
- (ii) Annual Report of the National Mineral Development Corporation Limited, Hyderabad, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Indian Iron and Steel Company Limited, Calcutta, for the year 1980-81.
- (ii) Annual Report of the Indian Iron and Steel Company Limited, Calcutta, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (9) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a), (b) and (c) of item (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation for the year 1980-81 along with Accounts and the Audit Report thereon, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Damodar Valley Corporation, for the year 1980-81.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Budget Estimates (Hindi and English versions) of Damodar Valley Corporation, for the year 1982-83, under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948.
- (13) A copy of the Annual Accounts (Hindi and English versions) of the Central Board for the Prevention and Control of Water Pollution, New Delhi, for the year 1980-81 together with Audit Report thereon, under sub-section (6) of section 40 of the Water (Prevention and Control of Pollution) Act, 1974.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1980-81.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Council of Scientific and Industrial Research, New Delhi, for the year 1980-81.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Bombay, for the year 1979-80 along with Audited Accounts.
- (17) A statement (Hindi and English versions) regarding (i) Review by the Government on the working of the Tata Institute of Fundamental Research, Bombay, for the year 1979-80 and (ii) reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy each of the following papers (Hindi and English versions):—
 - (i) Annual Report of the Grih Kalyan Kendra, New Delhi, for the year, 1980-81 along with Audited Accounts.
 - (ii) Review by the Government on the working of the Grih Kalyan Kendra, New Delhi, for the year 1980-81.
 - (iii) Annual Report of the Central Civil Services Control Board New Delhi, for the year, 1980-81 along with Audited Accounts.
 - (iv) Review by the Government on the working of the Central Civil Services Control Board, New Delhi for the year, 1980-81.
- (19) A copy each of the following Notifications (Hindi and English versions) under article 320(5) of the Constitution:—
 - (i) G.S.R. 480(E) published in Gazette of India dated the 29th May, 1982 containing Corrigendum to Notification No. G.S.R. 73 published in Gazette of India dated the 23rd January, 1982.

- (ii) The Union Public Service Commission (Exemption from Consultation) (Second Amendment) Regulations, 1982 published in Notification No. G.S.R. 481 in Gazette of India dated the 29th May, 1982.
- (20) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Forest Service (Fixation of Cadre Strength), Second Amendment Regulations, 1982, published in Notification No. G.S.R. 354(E) in Gazette of India dated the 26th April, 1982.
 - (ii) The Indian Forest Service (Pay) Second Amendment Rules, 1982, published in Notification No. G.S.R. 355(E) in Gazette of India dated the 26th April, 1982.
 - (iii) The Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations, 1982, published in Notification No. G.S.R. 356(E) in Gazette of India dated the 27th April, 1982.
 - (iv) The Indian Forest Service (Pay) Third Amendment Rules, 1982, published in Notification No. G.S.R. 357(E) in Gazette of India dated the 27th April, 1982.
 - (v) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 1982, published in Notification No. G.S.R. 419 in Gazette of India dated the 8th May, 1982.
 - (vi) The Indian Administrative Service (Pay) First Amendment Rules, 1982, published in Notification No. G.S.R. 420 in Gazette of India dated the 8th May, 1982.
 - (vii) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1982, published in Notification No. G.S.R. 421 in Gazette of India dated the 8th May, 1982.
 - (viii) The Indian Administrative Service (Pay) Second Amendment Rules, 1982, published in Notification No. G.S.R. 422 in Gazette of India dated the 8th May, 1982.

- (ix) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1982, published in Notification No. G.S.R. 478 in Gazette of India dated the 29th May, 1982.
- (x) The Indian Police Service (Pay) Second Amendment Rules, 1982, published in Notification No. G.S.R. 479 in Gazette of India dated the 29th May, 1982.
- (xi) The Indian Forest Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1982, published in Notification No. G.S.R. 438(E) in Gazette of India dated the 31st May, 1982.
- (xii) The Indian Forest Service (Pay) Fourth Amendment Rules, 1982, published in Notification No. G.S.R. 439(E) in Gazette of India dated the 31st May, 1982.
- (xiii) The Indian Administrative Service (Pay) Third Amendment Rules, 1982, published in Notification No. G.S.R. 510 in Gazette of India dated the 5th June, 1982.
- (xiv) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1982, published in Notification No. G.S.R. 511 in Gazette of India dated the 5th June, 1982.
- (21) A copy of Notification No. 954/Special Cell/PHQ (Hindi and English versions) published in Delhi Gazette dated the 30th April, 1982 making certain amendments to the Regulations for keeping places of public Entertainment in the Union Territory of Delhi, 1980, under sub-section (2) of section 148 of the Delhi Police Act, 1978.
- (22) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952:—
 - (i) The Employees' Provident Funds (Second Amendment) Scheme, 1982, published in Notification No. G.S.R. 393 in Gazette of India dated the 17th April, 1982.

- (ii) The Employees' Provident Funds (Third Amendment) Scheme, 1982, published in Notification No. G.S.R. 437 in Gazette of India dated the 8th May, 1982.
- (23) A copy of the Annual Accounts (Hindi and English versions) of the Employees' Family Pension Scheme, 1971 for the year 1971-72 to 1980-81 and the Employees' Deposit linked Insurance Scheme, 1976 for the year 1976-77 to 1980-81 together with Audit Report thereon.
- (24) A copy of the Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation, for the year 1980-81 together with Audit Report thereon.
- (25) A copy of the Income-tax (Seventh Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. S.O. 472(E) in Gazette of India dated the 2nd July, 1982, under section 296 of the Income-tax Act, 1961.
- (26) A copy each of the following Notifications (Hindi and English versions) under section 72 of the Delhi Sales Tax Act, 1975:—
- (i) The Delhi Sales Tax (First Amendment) Rules, 1982, published in Notification No. F.4(7)/82-Fin. (G) in Delhi Gazette dated the 31st May, 1982.
- (ii) The Delhi Sales Tax (Second Amendment) Rules, 1982, published in Notification No. F.4(40)/80-Fin. (G) in Delhi Gazette dated the 30th June, 1982.
- (27) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 375(E) to 380(E) published in Gazette of India dated the 11th May, 1982 together with an explanatory memorandum regarding continuance of exemptions from special excise duties.
- (ii) G.S.R. 381(E) to 383(E) published in Gazette of India dated the 11th May, 1982 together with an explanatory memorandum regarding shifting of the duty liability on transformer oil, liquid paraffins and white oil to the respective base stocks.

- (iii) G.S.R. 384(E) published in Gazette of India dated the 11th May, 1982 together with an explanatory memorandum making amendment to Notification No. 26/81-CE dated the 1st March, 1981 consequent on the enactment of the Finance Bill.
- (iv) G.S.R. 385(E) published in Gazette of India dated the 11th May, 1982 together with an explanatory memorandum making amendment to Notification No. 64/82-CE dated the 28th February, 1982 so as to clarify that total exemption is available when duplex paper board is used in the manufacture of low density polyethene laminated board which in turn is used for packaging of milk.
- (v) G.S.R. 386(E) published in Gazette of India dated the 11th May, 1982 together with an explanatory memorandum rescinding certain notifications.
- (vi) G.S.R. 387(E) published in Gazette of India dated the 11th May, 1982 together with an explanatory memorandum regarding supersession of Notification No. 73/82-CE and fixing the rates for specified man-made fibres and yarns falling under Item No. 18.
- (vii) G.S.R. 388(E) published in Gazette of India dated the 11th May, 1982 together with an explanatory memorandum regarding continuance of the existing exemption from excise duty on articles of plastics falling under Tariff Item No. 68 after the enactment of the Finance Bill.
- (viii) G.S.R. 389(E) published in Gazette of India dated the 11th May, 1982 together with an explanatory memorandum regarding deletion of vacuum flasks and parts thereof from the small scale exemption scheme under Notification No. 80/80-CE dated the 19th June, 1980 consequent on the grant of total exemption to vacuum flasks and parts thereof in the 1982 Budget.
- (ix) G.S.R. 446(E) published in Gazette of India dated the 3rd June, 1982 together with an explanatory memorandum regarding reduction in the basic excise duty on certain thermosetting resins and engineering plastics to fifteen per cent *ad valorem*.

- (x) G.S.R. 447(E) published in Gazette of India dated the 5th June, 1982 together with an explanatory memorandum regarding reduction in the basic excise duty on caprolactum.
 - (xi) G.S.R. 458(E) and 459(E) published in Gazette of India dated the 19th June, 1982 together with an explanatory memorandum regarding exemption to water filters from excise duty.
 - (xii) G.S.R. 457(E) published in Gazette of India dated the 18th June, 1982 together with an explanatory memorandum regarding modification of the scheme of excise duty exemption for cotton fabrics processed on manually operated machines.
 - (xiii) G.S.R. 470(E) published in Gazette of India dated the 25th June, 1982 together with an explanatory memorandum prescribing concessional rates of duties for certain varieties of cotton fabrics.
- (28) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 390(E) published in Gazette of India dated the 11th May, 1982 together with an explanatory memorandum rescinding Notification No. 54/82-Customs dated the 28th February, 1982.
 - (ii) G.S.R. 391(E) to 409(E) published in Gazette of India dated the 11th May, 1982 together with an explanatory memorandum regarding continuance of the existing exemptions from auxiliary duties of customs.
 - (iii) G.S.R. 410(E) published in Gazette of India dated the 11th May, 1982 together with an explanatory memorandum re-defining the term 'plastics' used in Notification No. 228-Customs dated the 2nd August, 1976 in the light of changes effected in the relevant item in the Central Excise Tariff.
 - (iv) G.S.R. 444(E) published in Gazette of India dated the 3rd June, 1982 together with an explanatory memorandum regarding increase in the basic customs duty on certain resins and plastics.

- (v) G.S.R. 445(E) published in Gazette of India dated the 3rd June, 1982 together with an explanatory memorandum regarding increase in the basic customs duty on Acrylonitrile Butadiene Styrene, styrene Acrylonitrile, Polycarbonates, Polyacetals and Polytetra fluoroethylene from sixty per cent to one hundred *per cent ad valorem*.
- (vi) G.S.R. 448(E) published in Gazette of India dated the 5th June, 1982 together with an explanatory memorandum regarding increase in the effective customs duty (basic plus auxiliary) on caprolactum from twenty-five *per cent ad valorem* to fifty-five *per cent ad valorem*.
- (vii) G.S.R. 489(E) published in Gazette of India dated the 7th July, 1982 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or *vice versa* in supersession of notification dated the 24th September, 1981.
- (viii) G.S.R. 485(E) published in Gazette of India dated the 5th July, 1982 together with an explanatory note regarding increase in the rate of export duty on Coffee from rupees one hundred and twenty per quintal to rupees one hundred and ninety per quintal.

5. Minutes of Committee on Public Undertakings

Shri Madhusudan Varale laid on the Table the following minutes (Hindi and English versions) of the sitting of the Committee on Public Undertakings (1981-82):—

- (1) Minutes of sittings of the Committee relating to Forty-seventh Report on Oil Companies—Imports of Petroleum Crude and Products and Distribution of Gas.
- (2) Minutes of sittings of the Committee relating to Forty-eighth Report on India Tourism Development Corporation.
- (3) Minutes of sittings of the Committee relating to Forty-ninth Report on Public Undertakings—Management and Control Systems.

(4) Minutes of sittings of the Committee relating to Fiftieth Report on Engineering Projects (India) Limited.

(5) Minutes of sittings of the Committee relating to Procedural and Miscellaneous Matters.

6. Report of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan presented the Forty-fourth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

7. Motion for Election to Committee

Shri Gulsher Ahmed moved the following:—

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Joint Committee on Offices of Profit for the unexpired portion of the term of the Committee vice Shri Jagan Nath Kaushal resigned from the Committee.”

The motion was adopted.

8. Government Bills—Passed

(i) The Constitution (Forty-sixth Amendment) Bill, 1981

On the motion for consideration of the Bill, the House divided, *Ayes 364; *Noes 16. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause-by-clause consideration was then taken up.

On the motion for adoption of Clause 2, the House divided. *Ayes 365; *Noes 8.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clause 3, the House divided. *Ayes 325; *Noes 31.

*Subject to correction.

Clause 3 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clause 4, the House divided, *Ayes 371; *Noes 10. Clause 4 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clause 5, the House divided, *Ayes 379; *Noes 10. Clause 5 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clause 6, the House divided, *Ayes 376; *Noes 9. Clause 6 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 1 was adopted as amended.

The Enacting Formula was adopted as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri Pranab Kumar Mukherjee.

The following Members took part in the debate:—

- (1) Shri T. R. Shamanna
- (2) Shri Pranab Kumar Mukherjee

On the motion the House divided, *Ayes 377; *Noes 8. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. The Bill, as amended, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

(Lok Sabha adjourned at 12.58 P.M. and re-assembled at 2.05 P.M.)

*Subject to correction.

(ii) **THE EYES (AUTHORITY FOR USE FOR THERAPEUTIC PURPOSES) BILL, 1980**

Discussion on the motion for consideration moved on 8th July, 1982, continued.

The following Members took part in the debate:—

- (1) Shri Girdhari Lal Vyas
- (2) Shri Bapusaheb Parulekar
- (3) Shri P. Namgyal
- (4) Shri Ramavtar Shastri
- (5) Shri Ram Lal Rahi
- (6) Dr. V. Kulandaivelu
- (7) Shri D. P. Yadav
- (8) Shri N. K. Shejwalkar
- (9) Shri Manoranjan Bhakta
- (10) Shri Virdhi Chander Jain

Shri B. Shankaranand replied to the debate.

The motion for consideration was adopted, and the clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

On amendments Nos. 10 and 11 to Clause 5 moved by Shri Mool Chand Daga the House divided; *Ayes 9; *Noes 132. The amendments were accordingly negatived.

Clause 5 was adopted.

Clause 6 was adopted, as amended.

Clauses 7 to 11 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri B. Shankaranand.

The motion was adopted and the Bill, as amended, was passed.

*Subject to correction.

9. Government Bill—Under Consideration

THE EAR DRUMS AND EAR BONES (AUTHORITY FOR USE FOR THERAPEUTIC PURPOSES) BILL, 1980

The motion for consideration of the Bill was moved by Shri B. Shankaranand.

The following Members took part in the debate:—

- (1) Dr. A. Kalanidhi
- (2) Shri Mool Chand Daga
- (3) Prof. Ajit Kumar Mehta
- (4) Shri Virdhi Chander Jain
- (5) Shri Bapusaheb Parulekar
- (6) Shri Ram Singh Yadav (*Speech unfinished*)

The discussion was not concluded.

10. Calling Attention

Shri Narayan Choubey called the attention of the Minister of Commerce to the serious situation arising out of the closure of seventeen jute mills in West Bengal resulting in unemployment of a large number of workers and further depression of raw jute prices for the farmers.

The Minister of State of the Ministry of Commerce made a statement in regard thereto.

11. Matters Under Rule 377

(1) Shri Ram Pyare Panika raised a matter regarding re-starting of irrigation construction work in Mirzapur District of Uttar Pradesh allegedly stopped due to operation of the provisions of Indian Forest Act.

(2) Shri Chandra Pal Shailani raised a matter regarding need for stern action against the fake agencies recently found cheating innocent people by offering jobs in foreign countries.

(3) Shrimati Jayanti Patnaik raised a matter regarding alleged move to close down Railway Sorting Section of the Puri-Howrah Express.

✓ (4) Shri Harikesh Bahadur raised a matter regarding measures to check alleged incidents of atrocities by police on women in certain villages of Uttar Pradesh.

✓ (5) Prof. P. J. Kurien raised a matter regarding alleged delay in issuance of passports from the Cochin Office.

✓ (6) Shri B. D. Singh raised a matter regarding steps for effective working of National Cadet Corps.

(7) Shri K. A. Rajan raised a matter regarding problems of film societies in screening their films in Delhi in view of certain recent rules of the Delhi Administration.

6.53 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 15th July, 1982).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, July 15, 1982|Asadha 24, 1904 (Saka)

No. 255

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 103—109 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1138—1151 and 1153—1313 were laid on the Table.

3. Rulings by Speaker regarding Privilege Matters

The Speaker gave his rulings on the following Privilege matters:—

- (i) Question of Privilege given notices of by Shri Atal Bihari Vajpayee, Prof. Madhu Dandavate and Sarvaswari Harikesh Bahadur, Ram Vilas Paswan and George Fernandes, the substance of which was that the Committee on Public Undertakings had called for File No. P. 20 in connection with examination of a subject taken up by the Committee and it was not made available to them. The Speaker observed that he had not come across in the 47th Report any observation or recommendation of the Committee to the effect that they had called for a particular file from the Ministry and that it was not made available

to them and thereby impeded the examination of the subject. The Speaker also observed that as per well established practice, the Ministry have to furnish to the Committee an action taken note in respect of each recommendation of the Committee, who after scrutinising the same would present an Action Taken Report to the House. It was open to Members to furnish pertinent information to that Committee who would no doubt take it into account while giving their Action Taken Report.

- (ii) Question of Privilege given notices of by Sarvashri Harikesh Bahadur, Ram Vilas Paswan, Prof. K. K. Tewari and Shri Atal Bihari Vajpayee against Shri Arun Shourie, of the "Indian Express", alleging that Shri Shourie had in his article 'Case of a Missing File', incorporated certain matters which did not find a place in the Report etc. presented by the Committee on Public Undertakings to the House. It had been *inter alia* asserted that the article, based as it was on the confidential proceedings of a Parliamentary Committee, constituted gross breach of privilege and contempt of the House and that grave aspersions had been cast on the Committee on Public Undertakings in the article. Since the Committee on Public Undertakings were directly concerned with the matter, the Speaker referred the matter to that Committee in the first instance.
- (iii) Requests from Prof. Madhu Dandavate, Sarvashri Samar Mukherjee, Indrajit Gupta, Satish Agarwal, George Fernandes and K. P. Unnikrishnan for making available to them the verbatim records of the sittings of the Committee on Public Undertakings held on 24 March and 2 April, 1982 in connection with the transaction with Kuo Oil, Hong Kong, about the import of crude and petroleum products. The Speaker observed that he agreed with the views of the Chairman of the Committee on Public Undertakings that as per precedents the proceedings of the Committee were kept confidential and not made

available to any person, other than the Members of the Committee, and as per existing practice only minutes of the sittings of the Committee were laid on the Table of the House, and that it was open to the Members to furnish pertinent information to the Committee on Public Undertakings who would no doubt take it into account while giving the Action Taken Report.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Bombay Foodgrain Handling Workers (Regulations of Employment) Amendment Scheme, 1981 (Hindi and English versions) published in Notification No. S.O. 2174 in Gazette of India dated the 12th June, 1982, under section 8A of the Dock Workers (Regulation of Employment) Act, 1948.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Cochin Port Trust, for the year 1980-81 together with the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (2) above.
- (4) A copy of the Annual Accounts (Hindi and English versions) of the Jawahar Lal Nehru University, New Delhi, for the year 1980-81 along with Audit Report thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi, Delhi, for the year 1980-Volumes I—III.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University of Delhi, Delhi, for the year, 1980.

- (7) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at item (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1978-79.
- (ii) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year, 1979-80.
- (iii) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1980-81.
- (iv) A copy of the Review (Hindi and English versions) by the Government on the working of the Aligarh Muslim University, Aligarh, for the year 1978-79, 1979-80 and 1980-81.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the period from July, 1980 to June, 1981.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University of Hyderabad, Hyderabad, for the period from July, 1980 to June, 1981.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at item 10 above.
- (12) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Durgapur, for the year 1979-80 and 1980-81 together with Audit Report thereon.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Visva-Bharti, Santiniketan, for the year, 1980-81.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Visva-Bharti, Santiniketan, for the year 1980-81, together with the Audit Report, thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of Visva-Bharti, Santiniketan, for the year 1980-81.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Darshan Samiti, New Delhi, for the year 1980-81, along with the Accounts and the Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Gandhi Darshan Samiti, New Delhi, for the year 1980-81.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at item (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Calicut, Kerala, for the year 1980-81.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Calicut, Kerala, for the year 1980-81, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Calicut, Kerala, for the year 1980-81.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at item (17) above.

- (19) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 1980-81 together with Audit Report thereon.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the Accounts of the National Council of Educational Research and Training, New Delhi, for the year 1980-81.
- ✓ (20) A copy of the Agreement (Hindi and English versions) entered into between the Government of India and the Government of Andhra Pradesh in June, 1982 regarding development and maintenance of National Highways situated within the State of Andhra Pradesh, under section 10 of the National Highways Act, 1956.
- (21) A copy of the Prevention of Food Adulteration (Third Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 245(E) in Gazette of India dated the 11th March, 1982 together with Corrigendum thereto published in Notification No. G.S.R. 386 in Gazette of India dated the 17th April, 1982, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.
- (22) A copy of the Annual Report (Hindi and English versions) of the Cancer Hospital and Research Institute, Gwalior, for the year 1980-81 together with Accounts and the Audit Report thereon.
- (23) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Sevagram, Wardha, for the year 1980-81 together with Accounts and the Audit Report thereon.

- (25) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

5. Calling Attention

Shri Zainul Basher called the attention of the Minister of Railways to the situation arising out of accidents, dacoity and loot in the Railways due to which passengers are feeling insecure and the action taken by the Government in regard thereto.

The Minister of Railways made a statement in regard thereto.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.06 P.M.)

6. Motion for Election to Committee

Smt. Sheila Kaul moved the following:—

“That in pursuance of sub-clause (xxiv) of Clause (1) of Statute 14 of the Statutes of the Aligarh Muslim University, the members of this House do proceed to elect, in such manner as the Speaker may direct, six members from among themselves to serve as members of the Court of the Aligarh Muslim University for a term of three years. The members so elected shall not be the employees of the Aligarh Muslim University.

The motion was adopted.

7. Matters under Rule 377

- ✓ (1) Shri Mani Ram Bagri raised a matter regarding installation of the statue of Mahatma Gandhi near India Gate and of Sardar Bhagat Singh.
- ✓ (2) Shri Satyasadhan Chakraborty raised a matter regarding alleged irregularities in the distribution of relief items for the Orissa cyclone victims.
- ✓ (3) Shri Bheekhabhai raised a matter regarding increasing our forest wealth with the slogan ‘Birthday tree’ scheme.

*From 12.28 P.M. to 1 P.M. and From 2.06 P.M. to 2.59 P.M.

✓ (4) Shrimati Sanyogita Rane raised a matter regarding alleged closure of a large number of dyestuff units in Western Maharashtra and Ahmedabad and need to provide excise exemption to such units to give them necessary protection.

✓ (5) Shri Uttam Rathod raised a matter regarding alleged shifting of the material meant for conversion of Manmad-Mudkhed Railway Section.

✓ (6) Shri Bapusaheb Parulekar raised a matter regarding reconsideration of the alleged orders for security deposits towards telephone bill arrears in Ratnagiri district in Maharashtra.

✓ (7) Shri Rajesh Pilot raised a matter regarding need to monitor the progress of reservation of service quota fixed for ex-servicemen.

✓ (8) Shri Rajnath Sonkar Shastri raised a matter regarding improvement of rail services on North-Eastern Railway serving Eastern Uttar Pradesh.

✓ (9) Shri Satyanarayan Jatiya raised a matter regarding taking over of the Vinod and Vimal Textile Mills of Ujjain in view of losses incurred by them.

8. Government Bill—Passed

THE EAR DRUMS AND EAR BONES (AUTHORITY FOR USE FOR THERAPEUTIC PURPOSES) BILL, 1980

Discussion on the motion for consideration moved on 14th July, 1982, continued.

The following Members took part in the debate:—

- (1) Shri K. M. Madhukar
- (2) Shri Chaturbhuj
- (3) Shri Harish Kumar Gangwar
- (4) Dr. Vasant Kumar Pandit
- (5) Shri G. M. Banatwalla

Shri B. Shankaranand replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

‘ Clause 6 was adopted, as amended.

Clauses 7 to 10 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri B. Shankaranand.

The motion was adopted and the Bill, as amended, was passed.

9. Government Bill—Under consideration

✓ THE CHIT FUNDS BILL, 1980, AS REPORTED BY THE SELECT COMMITTEE

The motion for consideration of the Bill, as reported by the Select Committee, was moved by Shri Janardhana Poojary.

Shri Somnath Chatterjee took part in the debate.

The discussion was not concluded.

10. Discussion under Rule 193

Smt. Pramila Dandavate raised a discussion on the alarming increase in the incidence of rape and atrocities committed on women, including dowry deaths.

The following Members took part in the debate:—

- (1) Shri H. K. L. Bhagat
- (2) Shrimati Geeta Mukherjee
- (3) Shri Jalil Abbasi
- (4) Shri Rasheed Masood
- (5) Dr. Rajendra Kumari Bajpai
- (6) Shrimati Suseela Gopalan
- (7) Shri Keyur Bhushan
- (8) Shri Bapusaheb Parulekar
- (9) Shri Rajesh Pilot

- (10) Shri C. T. Dhandapani
- (11) Shri S. B. Sidnal
- (12) Shri Satyanarayan Jatiya
- (13) Shri Ram Lal Rahi
- (14) Shri Sunder Singh

✓ Shri R. Venkataraman replied to the discussion.

The discussion was concluded.

9.12 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 16th July, 1982).

AVTAR SINGH RIKHY,
Secretary.

✓ LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, July 16, 1982|Asadha 25, 1904 (Saka)

No. 256

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 124—127 and 129—131 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1314—1400, 1402—1440 and 1442—1526 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Social Security Certificates (Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 432(E) in Gazette of India dated the 29th May, 1982, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959.
- (2) A copy of Notification No. F.4(5)—W&M|82 (Hindi and English versions) dated the 14th July, 1982, regarding market loans.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

- (i) The Export Inspection Council, Death-cum-Retirement Gratuity (Amendment) Rules, 1982, published in Notification No. S.O. 2140 in Gazette of India dated the 12th June, 1982.
 - (ii) The Export Inspection Agency, Death-cum-Retirement-Gratuity (Amendment) Rules, 1982, published in Notification No. S.O. 2141 in Gazette of India dated the 12th June, 1982.
 - (iii) The Export of Grey Jute Fabric for Decorative Purpose (Inspection) Rules, 1982, published in Notification No. S.O. 2285 in Gazette of India dated the 26th June, 1982.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 1980-81 along with the Accounts and the Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Foreign Trade, New Delhi, for the year 1980-81.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board, Calcutta, for the year 1979-80 along with Audit Report thereon.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

4. Messages from Rajya Sabha

Secretary reported the following Messages from Rajya Sabha:—

- (i) That at its sitting held on the 13th July, 1982, Rajya Sabha passed the Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities (Amendment) Bill, 1982.

- (ii) That at its sitting held on the 14th July, 1982 Rajya Sabha agreed without any amendment to the Prevention of Cruelty to Animals (Amendment) Bill, 1982, passed by Lok Sabha on the 29th April, 1982.

5. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities (Amendment) Bill, 1982, as passed by Rajya Sabha.

6. Calling Attention

Prof. Rupchand Pal called the attention of the Minister of Home Affairs to the situation arising out of the agitation in Karnataka on the language formula.

The Minister of Home Affairs made a statement in regard thereto.

(Lok Sabha adjourned at 1.17 P.M. and re-assembled at 2.24 P.M.)

7. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 19th July, 1982.

8. Government Bill—Under Consideration

THE CHIT FUNDS BILL, 1980, AS REPORTED BY THE SELECT COMMITTEE.

Discussion on the motion for consideration of the Bill, as reported by the Select Committee, moved on 15th July, 1982, continued.

The following Members took part in the debate:--

- (1) Shri N. Dennis
- (2) Shri Jagpal Singh
- (3) Shri Era Mohan
- (4) Shri Bhiku Ram Jain (*Speech unfinished*).

The discussion was not concluded.

9. Motion regarding Forty-fourth Report of Committee on Private Members' Bills and Resolutions.

Shri Chandradeo Prasad Verma moved the following motion:—

"That this House do agree with the Forty-fourth Report of the Committee on Private Members' Bills and

Resolutions presented to the House on the 14th July, 1982."

The motion was adopted.

10. Private Member's Resolution—Under Consideration

Further discussion on the following Resolution moved by Shrimati Vidya Chennupati and amendments thereto moved on 23rd April, 1982, continued:—

"Keeping in view the secular character of our Constitution and the fact that secularism is one of the basic tenets of our State Policy, this House recommends to the Government to take immediate steps to:—

- (a) promote a sense of castelessness through inter-caste and inter-religion marriages;
- (b) prepare suitable text books to propagate secular ideas by laying emphasis on fundamental duties enshrined in the Constitution;
- (c) encourage secular outlook among the employees working in Government and Public Sector Undertakings;

so that a feeling of national brotherhood and of human dignity is promoted among the people."

The following Members took part in the debate:—

- (1) Shri G. M. Banatwalla
- (2) Prof. N. G. Ranga
- (3) Shri Bapusaheb Parulekar
- (4) Smt. Krishna Sahi
- (5) Shri Satyasadhan Chakraborty
- (6) Shri P. Namgyal
- (7) Shri Jagpal Singh
- (8) Shri K. Arjunan
- (9) Shri S. B. Sidnal
- (10) Shri Chitta Basu
- (11) Prof. Narain Chand Parashar
- (12) Shri K. M. Madhukar (*Speech unfinished*).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 19th July, 1982)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Monday, July 19, 1982|Asadha 28, 1904 (Saka)

No. 257

11.03

1. Starred Questions

Starred Questions Nos. 143—145, 149, 152 and 153 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1527—1628, 1630—1724, 1726—1738, 1740 and 1741 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various Sessions of Lok Sabha:—

- | | |
|---|---------------------------|
| (i) Statement No. XI—Eighth Session,
1979. | } Sixth
Lok Sabha |
| (ii) Statement No. XII—Second Session,
1980. | |
| (iii) Statement No. XIX—Third Session,
1980. | |
| (iv) Statement No. XII—Fourth Session,
1980. | |
| (v) Statement No. XII—Fifth Session,
1981. | } Seventh
Lok
Sabha |
| (vi) Statement No. VI—Sixth Session,
1981. | |
| (vii) Statement No. IV—Seventh Session,
1981. | |
| (viii) Statement No. III—Eighth Session,
1982. | |

(2) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Himachal Pradesh Agro-Industries Corporation, Limited, Simla, for the year 1980-81.

(ii) Annual Report of the Himachal Pradesh Agro-Industries Corporation Limited, Simla, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 1980-81 along with Accounts and the Audit Report thereon, under sub-section (1) of section 15 of the Betwa River Board Act, 1976.

(5) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.

(6) A copy of the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 490(E) in Gazette of India dated the 8th July, 1982, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958.

(7) A copy of the Sugar (Price Determination for 1981-82 Production) Amendment Order, 1982 (Hindi and English versions) published in Notification No. G.S.R. 465(E) in Gazette of India dated the 22nd June, 1982 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(8) A copy each of the following papers (Hindi and English versions):—

(i) Annual Report of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1980-81.

- (ii) Annual Accounts of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1980-81 together with Audit Report thereon.
- (iii) Review by the Government on the working of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1980-81.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 15th July, 1982, Rajya Sabha passed the Public Wakfs (Extension of Limitation) (Delhi Amendment) Bill, 1982.

5. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Public Wakfs (Extension of Limitation) (Delhi Amendment) Bill, 1982, as passed by Rajya Sabha.

6. Statement by Minister

The Minister of State of the Ministry of Labour made a statement regarding a major accident that occurred at Topa Colliery of the Central Coalfields Limited in the Hazaribagh District on 16 July, 1982 resulting in the death of 16 persons.

***7. Calling Attention**

Shri Rajesh Pilot called the attention of the Minister of Energy to the situation arising out of acute shortage of power in the country with special reference to Delhi, Uttar Pradesh, Rajasthan, Madhya Pradesh, Haryana, Punjab, Orissa, and West Bengal causing set-back to the agricultural and industrial sectors in the country.

The Ministry of Energy made a statement in regard thereto.

(Lok Sabha adjourned at 1.15 P.M. and re-assembled at 2.18 P.M.)

*From 12.09 P.M. to 1.15 P.M. and From 2.18 P.M. to 2.45 P.M.

8. Presentation of Petition

Shri Krishna Kumar Goyal presented a petition signed by Dr. Y. K. Tripathi and others regarding working of various Research Councils of Indian Medicines and National Institute of Ayurveda, Jaipur, merger of various Research Councils into one integrated Council, elections to the Central Council of Indian Medicine, enactment of a Central Act and improvement in the system of education in Indian medicine etc.

9. Government Bill—Introduced

THE CONTINGENCY FUND OF INDIA (AMENDMENT) BILL, 1982.

10. Matters Under Rule 377

(1) Dr. A. U. Azmi raised a matter regarding need for over-bridge at Jaunpur Railway Station in Uttar Pradesh to enable passengers to go to various platforms.

(2) Shri Virdhi Chander Jain raised a matter regarding installation of Radio Station in Border districts of Barmer and Jaisalmer in Rajasthan in the Sixth Five Year Plan.

(3) Shri Harish Rawat raised a matter regarding shortage of drinking water in eight hilly districts etc. of Uttar Pradesh.

(4) Dr. Vasant Kumar Pandit raised a matter regarding opening of additional colleges to ensure admission of eligible students in Delhi.

(5) Shri Chitta Basu raised a matter regarding adequate Central assistance for early completion of second Hoogly bridge project.

(6) Dr. Golam Yazdani raised a matter regarding steps to prevent breach of Greater Mahananda Bundh in Bihar on the Border of Malda district of West Bengal.

(7) Shri Sudhir Kumar Giri raised a matter regarding alleged non-release of funds by University Grants Commission to the Universities of West Bengal.

(8) Shri Ashok Gehlot raised a matter regarding investigation in the incident of Air dropping of leaflets in Chinese language etc. in Jodhpur district in Rajasthan.

11. Government Bill—Passed

/THE CHIT FUNDS BILL, 1980, AS REPORTED BY THE SELECT COMMITTEE

Discussion on the motion for consideration of the Bill, as reported by the Select Committee, moved on 15th July, 1982, continued.

The following Members took part in the debate:—

- (1) Shri Bhiku Ram Jain
- (2) Shri Krishna Kumar Goyal
- (3) Shri Xavier Arakal
- (4) Dr. Subramaniam Swamy
- (5) Shri K. A. Rajan
- (6) Shri Girdhari Lal Vyas

Shri Janardhana Poojary replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted as amended.

Clauses 5 and 6 were adopted.

Clause 7 was adopted, as amended.

Clauses 8 to 76 were adopted.

Clause 77 was adopted, as amended.

Clauses 78 to 88 were adopted.

On amendment No. 49 for insertion of new clause 88A moved by Shri T. R. Shamanna, the House divided: *Ayes 22; *Noes 94. The amendment was accordingly negatived.

Clauses 89 and 90 were adopted.

The Schedule was adopted.

Clause 1 was adopted, as amended.

*Subject to correction.

The Enacting Formula was adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri Janardhana Poojary.

The motion was adopted and the Bill, as amended, was passed.

12.. Half-an-Hour Discussion

Shri Krishna Chandra Pandey raised a half-an-hour discussion on points arising out of the answer given on the 9th July, 1982 to Starred Question No. 23 regarding tender from Ministry of Defence to N. T. C. for supply of cloth.

Shri Shivraj V. Patil replied to the discussion.

6.48 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 20th July, 1982).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, July 20, 1982|Asadha 29, 1904 (Saka)

No. 258

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 163, 166—169, 171, 174 and 175 were orally answered. Replies to Starred Questions Nos. 164, 165, 170, 172, 173, 176, 177, 179, 181 and 182 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1742—1883 and 1885—1974 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Monopolies and Restrictive Trade Practices Commission (Recruitment of Members of Staff) Amendment Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 503 in Gazette of India dated the 5th June, 1982, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969.
- (2) A copy of the Supreme Court Judges (Travelling Allowance) Amendment Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 531 in Gazette of India dated the 12th June, 1982, under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958.

- (3) A copy of the High Court Judges (Travelling Allowance) Amendment Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 532 in Gazette of India dated the 12th June, 1982, under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954.
- (4) A copy of the Drugs (Prices Control) (Third Amendment) Order, 1981 (Hindi and English versions) published in Notification No. S.O. 376(E) in Gazette of India dated the 20th May, 1982, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (5) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 494(E) published in Gazette of India dated the 14th July, 1982 together with an explanatory memorandum making certain amendment to Notification No. 178|81-CE dated the 2nd November, 1981 regarding inclusion of word 'On Shore' in the Notification dated 2nd November, 1981.
 - (ii) G.S.R. 495(E) published in Gazette of India dated the 14th July, 1982 together with an explanatory memorandum making certain amendment to Notification No. 226|77-CE dated the 15th July, 1977 regarding effective rate of excise duty on certain fabrics in the absence of warp or weft.

4. Report of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan presented the Forty-fifth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

/5. Calling Attention

Shri Chandra Pal Shailani called the attention of the Minister of Defence to the reported detection of bogus recruitment offices recruiting a large number of fake personnel for the Army and the Navy.

The Minister of Defence made a statement in regard thereto.

6. Government Bills—Introduced

(i) **THE CUSTOMS TARIFF (SECOND AMENDMENT) BILL, 1982.**

(ii) **THE INTERNATIONAL MONETARY FUND AND BANK (AMENDMENT) BILL, 1982.**

The motion for leave to introduce the Bill moved by Shri Pranab Kumar Mukherjee was opposed. The motion was adopted and the Bill was introduced.

(Lok Sabha adjourned at 1.14 P.M. and re-assembled at 2.19 P.M.)

7. Matters Under Rule 377

(1) Shrimati Usha Verma raised a matter regarding need for improvement in the working of Telephone system of Kheri-Lakhimpur Parliamentary Constituency.

(2) Shrimati Jayanti Patnaik raised a matter regarding construction of the proposed Talcher-Sambalpur rail link in Orissa during the Sixth Plan.

(3) Shrimati Krishna Sahi raised a matter regarding delay in setting up of petrochemical project in Bihar.

(4) Shri Ram Vilas Paswan raised a matter regarding adequate compensation to the land owners by DDA on acquisition of their plots of land.

(5) Shri Ramavatar Shastri raised a matter regarding alleged denial of admission by Delhi University to students of Bihar in view of 10+2+3 system.

(6) Dr. Karan Singh raised a matter regarding alleged incidents of sacrilege in Punjab with reference to such incidents in Patiala town.

(7) Shri Krishna Kumar Goyal raised a matter regarding statement on the alleged looting by dacoits from Pakistan across the border in Rajasthan.

(8) Shri Xavier Arakal raised a matter regarding reduction of Excise Duty and other measures to help tea growers of Kerala in getting a remunerative price.

(9) Shri Ram Lal Rahi raised a matter regarding construction of memorials and other steps in the memory of freedom fighters.

8. Government Bill—Passed

THE MONOPOLIES AND RESTRICTIVE TRADE PRACTICES (AMENDMENT) BILL, 1982.

The motion for consideration of the Bill was moved by Shri Jagannath Kaushal.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Chitta Basu.

The following Members took part in the debate:—

- (1) Shri Somnath Chatterjee
- (2) Shri Bhiku Ram Jain
- (3) Prof. Ajit Kumar Mehta
- (4) Shri Chintamani Panigrahi
- (5) Shrimati Geeta Mukherjee
- (6) Shri Y. S. Mahajan
- (7) Shri R. L. P. Verma
- (8) Shri Jagannath Rao
- (9) Shri Jaipal Singh Kashyap
- (10) Shri Mool Chand Daga
- (11) Shri Chitta Basu
- (12) Shri Girdhari Lal Vyas
- (13) Shri Jagpal Singh
- (14) Prof. Madhu Dandavate

Shri Jagannath Kaushal replied to the debate.

The amendment for circulation of Bill for the purpose of eliciting opinion thereon was **negatived**.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

On Clause 5, the House divided: *Ayes 105; *Noes 18. Clause 5 was accordingly adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

***Subject to correction.**

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, July 21, 1982|Asadha 30, 1904 (Saka)

No. 259

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 183, 188 and 190—195 were orally answered. Starred Question No. 187 was postponed to 28-7-82. Replies to Starred Questions Nos. 184—186, 189 and 196—202 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1975—1984, 1986—2081, 2083—2099 and 2101—2208 were laid on the Table.

A statement by the Minister of State in the Ministry of Home Affairs correcting the reply given to Unstarred Question No. 6782 on 8th April, 1981 regarding revision of Bills of Property/House Tax in South Zone of Delhi Municipal Corporation was also laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Petroleum (First Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 315 in Gazette of India dated the 27th March, 1982, under sub-section (4) of section 29 of the Petroleum Act, 1934.

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Bharat Leather Corporation Limited, Agra, for the year 1980-81.
 - (ii) Annual Report of the Bharat Leather Corporation Limited, Agra, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Sponge Iron India Limited, Hyderabad, for the year 1980-81.
 - (ii) Annual Report of the Sponge Iron India Limited, Hyderabad, for the year 1980-81, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Arms (Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 509 in Gazette of India dated the 5th June, 1982, under Sub-section (3) of section 44 of the Arms Act, 1959.
- (7) A copy each of the following papers (Hindi and English versions):—
 - (a) (i) Annual Report of the Saha Institute of Nuclear Physics, Calcutta, for the year 1980-81 along with Accounts and the Audit Report thereon.

- (ii) A statement regarding (a) Review by the Government on the working of the Saha Institute of Nuclear Physics, Calcutta, for the year 1980-81 and (b) reasons for delay in laying the papers mentioned at (i) above.
- (b) (i) Annual Report of the Tata Memorial Centre, Bombay, for the year 1980-81 along with Accounts and the Audit Report thereon.
- (ii) A statement regarding (a) Review by the Government on the working of the Tata Memorial Centre, Bombay, for the year 1980-81 and (b) reasons for delay in laying the papers mentioned at (i) above.
- (8) A copy of the Employees' Family Pension (Amendment) Scheme, 1982 (Hindi and English versions) published in Notification No. G.S.R. 360(E) in Gazette of India dated the 28th April, 1982, under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

4. Motion regarding Thirty-second Report of Business Advisory Committee

Shri Bhishma Narain Singh moved the following motion:—

“That this House do agree with the Thirty-second Report of the Business Advisory Committee presented to the House on the 20th July, 1982.”

An amendment moved by Shri G.M. Banatwalla was negatived.

An amendment moved by Dr. Subramaniam Swamy was withdrawn by leave of the House.

The motion was adopted.

5. Matters Under Rule 377

(1) Prof. Nirmala Kumari Shaktawat raised a matter regarding setting up of a Chemical Fertilizer Unit based on rock phosphate in Chittorgarh in Rajasthan.

/ (2) Shri Mani Ram Bagri raised a matter regarding protection of Hindu religious places in Pakistan and permission for visitors to go there.

/ (3) Shri Ram Pyara Panika raised a matter regarding need for constitutional Amendment Bill for the inclusion of 13 tribes under the tribal lists of Uttar Pradesh.

/ (4) Shri Zainul Basher raised a matter regarding problems faced by Beedi workers of Ghazipur district of Uttar Pradesh.

/ (5) Shri Jagpal Singh raised a matter regarding early decision for setting up of a bench of Allahabad High Court in Western Uttar Pradesh.

/ (6) Shri D. P. Yadav raised a matter regarding shortage of X-Ray films.

/ (7) Prof. P. J. Kurien raised a matter regarding enquiry into incidents of dacoity and looting on Railways and steps to check the same.

/ (8) Shri Chandra Pal Shailani raised a matter regarding action against the organiser who cheated pilgrims from Rajasthan and other places stranded at Mathura Junction.

6. Government Bills—Passed

(i) THE SALARY, ALLOWANCES AND PENSION OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL, 1982

The motion for consideration of the Bill was moved by Shri P. Venkatasubbaiah.

The following Members took part in the debate:—

(1) Shri Sudhir Kumar Giri

(2) Shri Mool Chand Daga

(3) Shri Ramavatar Shastri

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.09 P.M.)

(4) Shri Chandra Pal Shailani

(5) Prof. Ajit Kumar Mehta

(6) Shri Girdhari Lal Vyas

(7) Shri Ram Lal Rahi

(8) Shri D. P. Yadav

Shri P. Venkatasubbaiah replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, The Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Venkatasubbaiah.

The motion was adopted and the Bill was passed.

(ii) THE CHAPARMUKH SILGHAT RAILWAY LINE AND
THE KATAKHAL-LALABAZAR RAILWAY LINE
(NATIONALISATION) BILL, 1981

The motion for consideration of the Bill was moved by Shri P. C. Sethi.

The following Members took part in the debate:—

(1) Shri Ajit Kumar Saha

(2) Shri Sontosh Mohan Dev

(3) Shri Jagpal Singh

(4) Shri Satyanarayan Jatiya

(5) Shri Ramavatar Shastri

(6) Shri Jaipal Singh Kashyap

Shri P. C. Sethi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 16 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Preamble was adopted.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri P. C. Sethi.

The motion was adopted and the Bill, as amended, was passed.

(iii) THE METRO RAILWAYS (CONSTRUCTION OF WORKS) AMENDMENT BILL, 1981

The motion for consideration of the Bill was moved by Shri P. C. Sethi.

The following Members took part in the debate:—

- ✓ (1) Shri Sunil Maitra
- (2) Smt. Krishna Sahi
- (3) Shri Chitta Basu
- (4) Shri Ram Singh Yadav
- (5) Shri Narayan Choubey
- (6) Shri Harish Rawat
- (7) Prof. Ajit Kumar Mehta

Shri P. C. Sethi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 17 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri P. C. Sethi.

The following Members took part in the debate:—

(1) Shri Satyasadhan Chakraborty

(2) Shri Girdhari Lal Vyas

(3) Shri R. L. P. Verma

(4) Shri P. C. Sethi

The motion was adopted and the Bill, as amended, was passed.
6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 22nd July, 1982).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, July 22, 1982/Asadha 31, 1904 (Saka)

No. 260

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 203 and 205—208 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2209—2278, 2280—2323 and 2325—2438 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Navy (Pension) Amendment Regulations, 1982 (Hindi and English versions) published in Notification No. S.R.O 139 in Gazette of India dated the 12th June, 1982, under section 185 of the Navy Act, 1957.
- (2) (i) A copy of the Audited Accounts (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 1980-81.
(ii) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (2) (i) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences (India), New Delhi, for the year 1980-81 along with Accounts and the Audit Report thereon.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (3)(i) above.
- (4) (i) A copy of the Report (Hindi and English versions) on the working of the (i) Central Research Institute (Yoga) and (ii) Vishwayatan Yogashram for the period from the 24th May, 1977 to 18th February, 1980 together with accounts and the Audit Report thereon.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (4)(i) above.
- * (5) A copy each of Notification Nos. 184/82-Customs [G.S.R. 506(E)] and 135/82-Customs [G.S.R. 507(E)] (Hindi and English versions) published in Gazette of India dated the 22nd July, 1982 together with an explanatory memorandum regarding reduction of customs duty on iron or steel blanks to forty per cent *ad valorem* when imported for the manufacture of industrial gas cylinders of given specifications under section 159 of the Customs Act, 1962.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 19th July, 1982, Rajya Sabha passed the Payment of Wages (Amendment) Bill, 1982.

5. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Payment of Wages (Amendment) Bill, 1982, as passed by Rajya Sabha.

6. Supplementary Demands for Grants (Railways)—1982-83

Shri P. C. Sethi presented a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1982-83.

*At 3.30 P.M.

7. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 26 July, 1982.

8. Discussion under Rule 193

Shri Indrajit Gupta raised a discussion on the statement made by the Prime Minister in the House on 9 July, 1982 regarding the situation in Lebanon.

The following Members took part in the debate:—

- (1) Shri Eduardo Falcão
- (2) Shri Satyasadhan Chakraborty
- (3) Shri R. L. Bhatia
- (4) Shri Atal Bihari Vajpayee
- (5) Shri Chandra Shekhar Singh
- (6) Shri Ram Vilas Paswan
- (7) Shri G. L. Dogra
- (8) Shri Ratansinh Rajda
- (9) Shri Jaipal Singh Kashyap
- (10) Shri Virdhi Chander Jain
- (11) Shri Chandrajit Yadav

[Discussion Under Rule 193 was held over at 3.30 P.M. and resumed at 6.01 P.M. (*vide* para 15)].

9. Statement by Minister

The Minister of Finance made a statement regarding release of a further instalment of Additional Dearness Allowance to Central Government Employees and relief to Pensioners including family pensioners w.e.f. 1st April, 1982.

10. Motion regarding Forty-Fifth Report of Committee on Private Members' Bills and Resolutions

Shri T. R. Shamanna moved the following motion:—

“That this House do agree with the Forty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th July, 1982.”

The motion was adopted.

11. Private Members' Bills—Introduced

✓ (1) The National Highways (Amendment) Bill, 1982 (*AMENDMENT OF SECTION 5*) by Shri K. Ramamurthy.

✓ (2) The Farmers and Agricultural Workers Benefit Fund Bill, 1982 by Shri K. Ramamurthy.

✓ (3) The Constitution (Amendment) Bill, 1982 (*Amendment of articles 75 and 164*) by Prof. Madhu Dandavate.

✓ (4) The Crop Insurance Corporation Bill, 1982 by Prof. Madhu Dandavate.

✓ (5) The Monopolies and Restrictive Trade Practices (Amendment) Bill, 1982 (*Amendment of Section 2, etc.*) by Prof. Madhu Dandavate.

✓ (6) The Representation of the People (Amendment) Bill, 1982 (*Insertion of new section 10B etc.*) by Prof. Madhu Dandavate.

✓ (7) The Constitution (Amendment) Bill, 1982 (*Amendment of article 102, etc.*) by Shrimati Pramila Dandavate.

✓ (8) The Social Justice and Reservation of Posts in Services and Seats in Educational Institutions Bill, 1982 by Prof. Ajit Kumar Mehta

✓ (9) The Chief Election Commissioner (Conditions of Service) Bill, 1982, by Shri Chitta Basu.

12. Private Member's Bill—Withdrawn

✓ THE INDIAN POST OFFICE (AMENDMENT) BILL, 1981
(AMENDMENT OF SECTION 26) BY SHRI ATAL
BIHARI VAJPAYEE

Further discussion on the motion for consideration moved on 30th April, 1982 continued.

Shri C. M. Stephen took part in the debate.

Shri Atal Bihari Vajpayee replied to the debate.

The Bill was withdrawn by leave of the House.

13. Private Member's Bill—Under consideration

✓ THE AGRICULTURAL COMMODITIES SUPPORT PRICE
BILL, 1981 BY SHRI K. LAKKAPPA

The motion for consideration of the Bill was moved by Shri K. Lakkappa.

The following Members took part in the debate:—

- (1) Shri Chandra Pal Shailani
- (2) Shri Rana Vir Singh
- (3) Shri K. M. Madhukar
- (4) Shri Harish Rawat
- (5) Shri Harikesh Bahadur
- (6) Shri Mool Chand Daga
- (7) Shri Dileep Singh Bhuria
- (8) Shri Balasaheb Vikhe Patil
- (9) Shri Sunder Singh (Speech unfinished)

The discussion was not concluded.

14. Resignation by Member

The Speaker informed the House that Shri Zail Singh, an elected Member from Hoshiarpur constituency of Punjab, had resigned his seat in Lok Sabha and his resignation had been accepted by the Speaker with effect from today, the 22nd July, 1982, afternoon.

15. Discussion Under Rule 193

Further discussion raised by Shri Indrajit Gupta on the statement made by the Prime Minister in the House on 9 July, 1982 regarding the situation in Lebanon, was resumed.

The following Members took part in the debate:—

- (12) Shri Ram Singh Yadav
- (13) Shri Chitta Basu

✓ Shri P. V. Narasimha Rao replied to the discussion.

The discussion was concluded.

6.50 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 26th July, 1982).

AVTAR SINGH RIKHY,
Secretary.



LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, July 26, 1982|Sravana 4, 1904 (Saka)

No. 261

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 224, 227, 228, 230 and 235 were orally answered. Starred Question No. 231 was postponed to 2-8-1982. Replies to Starred Questions Nos. 225, 229, 232—234, and 236—243 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2439—2469, 2471—2477, 2479—2497, 2499—2505, 2507—2523, 2525—2582, 2584—2603, 2605—2637 and 2640—2653 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the “Annual Plan, 1982-83” (Hindi and English versions).
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) G.S.R. 358(E) published in Gazette of India dated the 27th April, 1982 regarding fixation of prices of fertilizers mentioned in the Schedule to the Notification when sold in bags and bulk.

- (ii) G.S.R. 420(E) published in Gazette of India dated the 23rd May, 1982 making certain amendment to Notification No. G.S.R. 358(E) dated the 27th April, 1982 so as to add 'Super-phosphate' to the Schedule to the Notification.
- (iii) G.S.R. 487(E) published in Gazette of India dated the 7th July, 1982 making certain amendment to Notification No. G.S.R. 1885 dated the 14th September, 1959 withdrawing the powers under clauses 4 and 21 of the Fertilizer Control Order, 1957 from the Secretary, Department of Agriculture, Government of Kerala and vesting the same in the Director (Agriculture), Government of Kerala.
- (3) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (i) Review by the government on the working of the Orissa Agro Industries Corporation Limited, Cuttack, for the year 1974-75.
 - (ii) Annual Report of the Orissa Agro Industries Corporation Limited, Cuttack, for the year 1974-75 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 20th July, 1982, Rajya Sabha passed the Navy (Amendment) Bill, 1982.

5. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Navy (Amendment) Bill, 1982, as passed by Rajya Sabha.

6. Calling Attention

Shrimati Suseela Gopalan called the attention of the Minister of Health and Family Welfare to the reported sex determination tests carried on by private doctors in the country resulting in large scale destruction of female foetuses which will bring down the already declining female sex ratio, harm the mothers' health and cause deformity to the children.

The Minister of Health and Family Welfare made a statement in regard thereto.

(Lok Sabha adjourned at 1.13 P.M. and re-assembled at 2.20 P.M.)

7. Government Bill—Introduced

THE DELHI MOTOR VEHICLES TAXATION (AMENDMENT) BILL, 1982.

8. Matters Under Rule 377

(1) Shri Kamal Nath raised a matter regarding need for amendment to existing Rent Act.

(2) Shri K. A. Rajan raised a matter regarding need to reconsider alleged decision on mechanisation of coir mats on powerlooms.

(3) Shrimati Usha Verma raised a matter regarding alleged inundation of the adjoining areas of Kheri-Lakhimpur due to Sharda Project,

(4) Prof. Nirmala Kumari Shaktawat raised a matter regarding opening of Regional Defence Colleges to prepare students of Sainik Schools for further defence education.

(5) Shri A. K. Balan raised a matter regarding financial assistance to the prisoners released recently from Pakistan jails so that they could reach their native places.

(6) Shri Krishna Kumar Goyal raised a matter regarding setting up a fertilizer unit in the Central Sector at Sawai-Madhopur in Rajasthan.

(7) Shri Harikesh Bahadur raised a matter regarding steps to give relief to farmers affected by drought in various States in the country.

(8) Shri M. Kandaswamy raised a matter regarding provision of special rebate being given during Deepawali and Pongal Days on handloom cloth in Tamil Nadu.

9. Government Bill—Passed

THE FOOD CORPORATIONS (AMENDMENT) BILL, 1982

The motion for consideration of the Bill was moved by Rao Birendra Singh.

The following Members took part in the debate:—

- (1) Shri Satyasadhan Chakraborty
- (2) Shri Sontosh Mohan Dev
- (3) Shri D. S. A. Sivaprakasham
- (4) Shri Keyur Bhushan
- (5) Shri Bapusaheb Parulekar
- (6) Shri Mool Chand Daga
- (7) Shri K. M. Madhukar
- (8) Shri Chandra Pal Shailani
- (9) Shrimati Krishna Sahi
- (10) Shri R. L. P. Verma
- (11) Shri Krishan Datt Sultanpuri

Rao Birendra Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, The Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Rao Birendra Singh.

The following Members took part in the debate:—

- (1) Prof. N. G. Ranga
- (2) Shri Girdhari Lal Vyas
- (3) Shri Ramavatar Shastri
- (4) Rao Birendra Singh

The motion was adopted and the Bill was passed.

10. Government Bill—Under consideration

THE ESTATE DUTY (AMENDMENT) BILL, 1982

The motion for consideration of the Bill was moved by Shri Sawai Singh Sisodia.

The following Members took part in the debate:—

- (1) Shri Satyasadhan Chakraborty
- (2) Shri Mool Chand Daga (*Speech unfinished*).

The discussion was not concluded.

11. Statements by Minister

(1) The Minister of Agriculture and Rural Development and Civil Supplies made a statement regarding increase in the issue price of wheat to the Public Distribution System and the roller flour mills.

(2) The Minister of Agriculture and Rural Development and Civil Supplies made a statement regarding creation of buffer stock of sugar.

12. Half-an-Hour Discussion

Shri Harinath Misra raised a half-an-hour discussion on points arising out of the answer given on 8th July, 1982 to Starred Question No. 8 regarding Report of working group on eradication of leprosy.

Shri B. Shankaranand replied to the discussion.

6.20 P.M.

(Lok Sabha Adjourned till 11 A.M. on Tuesday, the 27th July, 1982).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, July 27, 1982|Sravana 5, 1904 (Saka)

No. 262

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 244, 245, 247—249, 251, 252 and 254 were orally answered. Replies to Starred Questions Nos. 246, 250, 253, 255—258 and 260—263 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2654—2708, 2710—2715, 2717—2761, 2763—2794, 2796—2801 and 2803—2884 were laid on the Table.

3. Calling Attention

Shri Eduardo Faleiro called the attention of the Minister of Home Affairs to the reported indefinite detention in jails of a large number of undertrial prisoners despite the directives of the Supreme Court in the matter and deaths of many of them and action taken by the Government in regard thereto.

The Minister of State in the Ministry of Home Affairs made a statement in regard thereto.

4. Supplementary Demands for Grants (General)—1982-83

Shri Pranab Kumar Mukherjee presented a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of the Budget (General) for 1982-83.

(Lok Sabha adjourned at 1.20 p.m. and re-assembled at 2.25 p.m.)

5. Matters Under Rule 377

- ✓ (1) Shri N. Dennis raised a matter regarding need to resume the practice of lending money against jewellery and gold ornaments as security by the nationalised banks and financial institutions.
- ✓ (2) Shri P. Namgyal raised a matter regarding alleged dharna by people of Ladakh in support of their demands.
- ✓ (3) Shri Harish Rawat raised a matter regarding need to include Pithoragarh and other areas under Drought Prone Areas Programme.
- ✓ (4) Shri Mool Chand Daga raised a matter regarding students' habit of taking drugs and steps to check the same.
- ✓ (5) Shri Satyagopal Misra raised a matter regarding Central assistance to West Bengal Government in view of drought, late rains etc.
- ✓ (6) Shri Ramavatar Shastri raised a matter regarding assistance to State Government for construction of a bridge over Ganga near Gulzar Bagh in Patna.
- ✓ (7) Shri D. S. A. Sivaprakasham raised a matter regarding need for additional steamers between Rameshwaram and Colombo and new steamer service between Tuticorin and Colombo.
- ✓ (8) Dr. A. U. Azmi raised a matter regarding need for setting up of an industry under the Central Sector to provide employment in Jaunpur district of Uttar Pradesh.
- ✓ (9) Dr. Vasant Kumar Pandit raised a matter regarding assistance to Madhya Pradesh Government to fight the alleged outbreak of Guineaworm (Naru) in an epidemic form in Madhya Pradesh.
- ✓ (10) Shri Rajesh Pilot raised a matter regarding non-purchase of wheat by Food Corporation of India in some districts of Uttar Pradesh, Haryana and Punjab.

6. Government Bill—Passed

THE ESTATE DUTY (AMENDMENT) BILL, 1982

Discussion on the motion for consideration of the Bill moved on 26th July, 1982, continued.

The following ~~Members~~ took part in the debate:—

- (1) Shri Mool Chand Daga
- (2) Shri C. Palaniappan
- (3) Shri Jagannath Rao
- (4) Shri Ram Vilas Paswan
- (5) Smt. Gurbrinder Kaur Brar
- (6) Shri Baburao Paranjpe
- (7) Shri Bapusaheb Parulekar
- (8) Shri Rameshwar Neekhra
- (9) Shri Ramavatar Shastri
- (10) Shri Xavier Arakal

Shri Sawai Singh ~~Sisodia~~ replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Sawai Singh Sisodia.

The motion was adopted and the Bill was passed.

7. Government Bill—Under Consideration

THE GOVERNORS (EMOLUMENTS, ALLOWANCES AND PRIVILEGES) BILL, 1981

The motion for consideration of the Bill was moved by Shri Nihar Ranjan Laskar.

The following Members took part in the debate:—

- (1) Shri Satyasadhan Chakraborty
- (2) Shri Mool Chand Daga
- (3) Prof. Ajit Kumar Mehta
- (4) Shri Ram Singh Yadav
- (5) Shri G. M. Banatwalla (*Speech unfinished*).

The discussion was not concluded.

8. Report of Business Advisory Committee

Shri Bhishma Narain Singh presented the Thirty-third Report of the Business Advisory Committee.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 28th July, 1982)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, July 28, 1982 | Sravana 6, 1904 (Saka)

No. 263

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 264, 265, 269, 270, 273, 275 and 276 were orally answered. Replies to Starred Questions Nos. 266, 267, 271, 272, 274, 277—284 and 187 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2885—2920, 2922—2930, 2932—2941, 2943—2973, 2975—3018 and 3020—3118 were laid on the Table.

3. Rulings by the Speaker

The Speaker gave the rulings on the following matters:—

(1) Request from Prof. Madhu Dandavate seeking permission to lay what he described as the verbatim record of the meeting of the Committee on Public Undertakings of 2 April, 1982, so as to provide a background about the oil deal with Kuo Oil and the missing file P-20. The Speaker observed that under the rules the Verbatim proceedings containing evidence before the Committee could not be published by any member of the Committee or any person until it had been laid on the Table of the House by the Committee itself. The Speaker observed that after studying the matter in depth, he had found that with the exception of one solitary instance in 1966, there had been not a single case where the Speaker gave directions for laying on the Table of the House verbatim proceedings of the Committee which the Committee had not chosen to do on its own. Even in that exceptional case, two Chairmen of Financial Com-

mittees had contended that the freedom with which the officers spoke before the Committee would be affected if it became a normal procedure that the verbatim record of the evidence tendered before the Committee, came to be laid on the Table and publicised. There were on record several instances where requests from Members and Government for making available the verbatim proceedings of the Financial Committees where evidence was tendered were not acceded to. The Speaker appealed to Members that in the interest of preserving that well established practice which had made for effective functioning of the Committees, particularly the Financial Committees, no departure should be made. He expressed his inability to accede to the request of Prof. Madhu Dandavate.

(2) Regarding communication dated 26 July, 1982 from the Rajya Sabha Secretariat forwarding letters dated 15th and 20th July, 1982 from Sarvashri R. R. Morarka and Lal K. Advani, Members of Rajya Sabha, respectively, regarding the minutes of the Committee on Public Undertakings relating to 47th Report of the Committee. The Speaker observed that the aforesaid letter of Shri R. R. Morarka was practically the same as addressed by that Member to him earlier and which he had already referred to the Chairman of the Committee. As for the letter of Shri Lal K. Advani, he had forwarded it also to the Chairman of the Committee on Public Undertakings for consideration and for giving recommendations keeping specially in view the fact that Shri Advani had been a Member of that Committee till 2 April, 1982 and had also participated in the meetings of the Committee including that held on 2 April, 1982. The Committee would go into all aspects of these communications and would afford suitable opportunity to the Members to place their view points before the Chairman of the Committee on Public Undertakings. The Speaker also observed that Members from Rajya Sabha had been associated with the Committee on Public Accounts and Committee on Public Undertakings since 1954 and 1964 respectively and they had been a source of great strength to the Financial Committees and had contributed greatly to the quality of their deliberations. The hon. Members from Rajya Sabha had always enjoyed great respect and esteem and had been appointed as Conveners of the Sub-Committees/ Study Groups of those Financial Committees which were charged with the onerous responsibility of detailed examination of important subjects.

The Speaker stated that it had been their ceaseless endeavour to see that the sagacious counsel of Pandit Jawaharlal Nehru

when he spoke on 13 May, 1953 in support of the Motion for association of Members of Rajya Sabha with the Public Accounts Committee should be lived up to in letter and spirit.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Half-yearly Report (Hindi and English versions) for the period from 1st April, 1981 to 30th September, 1981 on the activities of the Coir Board, Ernakulam, Cochin and the working of the Coir Industry Act, 1953, under sub-section (1) of section 19 of the Coir Industry Act, 1953.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, Kerala, for the year 1980-81 together with Audit Report thereon.
- (3) A statement (Hindi and English versions) regarding
 - (a) Review by the Government on the Accounts of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, Kerala, for the year 1980-81
 - (b) reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 1982, published in Notification No. G.S.R. 498(E) in Gazette of India dated the 16th July, 1982.
 - (ii) The Indian Police Service (Pay) Third Amendment Rules, 1982, published in Notification No. G.S.R. 499 (E) in Gazette of India dated the 16th July, 1982.
 - (iii) The Indian Police Service (Special Allowance) Amendment Rules, 1982, published in Notification

No. G.S.R. 500(E) in Gazette of India dated the 16th July, 1982.

- (iv) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1982, published in Notification No. G.S.R. 609 in Gazette of India dated the 17th July, 1982.
- (v) The Indian Administrative Service (Pay) Fourth Amendment Rules, 1982, published in Notification No. G.S.R. 610 in Gazette of India dated the 17th July, 1982.
- (5)(i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission for the period from 1st January, 1981 to 31st December, 1981.
- (ii) A copy of the Memorandum (Hindi and English versions) explaining the reasons for non-acceptance by Government of the Commission's advice in certain cases mentioned in the above Report.
- (6) A copy of the Employees' Provident Funds (Fourth Amendment) Scheme, 1982 (Hindi and English versions) published in Notification No. G.S.R. 591 in Gazette of India dated the 3rd July, 1982, under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.
- (7) A copy of Notification No. G.S.R. 503(E) (Hindi and English versions) published in Gazette of India dated the 19th July, 1982 together with an explanatory memorandum exempting fuelless pumps falling under Item No. 68 of the First Schedule to the Central Excises and Salt Act, 1944 from the whole of Excise Duty leviable thereon, issued under the Central Excise Rules, 1944.
- (8) A copy of Notification No. G.S.R. 505(E) (Hindi and English versions) published in Gazette of India dated the 20th July, 1982 together with an explanatory memorandum making further amendment to

Notification No. 132-Customs dated the 2nd July, 1980 so as to add three more products of Nepalese origin found to qualify for preferential entry into India under the Indo-Nepal Treaty of Trade, 1978, under section 159 of the Customs Act, 1962.

5. Report of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan presented the Forty-sixth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Report of Committee on Subordinate Legislation

Shri Mool Chand Daga presented the Twelfth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

7. Statements by Ministers

✓ (1) The Minister of Home Affairs made a statement regarding the incidents which took place in Hauz Qazi and Lahori Gate Police Station areas of Delhi on the 25th and 26th July, 1982.

✓ (2) The Minister of Petroleum, Chemicals and Fertilizers made a statement regarding the transaction relating to the purchase of HSD from M/s. Kuo Oil in February, 1980.

✓ (3) The Minister of State in the Ministry of Home Affairs made a statement regarding the extension of the time for completion of the inquiry and submission of report by the Kudal Commission of Inquiry on Gandhi Peace Foundation and other organisations.

8. Motion regarding Thirty-third Report of Business Advisory Committee

Shri Bhishma Narain Singh moved the following motion:—

“That this House do agree with the Thirty-third Report of the Business Advisory Committee presented to the House on the 27th July, 1982.”

The motion was adopted.

9. The Assam Budget—1982-83

✓ Shri Pranab Kumar Mukherjee presented a statement of estimated receipts and expenditure of the State of Assam for the year 1982-83.

10. Matters under Rule 377

✓ (1) Shri Chintamani Jena raised a matter regarding attaching of more bogies to the trains running in Kharagpur-Khurda division of South-Eastern Railway.

✓ (2) Shri Chandra Pal Shailani raised a matter regarding steps to protect the ancient idol thefts in the country.

✓ (3) Smt. Sanyogita Rane raised a matter regarding imports of natural rubber to maintain a proper balance between its demand and supply.

✓ (4) Shri R. P. Das raised a matter regarding alleged dislocation in running of passenger trains on Lalgola-Ranaghat, Ranaghat-Gede and Ranaghat-Bongaon sections of the Sealdah Division of Eastern Railway.

✓ (5) Shri N. Selvaraju raised a matter regarding construction of two Railway bridges at Bheemanagar and at Thennore in Tiruchirappalli district of Tamil Nadu.

✓ (6) Shri Ram Vilas Paswan raised a matter regarding deterioration in the telephone system in the country.

11. Government Bill—Passed

✓ THE GOVERNORS (EMOLUMENTS, ALLOWANCES AND PRIVILEGES) BILL, 1981

Discussion on the motion for consideration of the Bill moved on 27th July, 1982, continued.

The following Members took part in the debate:—

- (1) Shri G. M. Banatwalla
- (2) Shri Virdhi Chander Jain
- (3) Shri Suraj Bhan
- (4) Shri C. T. Dhandapani
- (5) Shri Ramavatar Shastri
- (6) Shri Harish Rawat

(7) Prof. Madhu Dandavate

(8) Shri Harikesh Bahadur

(9) Shri Chitta Basu

✓ Shri R. Venkataraman replied to the debate.

The motion for consideration was adopted, and the clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 15 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri R. Venkataraman.

On the motion the House divided; *Ayes 75; *Noes 32.

The motion was adopted and the Bill, as amended, was accordingly passed.

12. Government Bill—Under Consideration

✓ THE SPECIAL COURTS (REPEAL) BILL, 1981, AS PASSED BY THE RAJYA SABHA

The motion for consideration of the Bill was moved by Shri P. Venkatasubbaiah.

The following Members took part in the debate:—

- (1) Dr. Subramaniam Swamy
- (2) Shri Girdhari Lal Vyas
- (3) Shri Amal Datta
- (4) Prof. Satya Dev Sinha
- (5) Shri Jagpal Singh
- (6) Shri Ram Singh Yadav
- (7) Shri Nathu Ram Mirdha
- (8) Shri K. Mayathevar

The discussion was not concluded.

13. Discussion under Rule 193

Shri Atal Bihari Vajpayee raised a discussion on the statement made by the Minister of Petroleum, Chemicals and

*Subject to correction.

Fertilizers in the House on 28 July, 1982 regarding the transaction relating to the purchase of HSD from M/s. Kuo Oil in February, 1980.

The following Members took part in the debate:—

- (1) Shri H. K. L. Bhagat
- (2) Shri Niren Ghosh
- (3) Shri A. T. Patil
- (4) Shri Indrajit Gupta
- (5) Shri K. Lakkappa
- (6) Shri K. P. Unnikrishnan
- (7) Shri B. R. Nahata
- (8) Shri Ram Vilas Paswan
- (9) Prof. Narain Chand Parashar
- (10) Prof. Madhu Dandavate
- (11) Shri S. M. Krishna
- (12) Shri C. T. Dhandapani
- (13) Shri R. N. Rakesh
- (14) Shri Ram Jethmalani
- (15) Shri Zainul Basher ..

Shri P. Shiv Shankar replied to the discussion.

The discussion was concluded.

14. Contempt of the House

The Speaker informed the House that a visitor, calling himself Gurdayal Singh son of Shri Nadhan Singh threw some papers from the Speaker's Gallery on the floor of the House at about 6.20 P.M., today. On interrogation by Watch and Ward Officer, he had made a statement and had expressed regret for his action.

The Speaker observed that he had brought it to the notice of the House for such action as the House might deem fit.

Thereafter, the following motion moved by Shri P. Venkata-subbaiah was adopted:—

"This House resolves that the person calling himself Gurdayal Singh son of Shri Nadhan Singh who

9

threw some papers at about 18.20 hours today from the Speaker's Gallery and whom the Watch and Ward Officer took into custody immediately, has committed a grave offence and is guilty of the contempt of this House.

This House further resolves that he be let off with a stern warning on the rising of the House today."

9.37 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 29th July, 1982).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, July 29, 1982/Sravana 7, 1904 (Saka)

No. 264

11-02 A.M.

1. Starred Questions

Starred Questions Nos. 286, 287, 290 and 292—294 were orally answered. Replies to remaining Questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3119, 3121—3229, 3231—3251, 3253—3272 and 3274—3351 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Seamen's Provident Fund (Amendment) Scheme, 1981 (Hindi and English versions) published in Notification No. G.S.R. 108 in Gazette of India dated the 30th January, 1982, under section 24 of the Seamen's Provident Fund Act, 1966.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (1) above.
- (3) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Silchar (Assam) for the year 1980-81 together with Audit Report thereon.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1980-81, under section 19 of the All India Institute of Medical Sciences Act, 1956.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Institute of Medical Sciences, New Delhi, for the year 1980-81.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1979-80 together with Audit Report thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers at (6) above.

4. Messages from Rajya Sabha

Secretary reported the following Messages from Rajya Sabha:—

- (i) That at its sitting held on the 27th July, 1982 Rajya Sabha agreed without any amendment to the Eyes (Authority for Use for Therapeutic Purposes) Bill, 1982, passed by Lok Sabha on the 14th July, 1982.
- (ii) That at its sitting held on the 27th July, 1982 Rajya Sabha agreed without any amendment to the Ear Drums and Ear Bones (Authority for Use for Therapeutic Purposes) Bill, 1982, passed by Lok Sabha on the 15th July, 1982.
- (iii) That at its sitting held on the 26th July, 1982, Rajya Sabha passed the Rubber (Amendment) Bill, 1982.
- (iv) That at its sitting held on the 27th July, 1982, Rajya Sabha passed a motion referring the Mental Health Bill, 1981, to a Joint Committee of the Houses consisting of 30 Members, 10 Members from Rajya Sabha, namely:—
 - (1) Shri Sukhdev Prasad
 - (2) Shri Bhuvnesh Chaturvedi
 - (3) Shri Kishor Mehta
 - (4) Shri Natha Singh
 - (5) Shrimati Amarjit Kaur
 - (6) Shri U. R. Krishnan

- (7) Shrimati Ila Bhattacharya
- (8) Dr. M. M. S. Siddhu
- (9) Shri Kalraj Mishra
- (10) Shri Abdul Rehman Sheikh

and 20 Members from Lok Sabha and recommended that Lok Sabha do join in the said Joint Committee and communicate to that House the names of Members to be appointed by Lok Sabha to the said Joint Committee.

5. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Rubber (Amendment) Bill, 1982, as passed by Rajya Sabha.

6. Calling Attention

Shri Mani Ram Bagri called the attention of the Minister of Home Affairs to the reported extremist activities in Punjab posing a threat to the unity and integrity of the country as evidenced by the recent incident of a bomb attack on the family house of the Chief Minister.

The Minister of Home Affairs made a statement in regard thereto.

(Lok Sabha adjourned at 1-40 P.M. and re-assembled at 2-44 P.M.)

7. Matters Under Rule 377

(1) Shri K. Lakkappa raised a matter regarding reported decision to disconnect the hotline telephone lines linking different airports.

(2) Shri Arjun Sethi raised a matter regarding need to release the report of the Committee which went into the functioning of Institute of Advanced Study of Simla.

(3) Shrimati Jayanti Patnaik raised a matter regarding need to continue the Airport Visa System.

(4) Shri Bapusaheb Parulekar raised a matter regarding alleged racket for making forged visas in the country.

(5) Shri Sudhir Kumar Giri raised a matter regarding supply position of foodgrains to West Bengal.

(6) Shri Ashfaq Husain raised a matter regarding alleged increase in the seafare of pilgrims going to Haj.

✓ (7) Shri Satyanarayan Jatiya raised a matter regarding Doordarshan coverage of Asiad 1982 for some districts of Madhya Pradesh.

✓ (8) Dr. A. Kalanidhi raised a matter regarding better maintenance and upkeep of Kannaki (Mangla Devi) Temple in Tamil Nadu.

✓ (9) Shri Digambar Singh raised a matter regarding underground cooking gas pipe lines in the towns around Mathura Refinery.

✓ (10) Shrimati Madhuri Singh raised a matter regarding need to stop indiscriminate cutting of trees in Purnia in Bihar.

8. Government Bill—Passed

THE SPECIAL COURTS (REPEAL) BILL, 1981, AS PASSED BY THE RAJYA SABHA.

Discussion on the motion for consideration of the Bill moved on 28th July, 1982, continued.

The following Members took part in the debate:—

(1) Shri Era Anbarasu

(2) Shri Krishna Kumar Goyal

(3) Shri Virdhi Chander Jain

(4) Shri Vijay Kumar Yadav

(5) Shri Xavier Arakal

(6) Shri A. K. Roy

✓ (7) Shri K. T. Kosalram

Shri P. Venkatasubbaiah replied to the debate.

The motion for consideration was adopted, and the clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri P. Venkatasubbaiah.

The following Members took part in the debate:—

- (1) Shri Sunder Singh
- (2) Shri P. Venkatasubbaiah.

The motion was adopted and the Bill, as amended, was passed.

9. Government Bill—Under Consideration

THE PREVENTION OF BLACKMARKETING AND MAINTENANCE OF SUPPLIES OF ESSENTIAL COMMODITIES (AMENDMENT) BILL, 1982, *As Passed by the Rajya Sabha.*

The motion for consideration of the Bill was moved by Shri Mohammad Usman Arif.

The following Members took part in the debate:—

- (1) Shri Sudhir Kumar Giri
- (2) Shri Sontosh Mohan Dev
- (3) Shri Rajesh Kumar Singh
- (4) Shri Era Anbarasu
- (5) Shri Jagannath Patil
- (6) Shri Krishan Datt Sultanpuri
- (7) Shri S. Murugain (*Speech unfinished*).

The discussion was not concluded.

6 P.M.

(Lok Sabha Adjourned till 11 A.M. on Friday, the 30th July, 1982)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, July 30, 1982|Sravana 8, 1904 (Saka)

No. 265

11.04 A.M.

1. Starred Questions

Starred Questions Nos. 306, 308, 309 and 311 were orally answered. Replies to remaining Questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3352—3401, 3403—3407, 3409—3412, 3414, 3415, 3417, 3418, 3420, 3423—3490, 3492—3543, 3545—3550 and 3552—3587 were laid on the Table.

A statement by the Minister of State in the Ministry of Finance, correcting the reply given to Unstarred Question No. 2147 on 5th March, 1982 regarding tax arrears against Monopoly Houses was also laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Summary of Budget Estimates for Revenue and Expenditure (Hindi and English versions) of the Indian Airlines for the year 1982-83 and Revised Estimates for the year 1981-82 under sub-rule (5) of rule 3 of the Air Corporations Rules, 1954.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Man Made Textiles Research Association, Surat, for the year 1980-81 along with Accounts and the Audit Report thereon.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Man Made Textiles Research Association, Surat, for the year 1980-81.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the report mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Silk and Art Silk Mills' Research Association, Bombay, for the year 1980-81 along with Accounts and the Audit Report thereon.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Silk and Art Silk Mills Research Association, Bombay, for the year 1980-81.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the report mentioned at (4) above.
- (6) A copy of Notification No. S.R.O. 14(E) (Hindi and English versions) published in Gazette of India dated the 13th July, 1982 declaring service in Andaman and Nicobar Islands for a period of five years from the date of issue of Notification as active service within the meaning and for the purposes of the Navy Act, 1957, under section 185 of the said Act.
- (7) A copy each of the Annual Reports (Hindi and English versions) of the State Bank of India and its seven subsidiary banks viz. State Bank of Bikaner and Jaipur, State Bank of Hyderabad, State Bank of Indore, State Bank of Mysore, State Bank of Patiala, State Bank of Saurashtra and State Bank of Travancore for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (8) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
 - (i) Report on the working and activities of the Central Bank of India for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.

- (ii) Report on the working and activities of the Bank of India for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (iii) Report on the working and activities of the Punjab National Bank for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (iv) Report on the working and activities of the Bank of Baroda for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (v) Report on the working and activities of the United Commercial Bank for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (vi) Report on the working and activities of the Canara Bank for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (vii) Report on the working and activities of the United Bank of India for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (viii) Report on the working and activities of the Dena Bank for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (ix) Report on the working and activities of the Syndicate Bank for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (x) Report on the working and activities of the Union Bank of India for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (xi) Report on the working and activities of the Allahabad Bank for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.

- (xii) Report on the working and activities of the Indian Bank for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (xiii) Report on the working and activities of the Bank of Maharashtra for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (xiv) Report on the working and activities of the Indian Overseas Bank for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (9) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980:—
 - (i) Report on the working and activities of the Andhra Bank for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
 - (ii) Report on the working and activities of the Corporation Bank for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
 - (iii) Report on the working and activities of the New Bank of India for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
 - (iv) Report on the working and activities of the Oriental Bank of Commerce for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
 - (v) Report on the working and activities of the Punjab and Sind Bank for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
 - (vi) Report on the working and activities of the Vijaya Bank for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.

- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Statement regarding Review by the Government on the working of the Oriental Fire and General Insurance Company Limited, New Delhi, for the year ended 31st December, 1981.
 - (ii) Annual Report of the Oriental Fire and General Insurance Company Limited, New Delhi, for the year ended 31st December, 1981 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (11) A copy of Notification No. G.S.R. 509(E) (Hindi and English versions) published in Gazette of India dated the 26th July, 1982 together with an explanatory memorandum making certain amendment to Notification No. G.S.R. 318(E) dated the 9th June, 1978 so as to enlarge the list of materials allowed to be imported duty free against Advance Licences for execution of export orders, under section 159 of the Customs Act, 1962.
- (12) A copy of Notification No. G.S.R. 611 (Hindi and English versions) published in Gazette of India dated the 17th July, 1982 together with an explanatory memorandum extending the upper limit for qualifying for the concession of excise duty from three hundred sixty to five hundred seventy-five metric tonnes during a financial year, issued under the Central Excise Rules, 1944.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Cotton Corporation of India Limited, Bombay, for the year 1980-81.
 - (ii) Annual Report of the Cotton Corporation of India Limited, Bombay, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy each of the following papers (Hindi and English versions):—
- (a) (i) Annual Report of the Northern India Textile Research Association, Ghaziabad (Uttar Pradesh) for the period from November, 1979 to March, 1981 along with Audited Accounts.
 - (ii) Review by the Government on the working of the Northern India Textile Research Association, Ghaziabad (Uttar Pradesh) for the period from November, 1979 to March, 1981.
 - (b) (i) Annual Report of the South India Textile Research Association, Coimbatore, for the year 1979-80 along with Audited Accounts.
 - (ii) Review by the Government on the working of the South India Textile Research Association, Coimbatore, for the year 1979-80.
 - (c) (i) Annual Report of the South India Textile Research Association, Coimbatore, for the year 1980-81 along with Audited Accounts.
 - (ii) Review by the Government on the working of the South India Textile Research Association, Coimbatore, for the year 1980-81.
 - (d) (i) Annual Report of the Bombay Textile Research Association, Bombay, for the year 1979-80 along with Audited Accounts.
 - (ii) Review by the Government on the working of the Bombay Textile Research Association, Bombay, for the year 1979-80.
 - (e) (i) Annual Report of the Bombay Textile Research Association, Bombay, for the year 1980-81 along with Audited Accounts.
 - (ii) Review by the Government on the working of the Bombay Textile Research Association, Bombay, for the year 1980-81.

- (f) (i) Annual Report of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 1979-80 along with Audited Accounts.
- (ii) Review by the Government on the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 1979-80.
- (g) (i) Annual Report of the Ahmedabad Textile Industry Research Association, Ahmedabad, for the year 1980-81, along with Audited Accounts.
- (ii) Review by the Government on the working of the Ahmedabad Textile Industry's Research Association Ahmedabad, for the year 1980-81.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 28th July, 1982 Rajya Sabha agreed without any amendment to the Monopolies and Restrictive Trade Practices (Amendment) Bill, 1982, passed by Lok Sabha on the 20th July, 1982.

5. Reports of Public Accounts Committee

SHRI SATISH AGARWAL presented the following Reports (English and Hindi versions) of the Public Accounts Committee:—

- (1) 94th Report of the Public Accounts Committee (1982-83) on paragraph 32 of the Advance Report of the Comptroller and Auditor General of India for the year 1979-80, Union Government (Railways) relating to Non-payment of Railway dues in respect of land leased to private parties.
- (2) 100th Report of the Public Accounts Committee (1982-83) on paragraphs 2.05(i) and 3.15(ii) of the Report of the Comptroller and Auditor General of India for the year 1979-80, Union Government (Civil), Revenue Receipts, Vol. II, Direct Taxes.
- (3) 116th Report of the Public Accounts Committee (1982-83) on paragraph 23 of the Advance Report of

the Comptroller and Auditor General of India for the year 1979-80, Union Government (Civil) on Purchase Operations of the Supply Wing in the High Commission of India, London.

6. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 2nd August, 1982.

7. Government Bill—Under Consideration

THE PREVENTION OF BLACKMARKETING AND MAINTENANCE OF SUPPLIES OF ESSENTIAL COMMODITIES (AMENDMENT) BILL, 1982, AS PASSED BY RAJYA SABHA

Discussion on the motion for consideration of the Bill moved on the 29th July, 1982, continued.

The following Members took part in the debate:—

- (1) Shri S. Murugain
- (2) Shri Chandra Pal Shailani
- (3) Shri Bapusaheb Parulekar

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.09 P.M.)

- (4) Shri Rajesh Pilot
- (5) Shri Bhogendra Jha
- (6) Shri Virdhi Chander Jain
- (7) Shri Harikesh Bahadur
- (8) Shri D. P. Yadav (*Speech unfinished*)

The discussion was not concluded.

8. Motion regarding Forty-sixth Report of the Committee on Private Members' Bills and Resolutions

Shri Chandradeo Prasad Verma moved the following motion:—

- “That this House do agree with the Forty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th July, 1982.”

The motion was adopted.

9. Private Member's Resolution—Withdrawn

Further discussion on the following Resolution moved by Shrimati Vidya Chennupati and amendments thereto moved on 23rd April, 1982, continued:—

“Keeping in view the secular character of our Constitution and the fact that secularism is one of the basic tenets of our State Policy, this House recommends to the Government to take immediate steps to:—

- (a) promote a sense of castelessness through inter-caste and inter-religion marriages;
- (b) prepare suitable text books to propagate secular ideas by laying emphasis on fundamental duties enshrined in the Constitution;
- (c) encourage secular outlook among the employees working in Government and Public Sector Undertakings;

so that a feeling of national brotherhood and of human dignity is promoted among the people.”

The following Members took part in the debate:—

- (1) Shri K. M. Madhukar
- (2) Shri Nihar Ranjan Laskar

Shrimati Vidya Chennupati replied to the debate.

An amendment moved by Shri Nawal Kishore Sharma was negatived.

An amendment moved by Shri Mool Chand Daga was withdrawn by leave of the House.

The Resolution was withdrawn by leave of the House.

10. Private Member's Resolution—Under Consideration

Shri Baju Ban Riyan moved the following Resolution:—

“This House urges the Government to take immediate steps for the removal of backwardness of the North-Eastern region, which has enormous potential and raw material for sustaining rapid industrialisation, by setting up industries there and by connecting the region with a net-work of Railway, communication and transport system.”

The following Members took part in the debate:—

- (1) Shri Chandra Pal Shailani
- (2) Shri Bapusaheb Parulekar
- (3) Prof. N. G. Ranga
- (4) Shri Mohendra Ngangom
- (5) Shri Sontosh Mohan Dev
- (6) Shri Ram Vilas Paswan (*Speech unfinished*)

The discussion was not concluded.

11. Half-an-Hour Discussion

Shri B. V. Desai raised a half-an-hour discussion on points arising out of the answer given on the 9th July, 1982 to Unstarred Question No. 353 regarding agreement with foreign firm to design and produce prototype helicopter at HAL.

Shri K. P. Singh Deo replied to the discussion.

6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the
2nd August, 1982)

AVTAR SINGH RIKHY,
Secretary.

✓

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, August 2, 1982|Sravana 11, 1904 (Saka)

No. 266

11-06 A.M.

1. Starred Questions

Starred Questions Nos. 326, 327, 329, 332—334 and 337 were orally answered. Replies to Starred Questions Nos. 328, 331, 335, 336, 338—341, 343—345 and 231 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3588—3626, 3628—3637, 3639—3667, 3669—3690, 3692—3734, 3736—3767 and 3769—3798 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 492(E) (Hindi and English versions) published in Gazette of India dated the 13th July, 1982, making certain amendment to Notification No. G.S.R. 358(E) dated the 27th April, 1982 regarding fixation of prices of Superphosphate, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A copy of Notification No. 187/82-Customs [G.S.R. 512(E)] (Hindi and English versions) published in Gazette of India dated the 30th July, 1982 together with an explanatory memorandum revising the tariff values fixed vide Notification No. 8-Customs dated the 14th January, 1982 in respect of raisins and dates, when imported into India, under section 159 of the Customs Act, 1962.

3) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—

- (a) (i) Review by the Government on the working of the Maharashtra Agro Industries Development Corporation Limited, Bombay, for the year 1980-81.
 - (ii) Annual Report of the Maharashtra Agro Industries Development Corporation Limited, Bombay, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Gujarat Agro-Industries Corporation Limited, Ahmedabad, for the year 1979-80.
 - (ii) Annual Report of the Gujarat Agro-Industries Corporation Limited, Ahmedabad, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government on the working of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1980-81.
 - (ii) Annual Report of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government on the working of the Kerala Agro-Industries Corporation Limited, Trivandrum, for the year 1978-79.
 - (ii) Annual Report of the Kerala Agro-Industries Corporation Limited, Trivandrum, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a), (b), (c) and (d) of item (3) above.

- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 97 of the Delhi Cooperative Societies Act, 1972:—
 - (i) The Delhi Rural Primary Co-operative Society Service Rules, 1979 published in Notification No. 34 (32)|80-P & S|Coop|2317 in Delhi Gazette dated 10th April, 1980.
 - (ii) The Delhi Cooperative Societies Service (Amendment) Rules, 1981 published in Notification No. 34 (32)|80-P & S|Coop|566 in Delhi Gazette dated the 26th May, 1982.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (5) above.
- (7) A copy of the Annual Accounts (Hindi and English versions) of the Super Bazar; the Cooperative Store Limited, New Delhi, for the year 1978-79 together with Audit Report thereon.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of Notification Nos. 188|82-Customs [G.S.R. 514(E)] and 189|82-Customs [G.S.R. 515(E)] (Hindi and English versions) published in Gazette of India dated the 31st July, 1982 together with an explanatory memorandum regarding withdrawal of concessional customs duty on Aluminium and its products on its import, under section 159 of the Customs Act, 1962.
- (10) A copy of Notification No. 207|82-CE [G.S.R. 513 (E)] (Hindi and English versions) published in Gazette of India dated the 31st July, 1982 together with an explanatory memorandum regarding reduction in the basic and additional duty of excise on free sale sugar, issued under the Central Excise Rules, 1944.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 27th July, 1982, Rajya Sabha passed the National Waterway (Allahabad-Haldia Stretch of the Ganga-Bhagirathi-Hooghly River) Bill, 1982.

5. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the National Waterway (Allahabad-Haldia Stretch of the Ganga-Bhagirathi-Hooghly River) Bill, 1982, as passed by Rajya Sabha.

6. Matters under Rule 377

(1) Shri Chintamani Jena raised a matter regarding pest attack on apple crop in Himachal Pradesh and Jammu and Kashmir.

(2) Shri Chandra Pal Shailani raised a matter regarding steps to check abduction of children for begging by some gangs.

(3) Shri Harikesh Bahadur raised a matter regarding steps to improve economic condition of handloom weavers in the country.

(4) Shri Atal Bihari Vajpayee raised a matter regarding women procession on 2nd August, 1982 regarding dowry deaths in Delhi.

(5) Shri Ram Vilas Paswan raised a matter regarding immediate steps to check mosquito menace and alleged increase in incidents of Malaria in Delhi.

(6) Shri Zainal Abedin raised a matter regarding problems of soil erosion on the Banks of the Bhagirathi near Farakka.

7. Government Bill—Passed

THE PREVENTION OF BLACKMARKETING AND MAINTENANCE OF SUPPLIES OF ESSENTIAL COMMODITIES (AMENDMENT) BILL, 1982, AS PASSED BY RAJYA SABHA

Discussion on the motion for consideration of the Bill moved on the 29th July, 1982, continued.

Shri Chitta Basu took part in the debate.

Shri Mohammad Usman Arif replied to the debate.

The motion for consideration was adopted and the clause-by clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mohammad Usman Arif.

The motion was adopted and the Bill was passed.

8. Supplementary Demands for Grants (Railways)—1982-83

Discussion on the Supplementary Demands for Grants Nos. 2 and 16 in respect of the Budget (Railways) for 1982-83 commenced and was concluded.

Twenty-Five cut motions (Nos. 7 to 17, 20 to 27 and 37 to 42) were moved and negatived.

All the Supplementary Demands for Grants for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Railways) 1982-83 were voted in full.

***9. Statement by Minister**

The Minister of Petroleum, Chemicals and Fertilizers made a statement regarding the Blow-out in one of the wells being drilled in the Bombay High field.

10. Government Bill—Introduced

THE APPROPRIATION (RAILWAYS) NO. 3, BILL, 1982

11. Government Bill—Passed

THE APPROPRIATION (RAILWAYS) No. 3, Bill, 1982

The motion for consideration of the Bill was moved by Shri P. C. Sethi.

The following Members took part in the debate:—

(1) Shri Sudhir Kumar Giri

(2) Prof. Ajit Kumar Mehta

*At 3-02 P.M.

- (3) Shri Girdhari Lal Vyas
- (4) Shri Bapusaheb Parulekar
- (5) Shri K. M. Madhukar

Shri P. C. Sethi replied to the Debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. C. Sethi.

The motion was adopted and the Bill was passed.

12. Supplementary Demands for Grants (General)—1982-83

Discussion on the Supplementary Demands for Grants Nos. 12, 13, 26, 30, 42, 52, 63, 78, 79 and 100 in respect of the Budget (General) for 1982-83, commenced and was concluded.

Five cut motions [Nos. 5 to 9] were moved and negatived.

All the Supplementary Demands for Grants (both Revenue and Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1982-83 were voted in full.

13. Government Bill—Introduced

THE APPROPRIATION (NO. 3) BILL, 1982

14. Government Bill—Passed

THE APPROPRIATION (NO. 3) BILL, 1982

The motion for consideration of the Bill was moved by Shri Janardhana Poojary.

Shri Ramavatar Shastri took part in the debate.

Shri Janardhana Poojary replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Janardhana Poojary.

The motion was adopted and the Bill was passed.

15. Half-an-Hour Discussion

Shrimati Geeta Mukherjee raised a half-an-hour discussion on points arising out of the answer given on the 8th July, 1982 to Unstarred Question No. 63 regarding late running of trains.

Shri Mallikarjun replied to the discussion.

7.12 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 3rd August, 1982)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, August 3, 1982/Sravana 12, 1904 (Saka)

No. 267

11.06 A.M.

1. Starred Questions

Starred Questions Nos. 347, 348, 350, 352 and 353 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3799—3800, 3802—3827, 3829—3903, 3905—3912, 3915—3946, 3948—3963, 3965—3994 and 3996—4032 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions):—
 - (i) Annual Report of the Film and Television Institute of India, Pune, for the year 1980-81 along with Accounts and the Audit Report thereon.
 - (ii) Review by the Government on the working of the Film and Television Institute of India, Pune, for the year 1980-81.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Third Annual Report (Hindi and English versions) of the Minorities Commission for the year ending 31st December, 1980.

- (4) A copy of the Memorandum (Hindi and English versions) of action taken on the above Report.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Singareni Collieries Company Limited, Khammam (Andhra Pradesh) for the years 1979-80 and 1980-81.
 - (ii) Annual Report of the Singareni Collieries Company Limited, Khammam (Andhra Pradesh), for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (iii) Annual Report of the Singareni Collieries Company Limited, Khammam (Andhra Pradesh) for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

4. Message from Rajya Sabha

Secretary reported the message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the State Duty (Amendment) Bill, 1982 passed by Lok Sabha on the 27th July, 1982.

5. Report of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan presented the Forty-seventh Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Report of Committee on Petitions

Dr. Subramaniam Swamy presented the Ninth Report (Hindi and English versions) of the Committee on Petitions.

7. Report of Committee on Absence of Members

Shri P. V. G. Raju presented the Ninth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

8. Government Bill—Introduced

THE EAST PUNJAB URBAN RENT RESTRICTION (CHANDIGARH AMENDMENT) BILL, 1982.

9. Matters under Rule 377

- ✓ (1) Shri Bheekhabhai raised a matter regarding provision of facilities of play grounds, playing equipments and coaching in villages.
- ✓ (2) Prof. Narain Chand Parashar raised a matter regarding alleged shortage of stores adversely affecting the extension of telecom net work in the rural area of the country.
- ✓ (3) Shri Uttam Rathod raised a matter regarding extension of Raw Cotton Monopoly Purchase Scheme to Maharashtra.
- ✓ (4) Shri Ramnath Dubey raised a matter regarding economic development of Bundelkhand hilly and backward areas.
- ✓ (5) Shri Ramavatar Shastri raised a matter regarding steps to lift lock-out in Phulwari Sharieff Cotton Mills in Bihar.
- ✓ (6) Shri Era Mohan raised a matter regarding setting up of two more units of Bharat electronics.
- ✓ (7) Shri Ajit Kumar Saha raised a matter regarding need to ensure marketability of the products of small scale and ancillary units by Eastern Coalfield Limited in Asansol area.
- (8) Prof. Ajit Kumar Mehta raised a matter regarding procedure of registration of students in University of Delhi and Jawaharlal Nehru University.
- ✓ (9) Shri Ram Lal Rahi raised a matter regarding railway services in certain parts of Uttar Pradesh.

*10. Statutory Resolution—Under consideration

Shri R. Venkataraman moved the following Resolution:—

“That this House approves the continuance in force of the Proclamation, dated the 19th March, 1982 in respect of Assam, issued under article 356 of the Constitution by the President, for a further period of six months with effect from 19th September, 1982.”

*Discussed together.

***11. The Assam Budget**

The following items of business were taken up:—

- (i) General Discussion on the Budget for the State of Assam for 1982-83.
- (ii) Discussion on Demands for Grants Nos. 1 to 72 in respect of the Budget for the State of Assam for 1982-83.

***12. Statutory Resolutions—Under consideration**

Shri Nihar Ranjan Laskar moved the following Resolution:—

“That in pursuance of sub-section (2) of section 2 of the Essential Services Maintenance (Assam) Act, 1980 (41 of 1980), as amended by the Essential Services Maintenance Act, 1981 (40 of 1981), this House approves the issue of the notification of the Government of Assam, Political (A) Department No. PLA. 906/82/3, dated the 5th May, 1982, declaring the following services to be essential services within the State of Assam for the purposes of the Essential Services Maintenance (Assam) Act, 1980:—

- (i) All services in any undertaking or establishment owned or controlled by the State Government for storage, supply and distribution of foodgrains and other essential commodities.
- (ii) All services in any undertaking or establishment owned or controlled by the State Government for storage, supply and distribution of agricultural inputs and machinery.
- (iii) All services in any undertaking or establishment owned or controlled by State Government for publication, production and distribution of text books.
- (iv) All services in any undertaking or establishment owned or controlled by the State Government for storage, supply and distribution of seeds for agricultural operation.”

***Discussed together.**

The following Members took part in the combined debate on the Statutory Resolutions (*vide* paras 10 and 12 above) and the Assam Budget (*vide* para 11 above):—

- (1) Shri Samar Mukherjee
- (2) Shri Sontosh Mohan Dev

The discussion was not concluded.

13. Discussion under Rule 193

Shri Atal Bihari Vajpayee raised a discussion on the statement made by the Minister of Agriculture and Rural Development and Civil Supplies in the House on 20 July, 1982 regarding drought conditions in various parts of the country and the steps taken by the Government in this regard.

The following Members took part in the debate:—

- (1) Shri Uma Kant Mishra
- (2) Shri Chandrajit Yadav
- (3) Smt. Krishna Sahi
- (4) Shri Samar Mukherjee
- (5) Shri Rajesh Pilot
- (6) Shri Daulat Ram Saran
- (7) Dr. Krupasindhu Bhoi
- (8) Shri Harikesh Bahadur
- (9) Shri G. Narsimha Reddy
- (10) Shri Era Mohan
- (11) Prof. Narain Chand Parashar
- (12) Shri Bhogendra Jha
- (13) Shri Chandrabhan Athare Patil
- (14) Shri Dalbir Singh
- (15) Shri Girdhari Lal Vyas
- (16) Shri Chandra Pal Shailani
- (17) Shri Chitta Basu
- (18) Shri Ranjit Singh
- (19) Shri Nityananda Misra
- (20) Shri Shiv Prasad Sahu
- (21) Shri Krishan Datt Sultanpuri
- (22) Shri K. C. Sharma

- (23) Shri Ram Swarup Ram
- (24) Shri Nathu Ram Mirdha
- (25) Shri Ram Pyare Panika
- (26) Shri Mani Ram Bagri
- (27) Prof. N. G. Ranga
- (28) Shri K. Pradhani
- (29) Shri Mool Chand Daga
- (30) Shri Krishan Pratap Singh
- (31) Prof. Satya Dev Sinha
- (32) Shri Saminuddin
- (33) Shri Kunwar Ram
- (34) Shri Bheekhabhai
- (35) Shri Keyur Bhushan
- (36) Shri Ramavatar Shastri

Rao Birendra Singh replied to the discussion.

The discussion was concluded.

14. Report of Business Advisory Committee

Shri Bhishma Narain Singh presented the Thirty-fourth Report of the Business Advisory Committee.

8-58 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 5th August, 1982)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, August 5, 1982/Srāvana 14, 1904 (Saka)

No. 268

11.03 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri D. Kamakshaiah who was a sitting Member and Shri Tribhuvan Narain Singh who was a Member of the Provisional Parliament, First and Second Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 366, 367 and 370—373 were orally answered. Replies to remaining Questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 4033—4047, 4049—4206, 4208, 4209 and 4212—4270 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Indian Institute of Management, Bangalore, for the year 1980-81.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the Audit Report on the Accounts of the Indian Institute of Management, Bangalore, for the year 1980-81.

- (2) (i) A copy of the Annual Report of the North-Eastern Hill University, Shillong, for the year 1979-80.
- (ii) A copy of the Review (Hindi and English versions) by Government on the working of the North-Eastern Hill University, Shillong, for the year 1979-80.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1980-81 together with Audit Report thereon, under sub-section (4) of section 18 of the All India Institute of Medical Sciences Act, 1956.
- (ii) A copy of the Review (Hindi and English versions) by Government on the Accounts of the All India Institute of Medical Sciences, New Delhi, for the year 1980-81.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Accounts (Hindi and English versions) of the Post-graduate Institute of Medical Education and Research, Chandigarh, for the year 1980-81 together with Audit Report thereon, under sub-section (4) of section 18 of the Post-graduate Institute of Medical Education and Research Chandigarh Act, 1966.
- (ii) A copy of the Review (Hindi and English versions) by Government on the Accounts of the Post-graduate Institute of Medical Education and Research, Chandigarh, for the year 1980-81.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 1980-81 together with Audited Accounts.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) (i) above.
- (9) A statement (Hindi and English versions) (i) correcting the reply given on the 22nd April, 1982 to Unstarred Question No. 9087 by Shri Rajesh Kumar Singh regarding arrangement for Blood Transfusion in G. B. Pant Hospital, New Delhi and (ii) giving reasons for delay in correcting the reply.
- (10) A copy of the Annual Report (Hindi and English versions) of the Cancer Institute, Madras, for the year 1981-82.
- (11) A copy of the Audited Accounts (Hindi and English versions) of the Cancer Institute, Madras, for the year 1981-82.
- (12) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hindi, Agra, for the year 1980-81 along with Accounts and the Audit Report thereon.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report of the Central Institute of Hindi, Agra, for the year 1980-81.

5. Messages from Rajya Sabha

Secretary reported the following Messages from Rajya Sabha:—

- (i) That at its sitting held on the 3rd August, 1982 Rajya Sabha agreed without any amendment to the Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1982, passed by Lok Sabha on the 21st July, 1982.
- (ii) That at its sitting held on the 3rd August, 1982 Rajya Sabha agreed without any amendment to the Chaparmukh-Silghat Railway Line and the Katakhali-Lalabazar Railway Line (Nationalisation) Bill, 1982, passed by Lok Sabha on the 21st July, 1982.

6. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Shri Krishna Chandra Halder—8 July to 13 August, 1982 (Ninth Session).
- (2) Shri Moti Bhai R. Chaudhari—9 July to 13 August, 1982 (Ninth Session).
- (3) Shri H. G. Ramulu—14 July to 7 August, 1982 (Ninth Session).
- (4) Shri Subodh Sen—30 March to 30 April, 1982 (Eighth Session) and
8 July to 3 August, 1982 (Ninth Session).

7. Statement by Minister

The Minister of Tourism and Civil Aviation made a statement regarding hijacking of an Indian Airlines plane on 4 August, 1982.

8. Motion regarding Report of Joint Committee—Extension of Time

Shri D. K. Naikar moved the following motion:—

“That this House do further extend up to the first day of the last week of the Winter Session, 1982, the time for presentation of the Report of the Joint Committee on the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872.”

The motion was adopted.

9. Motion regarding Thirty-fourth Report of Business Advisory Committee

Shri Bhishma Narain Singh moved the following motion:—

“That this House do agree with the Thirty-fourth Report of the Business Advisory Committee presented to the House on the 3rd August, 1982.”

An amendment moved by Shri Ram Vilas Paswan was negatived.

The motion was adopted.

10. Matters Under Rule 377

(1) Prof. P. J. Kurien raised a matter regarding reported move to import Coconut Oil.

(2) Shri Harish Rawat raised a matter regarding declaration of certain development blocks of Uttar Pradesh as Tribal areas.

(3) Shrimati Jayanti Patnaik raised a matter regarding provision of adequate radio net work in the State of Orissa and improvement in the transmitter installed at Cuttack Station.

(4) Smt. Krishna Sahi raised a matter regarding Central clearance to caprolactum plant at Barauni.

(5) Shrimati Usha Verma raised a matter regarding development of transport facilities in Tarai area of Uttar Pradesh.

(6) Shri Ghulam Mohd. Khan raised a matter regarding adequate compensation to farmers whose land has been acquired in connection with setting up of a Cantonment in Moradabad.

(7) Shri P. K. Kodyan raised a matter regarding need to resettle the peasant families removed for construction of Kallada Dam in Kerala.

(8) Shri Harish Kumar Gangwar raised a matter regarding development of district Pilibhit and Puwayan Tehsil of Shahjahanpur district in Uttar Pradesh.

(9) Shri Bapusaheb Parulekar raised a matter regarding introduction of high speed ships in place of alleged out-dated ships of Mogul Lines in Konkan Coast Line.

(10) Shri Somnath Chatterjee raised a matter for expeditious completion of construction of LPG Bottling Plant at Paharpur, Calcutta.

(Lok Sabha adjourned at 1.13 P.M. and re-assembled at 2.20 P.M.)

*11. Statutory Resolution—Adopted

Discussion on the following Resolution moved by Shri R. Venkataraman on the 3rd August, 1982, continued:—

“That this House approves the continuance in force of the Proclamation, dated the 19th March, 1982 in

* Discussed together.

respect of Assam, issued under article 356 of the Constitution by the President, for a further period of six months with effect from 19th September, 1982."

The Resolution was adopted after discussion as indicated in para 13 below.

***12. The Assam Budget**

Discussion on the following items of business continued:—

- (i) General discussion on the Budget for the State of Assam for 1982-83.
- (ii) Demands for Grants Nos. 1 to 72 in respect of the Budget for the State of Assam for 1982-83.

All the Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants (Assam) for 1982-83, were voted in full after discussion as indicated in para 13 below.

***13. Statutory Resolution--Adopted**

Discussion on the following Resolution moved by Shri Nihar Ranjan Laskar on the 3rd August, 1982, continued:—

"That in pursuance of sub-section (2) of section 2 of the Essential Services Maintenance (Assam) Act, 1980 (41 of 1980), as amended by the Essential Services Maintenance Act, 1981 (40 of 1981), this House approves the issue of the notification of the Government of Assam, Political (A) Department No. PLA. 906/82/3, dated the 5th May, 1982, declaring the following services to be essential services within the State of Assam for the purposes of the Essential Services Maintenance (Assam) Act, 1980:—

- (i) All services in any undertaking or establishment owned or controlled by the State Government for storage, supply and distribution of foodgrains and other essential commodities.
- (ii) All services in any undertaking or establishment owned or controlled by the State Government for storage, supply and distribution of agricultural inputs and machinery.

*Discussed together.

(iii) All services in any undertaking or establishment owned or controlled by State Government for publication, production and distribution of text books.

(iv) All services in any undertaking or establishment owned or controlled by the State Government for storage, supply and distribution of seeds for agricultural operation."

On the Resolution the House divided, Ayes **90; Noes **29. The Resolution was accordingly adopted after discussion as indicated below.

The following Members took part in the combined debate on the Statutory Resolutions (vide paras 11 and 13 above) and the Assam Budget (vide para 12 above):—

- (1) Shri Ram Jethmalani
- (2) Shri Chandra Shekhar Singh
- (3) Shri Ram Vilas Paswan
- (4) Shri Zainul Basher
- (5) Shri Ravindra Varma
- (6) Shri Rajesh Pilot
- (7) Shri Indrajit Gupta
- (8) Acharya Bhagwan Dev
- (9) Shri Harish Kumar Gangwar
- (10) Prof. Satya Dev Sinha
- (11) Shri Chitta Basu
- (12) Shri M. Ramgopal Reddy
- (13) Shri G. M. Banatwalla

Shri R. Venkataraman replied to the debate.

14. Government Bill—Introduced

THE ASSAM APPROPRIATION (NO. 2) BILL, 1982

15. Government Bill—Passed

THE ASSAM APPROPRIATION (NO. 2) BILL, 1982

**Subject to correction.

The motion for consideration of the Bill was moved by Shri Sawai Singh Sisodia.

The following Members took part in the debate:—

(1) Prof. Ajit Kumar Mehta

(2) Shri Ramavatar Shastri

Shri Sawai Singh Sisodia replied to the debate.

The motion for consideration of the Bill was adopted and the clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Sawai Singh Sisodia.

The motion was adopted and the Bill was passed,
6.49 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 6th August, 1982)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, August 6, 1982/Sravana 15, 1904 (Saka)

No. 269

11 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Godey Murahari, who was a Member of 6th Lok Sabha and a former Deputy Speaker of Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 388—390, 392 and 393 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 4271—4275, 4277—4348 and 4350—4504 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Insurance (Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 566 in Gazette of India dated the 26th June, 1982, under sub-section (3) of section 114 of the Insurance Act, 1938.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (1) above.

- (3) A copy of the Life Insurance Corporation of India (Agents) Amendment Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 487 in Gazette of India dated the 29th May, 1982 under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) A statement regarding Review by the Government on the working of the General Insurance Corporation of India, Bombay, for the year ended 31st December, 1981.
 - (ii) Annual Report of the General Insurance Corporation of India, Bombay, for the year ended 31st December, 1981 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Delhi Financial Corporation for the year ended 31st March, 1981 under sub-section (7) of section 37 of the State Financial Corporation Act, 1951.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Statement regarding Review by the Government on the working of the Jute Corporation of India Limited, Calcutta, for the year 1979-80.
 - (ii) Annual Report of the Jute Corporation of India Limited, Calcutta, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

5. Minutes of Committee on Petitions

Dr. Subramaniam Swamy laid on the Table Minutes (Hindi and English versions) of Sixteenth, Twentieth, Twenty-fourth to twenty-sixth and Twenty-eighth to Thirty-first Sitzings of the Committee on Petitions.

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 5th August, 1982, Rajya Sabha agreed to the amendments made by Lok Sabha on the 29th July, 1982, in the Special Courts (Repeal) Bill, 1981.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 3, Bill, 1982 passed by Lok Sabha on the 2nd August, 1982.

7. Matters Under Rule 377

- ✓ (1) Shri Arjun Sethi raised a matter regarding alleged delay in the execution of Oil drilling projects.
- ✓ (2) Shri Satyanarayan Jatiya raised a matter regarding need to effect improvement in the postal services in Ujjain, Madhya Pradesh.
- ✓ (3) Shri D. P. Yadav raised a matter regarding need for a high level bridge over river Ganga near Sultan Ganj in Bihar.
- ✓ (4) Shri Viridhi Chander Jain raised a matter regarding plantation of trees along National Highways.
- ✓ (5) Shri Satyagopal Misra raised a matter regarding immediate decision to publish cheaper edition of Ravindra Rachanavali in Bengali.
- ✓ (6) Shri Ratansinh Rajda raised a matter regarding alleged unauthorised import of polyester filament in the country.
- ✓ (7) Shri Mangal Ram Premi raised a matter regarding reported recent killing of two harijans in Mohanpura village of Aligarh district of Uttar Pradesh.

✓ (8) Shri Zainul Basher raised a matter regarding need for improvement in the working of telephone system in Ghazipur district of Uttar Pradesh.

✓ (9) Shri R. N. Rakesh raised a matter regarding problem of getting ration cards by Government employees in Delhi on shifting to another Government quarter.

8. Government Bill—Passed

THE EAST PUNJAB URBAN RENT RESTRICTION (CHANDIGARH AMENDMENT) BILL, 1982

The motion for consideration of the Bill was moved by Shri P. Venkatasubbaiah.

The following Members took part in the debate:—

(1) Shri Amal Datta

(2) Shri Mool Chand Daga

(Lok Sabha adjourned at 1.00 P.M. and re-assembled at 2.09 P.M.)

(3) Shri K. M. Madhukar

(4) Shri Girdhari Lal Vyas

(5) Shri Harish Kumar Gangwar

Shri P. Venkatasubbaiah replied to the debate.

The motion for consideration of the Bill was adopted and the clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Venkatasubbaiah.

The motion was adopted and the Bill was passed.

***9. Intimation regarding arrest of Member**

The Chairman informed the House that the Speaker had received the following wireless message dated the 5 August, 1982, from the Senior Superintendent of Police, Amritsar (Punjab), today:—

“Shri L. S. Tur, Member of Lok Sabha has been arrested on 5-8-82 under section 107/151 Cr. P.C. at 8 P.M. He has been sent to Central Jail, Ferozepur.”

At 2.09 P.M.

10. Motion under Rule 388—Adopted

Shri Bhagwat Jha Azad moved the following motion:—

“That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Iron Ore Mines and Managanes Ore Mines Labour Welfare Cess (Amendment) Bill, 1982 and the Iron Ore Mines and Manganes Ore Mines Labour Welfare Fund (Amendment) Bill, 1982.”

The motion was adopted.

11. Government Bills—Under Consideration

*(i) THE IRON ORE MINES AND MANGANESE ORE MINES LABOUR WELFARE CESS (AMENDMENT) BILL, 1982

/* (ii) THE IRON ORE MINES AND MANGANESE ORE MINES LABOUR WELFARE FUND (AMENDMENT) BILL, 1982.

The motions for consideration of the above two Bills were moved by Shri Bhagwat Jha Azad.

The discussion was not concluded.

12. Motion regarding Forty-seventh Report of the Committee on Private Members Bills and Resolutions

Shri T. R. Shamanna moved the following motion:

“That this House do agree with the Forty-seventh, Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd August, 1982.”

The motion was adopted.

13. Private Members' Bills—Introduced

(1) The Constitution (Amendment) Bill, 1982 (INSERTION OF NEW ARTICLE 156A) by Shri Chitta Basu.

*discussed together.

✓ (2) The Registration of Marriages Bill, 1982 by Shrimati Pramila Dandavate.

✓ * (3) The Delhi Rent Control (Amendment) Bill, 1982 (AMENDMENT OF SECTION 2, ETC.) by Shri V. N. Gadgil.

✓ * (4) The One Family One Post (in Government Service) Bill, 1982 by Shri K. Ramamurthy.

✓ * (5) The Land Acquisition (Amendment) Bill, 1982 (AMENDMENT OF SECTION 4, ETC.) by Shri K. Ramamurthy.

✓ **14. Private Member's Bill—Withdrawn**

**THE AGRICULTURAL COMMODITIES SUPPORT PRICE
BILL, 1981 BY SHRI K. LAKKAPPA**

Further discussion on the motion for consideration moved on 22nd July, 1982 continued.

The following Members took part in the debate:—

- (1) Shri Sunder Singh
- (2) Shri C. Palaniappan
- (3) Shri Sudhir Kumar Giri
- (4) Shri Girdhari Lal Vyas
- (5) Shri Bhim Singh
- (6) Shri S. B. Sidnal
- (7) Shri Digambar Singh
- (8) Shri R. S. Sparrow
- (9) Shri R. L. P. Verma
- (10) Shri Uttam Rathod
- (11) Shri Satyanarayan Jatiya
- (12) Shri Ram Singh Yadav
- (13) Shri Harish Kumar Gangwar
- (14) Shri R. V. Swaminathan

✓ Shri K. Lakkappa replied to the debate.

The Bill was withdrawn by leave of the House.

*Introduced at 5.29 P.M.

15. Private Member's Bill—Under Consideration

THE CONSTITUTION (AMENDMENT) BILL, 1982 (SUBSTITUTION OF ARTICLE 338, ETC.) BY SHRI G. M. BANATWALLA

The motion for consideration of the Bill was moved by Shri G. M. Banatwalla and his speech was not concluded.

The discussion was not concluded.

16. Half-an-Hour Discussion

Shri Ram Vilas Paswan raised a half-an-hour discussion on points arising out of the answer given on the 22nd July, 1982 to Starred Question No. 208 regarding Capitation Fees.

Smt. Sheila Kaul replied to the discussion.

6-16 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 7th August, 1982)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, August 7, 1982|Sravan 16, 1904 (Saka)

No. 270

11. 03 A.M.

1. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 1980-81 together with Audit Report thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (i) of section 23 of the Institutes of Technology Act, 1961:—
 - (i) Annual Accounts of the Indian Institute of Technology, Kanpur, for the year 1979-80 together with Audit Report thereon.
 - (ii) Annual Accounts of the Indian Institute of Technology, Kharagpur, for the year 1980-81 together with Audit Report thereon.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi, Delhi for the year 1980-81 together with Audit Report thereon.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) above.

2. Minutes of Committee on Absence of Members

SHRI P. V. G. RAJU laid on the Table Minutes (Hindi and English versions) of the sitting of the Committee on Absence of Members from the Sittings of the House held on the 2nd August, 1982.

3. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 3) Bill, 1982 passed by Lok Sabha on the 2nd August, 1982.

4. Calling Attention

Shri Ajit Bag called the attention of the Minister of Home Affairs to the reported move by certain States to abridge the freedom of Press and the reaction of the Government thereto.

✓ The Minister of Home Affairs made a statement in regard thereto.

(LOK SABHA ADJOURNED AT 12.59 P.M. AND RE-ASSEMBLED AT 2.05 P.M.)

5. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 9th August, 1982.

6. Government Bills—Passed

- I. * (i) THE IRON ORE MINES AND MANGANESE ORE MINES LABOUR WELFARE CESS (AMENDMENT) BILL, 1982.
- * (ii) THE IRON ORE MINES AND MANGANESE ORE MINES LABOUR WELFARE FUND (AMENDMENT) BILL, 1982.

Discussion on the motions for consideration of the above two Bills moved on the 6th August, 1982, continued.

*Discussed together.

The following Members took part in the combined debate:—

- (1) Shri E. Balanandan
- (2) Shrimati Jayanti Patnaik
- (3) Shri Jagpal Singh
- (4) Shri Ram Singh Yadav
- (5) Shri Chintamani Panigrahi
- (6) Shri Ramavatar Shastri
- (7) Dr. Subramaniam Swamy
- (8) Shri Xavier Arakal
- (9) Shri R. L. P. Verma
- (10) Shri S. Murugain
- (11) Shri Harikesh Bahadur

Shri Bhagwat Jha Azad replied to the debate.

(i) The motion for consideration of the Iron Ore Mines and Manganese Ore Mines Labour Welfare Cess (Amendment) Bill, 1982 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 11 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Bhagwat Jha Azad.

The motion was adopted and the Bill was passed.

(ii) The motion for consideration of the Iron Ore Mines and Manganese Ore Mines Labour Welfare Fund (Amendment) Bill, 1982 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 12 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Bhagwat Jha Azad.

The motion was adopted and the Bill was passed.

II. THE PUBLIC WAKFS (EXTENSION OF LIMITATION) (DELHI AMENDMENT) BILL, 1982, AS PASSED BY RAJYA SABHA

The motion for consideration of the Bill was moved by Shri A. A. Rahim.

The following Members took part in the debate:—

- (1) Shri Abdul Samad
- (2) Shri Saminuddin
- (3) Shri Syed Masudal Hossain
- (4) Shri Zainul Basher
- (5) Shri Ghulam Mohd. Khan
- (6) Shri Krishan Datt Sultanpuri
- (7) Shri Ratansinh Rajda
- (8) Shri Jamilur Rahman
- (9) Shri K. M. Madhukar
- (10) Shri Muzaffar Hussain
- (11) Shri Ashfaq Hussain

Shri A. A. Rahim replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri A. A. Rahim.

The motion was adopted and the Bill was passed.

****7. Statement by Minister.**

The Minister of State in the Ministry of Supply and Rehabilitation made a statement regarding sale of tickets of ASIAD to the Members of Parliament.

6.57 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 9th August, 1982)

AVTAR SINGH RIKHY,
Secretary.

****At 5.50 P.M.**

LOK SABHA

BULETIN—PART I

[Brief Record of Proceedings]

Monday, August 9, 1982/Sravana 18, 1904 (Saka)

No. 271

11 A.M.

1. Starred Questions

Starred Questions Nos. 410, 412, 414, 415, and 416 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4505—4510, 4512—4544, 4546—4592 and 4594—4740 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various Sessions of Seventh Lok Sabha:—
 - (i) Statement No. XIII—Fourth Session, 1980.
 - (ii) Statement No. XIII—Fifth Session, 1981.
 - (iii) Statement No. VII—Sixth Session, 1981.
 - (iv) Statement No. V—Seventh Session, 1981.
 - (v) Statement No. IV—Eighth Session, 1982.
- (2) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, Delhi for the year 1980-81 together with Audit Report thereon, under sub-section (4) of Section 25 of the Delhi Development Act, 1957.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the Accounts of the Delhi Development Authority, Delhi, for the year 1980-81.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 1980-81.
 - (ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A statement (Hindi and English versions) correcting the reply given on 19 July, 1982 to Starred Question No. 159 by Sarvashri Nawal Kishore Sharma and Bhiku Ram Jain regarding losses to Civil Supplies Corporation, Delhi.
- (7) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Orissa Agro Industries Corporation Limited, Cuttack, for the year 1975-76.
 - (ii) Annual Report of the Orissa Agro Industries Corporation Limited, Cuttack, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Assam Agro-Industries Development Corporation Limited, Gauhati, for the year 1973-74.

- (ii) Annual Report of the Assam Agro-Industries Development Corporation Limited, Gauhati, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following papers (Hindi and English versions):—
 - (i) Annual Report of the National Co-operative Dairy Federation of India, New Delhi for the year 1980-81 along with Accounts and the Audit Report thereon.
 - (ii) Review by the Government on the working of the National Co-operative Dairy Federation of India, New Delhi, for the year 1980-81.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks under Section 126 of the Trade and Merchandise Marks Act, 1958 for the year 1981-82.
- (12) A copy each of the following papers (Hindi and English versions):—
 - (i) Annual Report of the National Cooperative Union of India, New Delhi, for the year 1980-81.
 - (ii) Annual Accounts of the National Cooperative Union of India, New Delhi, for the year 1980-81 together with Audit Report thereon.
 - (iii) Review by the Government on the working of the National Cooperative Union of India, New Delhi, for the year 1980-81.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India for the year 1980-81 along with the Audited Accounts, under sub-section (2) of section 35 of the Food Corporations Act, 1964.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Food Corporation of India, for the year 1980-81.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Delhi Roller Mills Wheat Products (Ex-mill and Retail) Price Control (Amendment) Order, 1982 (Hindi and English versions) published in Notification No. G.S.R. 516(E) in Gazette of India dated the 2nd August, 1982 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (17) A copy each of the following papers (Hindi and English versions):—
- (i) Annual Report of the National Co-operative Land Development Banks Federation, Bombay, for the year 1980-81.
- (ii) Annual Accounts of the National Co-operative Land Development Banks Federation, Bombay, for the year 1980-81 along with Audit Report thereon.
- (iii) Review by the Government on the working of the National Co-operative Land Development Banks Federation, Bombay, for the year 1980-81.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1978-79.

- (ii) Annual Report of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1979-80.
- (ii) Annual Report of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Indian Railway Construction Company Limited, New Delhi, for the year 1978-79.
- (ii) Annual Report of the Indian Railway Construction Company Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Indian Railway Construction Company Limited, New Delhi, for the year 1979-80.
- (ii) Annual Report of the Indian Railway Construction Company Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (20) Four Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

4. Financial Committee—A Review

Secretary laid on the Table a copy each of the Hindi and English versions of the Financial Committees, 1981-82—A Review.

5. Messages from Rajya Sabha

Secretary reported the following Messages from Rajya Sabha:—

- (i) That at its sitting held on the 7th August, 1982 Rajya Sabha agreed without any amendment to the Metro Railways (Construction of Works) Amendment Bill, 1982, passed by Lok Sabha on the 21st July, 1982.
- (ii) That at its sitting held on the 7th August, 1982 Rajya Sabha agreed without any amendment to the Governors (Emoluments, Allowances and Privileges) Bill, 1982, passed by Lok Sabha on the 28th July, 1982.

6. Report of Committee on Government Assurances

Shri Jagannath Rao presented the Fourth Report (Hindi and English versions) of the Committee on Government Assurances.

7. Statement by Minister

The Minister of Home Affairs made a statement regarding killing of two members of Scheduled Caste in village Manoharpur also known as Mohanpura, District Aligarh, U.P.

***8. Ca'ling Attention**

Shri Ramavatar Shastri called the attention of the Minister of Health and Family Welfare to the reported death of many children in Delhi due to gastroenteritis.

The Minister of Health and Family Welfare made a statement in regard thereto.

(Lok Sabha adjourned at 1.05 p.m. and Reassembled at 2.08 p.m.)

9. Government Bills—Introduced

(i) THE MERCHANT SHIPPING (AMENDMENT) BILL, 1982.

(ii) THE MOTOR VEHICLES (AMENDMENT) BILL, 1982.

*From 12.23 P.M. to 1.05 P.M. and From 2.08 P.M. to 2.28 P.M.

10. Matters Under Rule 377

✓ (1) Shri Kamal Nath raised a matter regarding concentration of offices of Government and Public Undertakings in Delhi.

(2) Shri Chintamani Jena raised a matter regarding alleged postponement of induction training programme in Reserve Bank of India.

✓ (3) Shri Virdhi Chander Jain raised a matter regarding distribution of Mahi River Water between Rajasthan and Gujarat.

✓ (4) Shri Ashok Gehlot raised a matter regarding unsatisfactory telephone services in Jodhpur and adjacent areas.

✓ (5) Shri Krishan Kumar Goyal raised a matter regarding uninterrupted working of Atomic Power Station of Kota, Rajasthan.

✓ (6) Shri Harish Kumar Gangwar raised a matter regarding proper maintenance of foodgrains by Food Corporation of India.

✓ (7) Shri B. D. Singh raised a matter regarding steps to increase milk production in the country, instead of depending on imported skimmed milk powder.

✓ (8) Prof. Madhu Dandavate raised a matter regarding Maharashtra-Karnataka Border dispute.

✓ (9) Shri Ajoy Biswas raised a matter regarding assistance to Tripura Government to meet the situation created by alleged heavy floods.

11. Government Bill—Passed

THE INDUSTRIAL DISPUTES (AMENDMENT) BILL, 1982

The motion for consideration of the Bill was moved by Shri Bhagwat Jha Azad.

Eight amendments for circulation of the Bill for the purpose of eliciting opinion thereon, were moved by Sarvashri E. Balanandan, Ramavatar Shastri, Chitta Basu, M. M. Lawrence, R. L. P. Verma, Amar Roypradhan, Ajoy Biswas and Basudeb Acharya.

Three amendments for reference of the Bill to a Select Committee were moved by Sarvashri M. Ismail, A. K. Roy and Sudhir Kumar Giri.

The following Members took part in the debate:—

- (1) Shri E. Balanandan
- (2) Shri Eduardo Faleiro
- (3) Shri Rajesh Kumar Singh
- (4) Shri Chintamani Panigrahi
- (5) Shri Era Mohan
- (6) Shri K. Ramamurthy
- (7) Shri Indrajit Gupta

Shri Bhagwat Jha Azad replied to the debate.

The amendments for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Sarvashri E. Balanandan, Ramavatar Shastri, Chitta Basu, M. M. Lawrence, R. L. P. Verma, Amar Roypradhan, Ajoy Biswas and Basudeb Acharya were negatived.

The amendments for reference of the Bill to a Select Committee moved by Sarvashri M. Ismail, A. K. Roy and Sudhir Kumar Giri were negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clauses 3 to 5 were adopted.

Clauses 6 and 7 were adopted, as amended.

Clauses 8 to 20 were adopted.

Clause 21 was adopted, as amended.

Clauses 22 to 24 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Bhagwat Jha Azad.

The motion was adopted and the Bill, as amended, was passed.

7.06 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 10th August, 1982)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, August 10, 1982|Sravana 19, 1904 (Saka)

No. 272

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 430, 433—436, 438, and 439 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4741—4973 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) pertaining to the execution of the provisions of the Monopolies and Restrictive Trade Practices Act, 1969, for the period from 1st January, 1981 to 31st December, 1981 under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969.
- (2) A copy of the Merchant Shipping (Levy of Seamen's Welfare Fee) Amendment Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 588 in Gazette of India dated the 3rd July, 1982, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

- (3) A statement (Hindi and English versions) correcting the reply given on 20 July, 1982 to Unstarred Question No. 1864 by Shri K. T. Kosalrao regarding stock of soda-ash.
- (4) A copy of the Wild Life (Transactions and Taxidermy) Rajasthan (Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 511(E) in Gazette of India dated the 28th July, 1982, under sub-section (2) of section 63 of the Wild Life (Protection) Act, 1972.
- (5) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India, for the year 1981—Union Government (Commercial)—Part XII—Miscellaneous Topics of Interest, under article 151(1) of the Constitution.

4. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 9th August, 1982, Rajya Sabha adopted a motion further extending the time for the presentation of the Report of the Joint Committee of the Houses on the Visva-Bharati (Amendment) Bill, 1978, up to the last day of the Hundred and Twenty-fifth Session of the Rajya Sabha.
- (ii) That at its sitting held on the 7th August, 1982, Rajya Sabha passed the Chit Funds Bill, 1982, passed by Lok Sabha on the 19th July, 1982, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

5. Bill as amended by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Chit Funds Bill, 1982, which had been returned by Rajya Sabha with amendments.

6. Matters Under Rule 377

(1) Shri Krishan Datt Sultanpuri raised a matter regarding Central survey team to study soil erosion by rivers in Himachal Pradesh.

(2) Shri Bheekhabhai raised a matter regarding financial assistance to small scale units by Nationalised Banks.

(3) Prof. Nirmala Kumari Shaktawat raised a matter regarding need to make available children literature at cheap price in the country.

(4) Shri Harihar Soren raised a matter regarding delay in construction of Banspani-Jakhpura Railway line.

(5) Dr. Subramaniam Swamy raised a matter regarding Bombay Suburban Railway Service.

(6) Shri Amal Datta raised a matter regarding problems of ex-servicemen rehabilitated in public sector banks.

(7) Shri Harikesh Bahadur raised a matter regarding steps for better working of postal and telephone system in Uttar Pradesh.

(8) Shri Jagpal Singh raised a matter regarding provision for a first class bogey from Saharanpur to Lucknow and need for starting Sangam Express from Saharanpur instead of Meerut.

(9) Shri Y. S. Mahajan raised a matter regarding need to allot more wagons for transporting bananas from Jalgaon to Delhi.

7. Government Bill—Passed

THE MOTOR VEHICLES (AMENDMENT) BILL, 1982

The motion for consideration of the Bill was moved by Shri Smt Ram Kesri.

The following Members took part in the debate:—

- (1) Shri Amal Datta
- (2) Shri Virdhi Chander Jain

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.06 P.M.)

- (3) Shri Narayan Choubey
- (4) Shri Ram Singh Yadav
- (5) Shri Era Mohan
- (6) Shri Harish Rawat
- (7) Shri Rajnath Sonkar Shastri
- (8) Shri Mool Chand Daga
- (9) Shri R. L. P. Verma

- (10) Shri Chintamani Jena
- (11) Shri Ram Lal Rahi
- (12) Shri Krishan Pratap Singh
- (13) Shri G. M. Banatwalla

Shri Sita Ram Kesri replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 27 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Sita Ram Kesri.

The following Members took part in the debate:—

- (1) Prof. N. G. Ranga
- (2) Shri Sita Ram Kesri

The motion was adopted and the Bill was passed.

8. Government Bill—Under consideration

THE PAYMENT OF WAGES (AMENDMENT) BILL, 1982, AS PASSED BY RAJYA SABHA

The motion for consideration of the Bill was moved by Shri Bhagwat Jha Azad.

The following Members took part in the debate:—

- (1) Shri M. M. Lawrence
- (2) Shri Keyur Bhushan
- (3) Shri Harish Kumar Gangwar
- (4) Shri Mool Chand Daga
- (5) Shri B. D. Singh
- (6) Shri N. Selvaraju

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 11th August, 1982).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, August 11, 1982/Sravana 20, 1904 (Saka)

No. 273

11 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri S. K. Pottekkatt, who was a Member of the Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 449—451, 453, 454 and 456 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 4974—5035 and 5037—5220 were laid on the Table.

A statement by the Minister of State in the Ministry of Home Affairs, correcting the reply given to Unstarred Question No. 2966 on 28th July, 1982 regarding purchase of motorcycles and cars by Delhi Police was also laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 18AA of the Industries (Development and Regulations) Act, 1951:—
 - (i) S.O. 442(E) published in Gazette of India dated the 25th June, 1982 regarding extension of period of take over of management of Messrs Andhra Scientific Company Limited, Machilipatnam, beyond five years.
 - (ii) S.O. 480(E) published in Gazette of India dated the 7th July, 1982 regarding extension of period of take over of management of Messrs Associate Industries (Assam) Limited, Chandrapur, beyond five years.
 - (iii) S.O. 515(E) published in Gazette of India dated the 21st July, 1982 regarding extension of period of take over of management of Messrs Gluconate Limited, Calcutta, beyond five years.
- (2) A copy of Notification No. S.O. 466(E) (Hindi and English versions) published in Gazette of India dated the 30th June, 1982 regarding extension of period of take over of management of Messrs Carter Pooler and Company Limited, Calcutta, beyond five years, under sub-section (2) of section 18A of the Industries (Development and Regulations) Act, 1951.
- (3) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks, for the year 1981-82, under section 155 of the Patents Act, 1970.
- (4) A copy of the Notification No. S.O. 432(E) (Hindi and English versions) published in Gazette of India dated the 19th June, 1982 containing the Order regarding rescission of the Paper (Conservation and Regulation of Use) Order, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) A statement regarding Review by the Government on the working of the Braithwaite and Company Limited, Calcutta, for the year 1980-81.
 - (ii) Annual Report of the Braithwaite and Company Limited, Calcutta, for the year 1980-81 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1977-78.
 - (ii) Annual Report of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1977-78 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) and (b) of item (5) above.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the IISCO Stanton Pipe and Foundry Company Limited, Calcutta, for the year ended 31st December, 1980.
 - (ii) Annual Report of the IISCO Stanton Pipe and Foundry Company Limited, Calcutta, for the year ended 31st December, 1980 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) A statement (Hindi and English versions) showing reasons for delay in laying the Annual@ Report and Accounts of the National Institute of Educational Planning and Administration, New Delhi, for the year 1980-81.

(10) (i) A copy of the Second Annual Report (Hindi and English versions) of the Commission for Scheduled Castes and Scheduled Tribes, for the year 1979-80.

(ii) A copy of the Memorandum (Hindi and English versions) of the Action Taken on the recommendations contained in the Report.

✓ 5 (11) A copy of the Report (Hindi and English versions) of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1979-80 and 1980-81—Parts I and II, under article 338(2) of the Consitution.

(12) A copy of the Annual Report (Hindi and English versions) on the working of section 15-A of the Protection of Civil Rights Act, 1955, for the year ending 31st December, 1980, under sub-section (4) of section 15-A of the said Act.

(13) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Bombay, for the year 1980-81 along with Audited Accounts.

(14) A statement (Hindi and English versions) regarding (a) Review by the Government on the working of the Tata Institute of Fundamental Research, Bombay, for the year 1980-81 and (b) reasons for delay in laying the papers mentioned at (13) above.

(15) A copy of the Annual Assessment Report (Hindi and English versions) on the Programme and its implementation for accelerating the spread and

@The Annual Report was laid on the Table on the 4th March, 1982.

development of Hindi and its progressive use for the various official purposes of the Union, for the year 1979-80.

(16) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1982, published in Notification No. G.S.R. 616 in Gazette of India dated the 24th July, 1982.

(ii) The Indian Administrative Service (Pay) Fifth Amendment Rules, 1982, published in Notification No. G.S.R. 617 in Gazette of India dated the 24th July 1982.

(iii) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1982, published in Notification No. G.S.R. 618 in Gazette of India dated the 24th July, 1982.

(iv) The Indian Administrative Service (Pay) Sixth Amendment Rules, 1982, published in Notification No. G.S.R. 619 in Gazette of India dated the 24th July, 1982.

(17) A copy of the Delhi Police (Punishment and Appeal) (Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. F.5/132/81-Home (P)/Estt. in Delhi Gazette dated the 27th July, 1982 under sub-section (2) of section 148 of the Delhi Police Act, 1978.

(18) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952:—

(i) The Employees' Family Pension (Second Amendment) Scheme, 1982, published in Notification No. G.S.R. 477 in Gazette of India dated the 22nd May, 1982.

- (ii) The Employees' Family Pension (Third Amendment) Scheme, 1982, published in Notification No. G.S.R. 530 in Gazette of India dated the 5th June, 1982.
- (19) A copy of the Smugglers and Foreign Exchange Manipulators (Appellate Tribunal for Forfeited Property) Amendment Rules, 1982 (Hindi and English versions) published in Notification No. S.O. 482 (E) in Gazette of India dated the 7th July, 1982, under sub-section (3) of section 26 of the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976.
- (20) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (19) above.
- (21) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-Tax Act, 1961:—
- (i) S.O. 2611 published in Gazette of India dated the 24th July, 1982 regarding exemption to 'Drought Prone Area Programme Agency, Ahmedabad' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1975-76 to 1982-83.
- (ii) S.O. 2612 published in Gazette of India dated the 24th July, 1982 regarding exemption to 'Sabarmati Ashram Preservation and Memorial Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
- (iii) S.O. 2614 published in Gazette of India dated the 24th July, 1982 regarding exemption to "Children's Little Theatre" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1981-82 to 1983-84.

- (iv) S.O. 2615 published in Gazette of India dated the 24th July, 1982 regarding exemption to 'Gangajali Fund Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1978-79 to 1982-83.
- (v) S. O. 2616 published in Gazette of India dated the 24th July, 1982, regarding exemption to 'The Ahmedabad Textile Mills Foundation' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
- (vi) S.O. 2618 published in Gazette of India dated the 24th July, 1982, regarding exemption to 'India Islamic Cultural Centre (Regd.)' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 and 1983-84.
- (vii) S.O. 2619 published in Gazette of India dated the 24th July, 1982 regarding exemption to 'Sir Homi Mehta Charity Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1981-82 to 1982-83.
- (viii) S.O. 2620 published in Gazette of India dated the 24th July, 1982 regarding exemption to 'Shri Ram Chandra Mission' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 and 1984-85.
- (ix) S.O. 2621 published in Gazette of India dated the 24th July, 1982 regarding exemption to 'Marathi Mission' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1979-80 to 1982-83.

5. Parliamentary Committees—Summary of Work

Secretary laid on the Table a copy of the 'Parliamentary Committees—Summary of Work' (Hindi and English versions) pertaining to the period 1 June, 1981 to 31 May, 1982.

6. Messages from Rajya Sabha

Secretary reported the following Messages from 'Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Assam Appropriation (No. 2) Bill, 1982, passed by Lok Sabha on the 5th August, 1982.
- (ii) That at its sitting held on the 10th August, 1982, Rajya Sabha passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Forty-sixth Amendment) Bill, 1982, passed by Lok Sabha on the 14th July, 1982.
- *(iii) That at its sitting held on the 10th August, 1982, Rajya Sabha agreed without any amendment to the East Punjab Urban Rent Restriction (Chandigarh Amendment) Bill, 1982, passed by Lok Sabha on the 6th August, 1982.
- *(iv) That at its sitting held on 5th August, 1982, Rajya Sabha concurred in the recommendation of Lok Sabha to appoint a Member of Rajya Sabha to the Joint Committee on Offices of Profit in the vacancy caused by the retirement of Prof. N. M. Kamble and elected Shri Ram Bhagat Paswan, Member, Rajya Sabha, to the said Joint Committee to fill the vacancy.
- *(v) That at its sitting held on 11th August, 1982, Rajya Sabha adopted a motion recommending to Lok Sabha to appoint a Member of Lok Sabha to the Joint Committee of the Houses on the Indian Veterinary Council Bill, 1981, in the vacancy caused by the death of Shri Maldevji M. Odedra.

7. Report of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan presented the Forty-eighth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

At 11.42 P.M.

8. Report of Joint Committee

Shrimati Krishna Sahi presented the Report (Hindi and English versions) of the Joint Committee of the Houses to examine the question of the working of the Dowry Prohibition Act, 1961 and the amendments which may be made in the law for dealing effectively with the evil of dowry system.

9. Evidence before Joint Committee

Shrimati Krishna Sahi laid on the Table the record of evidence given before the Joint Committee of the Houses to examine the question of the working of the Dowry Prohibition Act, 1961, and the amendments which may be made in the law for dealing effectively with the evil of dowry system.

10. Report of Joint Committee on Office of Profit

SHRI GULSHER AHMAD presented the Fourth Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

11. Report of Railway Convention Committee

Shri D. L. Baitha presented the Sixth Report (Hindi and English versions) of the Railway Convention Committee on "Action taken by Government on the recommendations contained in the Third Report of Railway Convention Committee (1980) on Review of the Existing Rules of Allocation of Railway Expenditure to Capital and Revenue Account, Depreciation Reserve Fund, Development Fund and Accident Compensation Safety and Passenger Amenities Fund".

12. Matters Under Rule 377

(1) Smt. Usha Prakash Choudhari raised the question of Central assistance and directions to State Government of Maharashtra to pass National Highway No. 6 near Amravati along the border of the city.

(2) Shrimati Jayanti Patnaik raised a matter regarding establishment of an oil terminal at Paradip in Orissa.

(3) Shri Uma Kant Mishra raised a matter regarding declaration of certain blocks of Mirzapur district as industrially backward area.

✓ (4) Shri Tariq Anwar raised a matter for taking relief measures in Katihar district in Bihar due to floods and erosions in Mahananda and Ganga rivers.

✓ (5) Shri Jaipal Singh Kashyap raised a matter regarding declaration of 17 September as Social Justice Day on the birthday of Periyar E. V. Ramaswamy.

✓ (6) Shri Arjun Sethi raised a matter regarding alleged crisis in publishing industry due to high cost of paper.

✓ (7) Prof. P. J. Kurien raised a matter regarding need for a direct Air India flight from Trivandrum to Doha and Muscat.

✓ (8) Shri T. R. Shamanna raised a matter regarding Circular/Ring Road transport service in Bangalore city.

✓ (9) Shri Baburao Paranjpe raised a matter regarding alleged eviction of tribals by forest department in Madhya Pradesh.

✓ (10) Shri Ramavatar Shastri raised a matter regarding relief measures for tribals of Santhal Parganas in Bihar in view of alleged continuous drought.

✓ (11) Prof. Ajit Kumar Mehta raised a matter regarding restoration of train services on Samastipur-Darbhanga and Samastipur-Khagariya Sections of North Eastern Railway.

✓ (12) Shri D. S. A. Sivaprakasham raised a matter regarding need to increase the contribution of workers to Provident Fund to 10 per cent.

13. Government Bill—Passed

✓ THE PAYMENT OF WAGES (AMENDMENT) BILL, 1982, AS PASSED BY RAJYA SABHA

Discussion on the motion for consideration of the Bill moved on the 10th August, 1982. continued.

The following Members took part in the debate:—

- (1) Shri K. Ramamurthy
- (2) Shri Satyendra Narain Sinha
- (3) Shri K. A. Rajan

(4) Shri Girdhari Lal Vyas

(5) Shri Chitta Basu

Shri Bhagwat Jha Azad replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 14 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Bhagwat Jha Azad.

The following Members took part in the debate:—

(1) Shri R. L. P. Verma

(2) Prof. Ajit Kumar Mehta

(3) Shri Somnath Chatterjee

(4) Shri Bhagwat Jha Azad

The motion was adopted and the Bill was passed.

**14 Amendments made by Rajya Sabha to Government Bill—
Amendments Agreed to**

THE CHIT FUNDS BILL, 1980

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration, was moved by Shri Janardhana Poojary:—

“Clause 7

- (1) That at page 6, *after* item (c) of the first proviso to sub-clause (2), the following item be *inserted*, namely:—

“(d) that the foreman had been convicted of any offence involving moral turpitude and sentenced to imprisonment for any such offence unless a period of five years has elapsed since his release:”

“Clause 16

- (2) That at page 9, for sub-clause (3), the following sub-clause be substituted, namely:—

“(3) Where any draw was not conducted on the ground that two subscribers required to be present at a draw

under sub-section (2) were not present or on any other ground, the Registrar may, on his own motion or on an application made by the foreman or any of the subscribers, direct that the draw shall be conducted in his presence or in the presence of any person deputed by him."

The following Members took part in the debate:—

- (1) Shri Somnath Chatterjee.
- (2) Shri Harish Kumar Gangwar.
- (3) Shri Jagpal Singh.

Shri Janardhana Poojary replied to the debate.

The motion for consideration was adopted.

Amendments made by Rajya Sabha in the Bill were also adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to was moved by Shri Janardhana Poojary.

The motion was adopted and the amendments were agreed to.

15. Question of Privilege

The Deputy Speaker read out the Speaker's ruling on the question of privilege sought to be raised by Prof. Madhu Dandavate and Sarvashri Ram Vilas Paswan and Jaipal Singh Kashyap regarding alleged failure of the Government to lay on the Table Action Taken Report on the Report of Backward Classes Commission, 1980, and withheld his consent to the raising of the question of privilege.

16. Discussion under Rule 193

Shri Ram Vilas Paswan raised a discussion on the Report of the Backward Classes Commission, 1980, laid on the Table of the House on 30 April, 1982.

The following Members took part in the debate:—

- (1) Shri Uttam Rathod
- (2) Prof. Rupchand Pal
- (3) Shri Jairam Varma
- (4) Shri Chandrajit Yadav
- (5) Shri Kusuma Krishna Murthy
- (6) Shri B. R. Bhagat

- (7) Shri Zainul Basher
- (8) Shri K. Mayathevar
- (9) Shri D. K. Naikar
- (10) Shri Sunder Singh
- (11) Shri R. L. P. Verma
- (12) Shri Era Anbarasu
- (13) Shri Ratansinh Rajda
- (14) Shri V. S. Vijaraghavan
- (15) Shri Ramavatar Shastri
- (16) Shri P. Namgyal
- (17) Shri Jaipal Singh Kashyap
- (18) Shri J. C. Barve
- (19) Prof. Satya Dev Sinha
- (20) Shri D. P. Yadav
- (21) Shri Doongar Singh
- (22) Prof. Narain Chand Parashar
- (23) Shri A. K. Roy
- (24) Shri Chintamani Jena
- (25) Shri Ram Pyare Panika
- (26) Shri Keyur Bhushan
- (27) Shri Girdhari Lal Vyas
- (28) Shri Dhanik Lal Mandal

✓ Shri R. Venkataraman replied to the discussion.

The discussion was concluded.

The House was then adjourned for want of quorum.

11.50 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 13th August, 1982)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA
BULLETIN—PART I
[Brief Record of Proceedings]

Friday, August 13, 1982|Sravana 22, 1904 (Saka)

No. 274

11 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri B. L. Sondhi, who was a Member of Constituent Assembly and Provisional Parliament.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 470—479 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 5221—5458 were laid on the Table.

The Deputy Minister in the Ministry of Finance laid on the Table the following statements:—

- (i) Statement correcting the reply given on 26 February 1982 to Unstarred Question No. 1073 regarding Re-constitution of Boards of Nationalised Banks;
- (ii) Statement correcting the reply given on 26 February 1982 to Unstarred Question No. 1115 regarding Appointment of Directors on the Boards of Nationalised Banks;
- (iii) Statement correcting the reply given on 16 April 1982 to Unstarred Question No. 8175 regarding Board of Directors of six Nationalised Banks; and

- (iv) Statement correcting the reply given on 23 April 1982 to Unstarred Question No. 9456 regarding Representation of SC/ST on Boards of Directors of the Public Sector Undertakings.

4. Motion of No Confidence in the Council of Ministers

The Speaker informed the House about receipt of Notice of Motion of No-confidence in the Council of Ministers from (1) Shri Hemwati Nandan Bahuguna (2) Shri Samar Mukherjee, (3) Shri Charan Singh, (4) Shri Atal Bihari Vajpayee (5) Prof. Madhu Dandavate (6) Shri Indrajit Gupta (7) Shri K. P. Unnikrishnan (8) Sri George Fernandes (9) Shri Jagjivan Ram (10) Shri Chitta Basu (11) Shri Chandrajit Yadav and (12) Shri Tridib Chaudhuri.

The Speaker asked those Members who were in favour of leave being granted to Shri Hemwati Nandan Bahuguna to make a motion of No-confidence in the Council of Ministers to rise in their places. As not less than fifty Members rose, the Speaker declared that leave was granted and time and date for discussion would be fixed up in consultation with all concerned.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Merchant Shipping (Load Line) First Amendment Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 486(E) in Gazette of India dated the 6th July, 1982, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (2) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 1981 along with Audited Accounts, under section 20 of the Press Council Act, 1978.
- (3) A copy of the Annual Report (Hindi and English versions) of the International Airports Authority of India for the year 1980-81, under sub-section (2) of section 25 of the International Airports Authority Act, 1971.
- (4) A copy of the Annual Accounts (Hindi and English versions) of the International Airports Authority of

India for the year 1980-81 together with Audit Report thereon, under sub-section (4) of section 24 of the International Airports Authority Act, 1971.

- (5) A copy of the Review (Hindi and English versions) of the performance of International Airports Authority of India for the year 1980-81.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Accounts of the International Airports Authority of India, for the year 1980-81 mentioned at items (3) and (4) above.
- (7) A copy of the Leader of Opposition in the Assam Legislative Assembly (Allowances and Privileges) Rules, 1981 (Hindi and English versions) published in Notification No. PARL. 10/79/44 in Assam Gazette dated the 9th September, 1981, under sub-section (3) of section 10 of the Salary and Allowances of the Leaders of Opposition in the Assam Legislative Assembly Act, 1978 read with clause (c) (iv) of the Proclamation issued by the President in relation to the State of Assam.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (7) above.
- (9) (i) A copy of the Annual Accounts (Hindi and English versions) of the Banaras Hindu University, Banaras, for the year 1980-81 together with Audit Report thereon. (Volumes I and II).
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the Accounts.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi for the period from 1st September, 1977 to 31st August, 1978.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jawaharlal Nehru University, New Delhi, for the period from 1st September, 1977 to 31st August, 1978.

- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the All India Fishermen's Co-operative Federation Limited, New Delhi, for the year ended 30th June, 1981 along with Accounts and the Audit Report thereon.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Fishermen's Cooperative Federation Limited, New Delhi, for the year ended 30th June, 1981.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Urban Cooperative Banks and Credit Societies, New Delhi, for the year 1980-81 along with Accounts and the Audit Report thereon.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Urban Cooperative Banks and Credit Societies, New Delhi, for the year 1980-81.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 1980-81 along with Accounts and the Audit Report thereon.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the Report mentioned at (16) above.
- (18) A copy of the Assistant Commandant, General Duty Branch (Pilot|Navigator) Recruitment Rules, 1982 (Hindi and English versions) published in Notification No. S.R.O 192 in Gazette of India dated the 7th August, 1982, under sub-section (3) of section 123 of the Coast Guard Act, 1978.

- (19) A copy of the Prevention of Food Adulteration (Fourth-Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 422(E) in Gazette of India dated the 24th May, 1982 together with a corrigenda thereto published in Notification No. 504(E) in Gazette of India dated the 20th July, 1982, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.
- (20) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the years 1978-79 and 1979-80 along with Accounts and Audit Report thereon.
- (21) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A statement (Hindi and English versions) (i) correcting the reply given on the 11th March, 1982 to Unstarred Question No. 2911 by Shri Nihal Singh regarding articles received from foreign countries as gifts by Indian Red Cross Society, Delhi and (ii) giving reasons for delay in correcting the reply.
- (23) A copy of the Delhi Co-operative Societies (Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. F. 15/65-73/Coop. in Delhi Gazette dated the 24th May, 1982, under sub-section (3) of section 97 of the Delhi Cooperative Societies Act, 1972.
- (24) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 518(E) published in Gazette of India dated the 9th August, 1982 together with an explanatory memorandum making certain amendments to Notification No. 120/81-CE dated the 15th May, 1981.
 - (ii) G.S.R. 519(E) published in Gazette of India dated the 9th August, 1982 together with an explanatory memorandum exempting compressors used for the manufacture of water coolers from Excise Duty.

(25) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Statement regarding Review by the Government on the working of the National Insurance Company Limited, Calcutta, for the year 1981.

(ii) Annual Report of the National Insurance Company Limited, Calcutta, for the year 1981 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(b) (i) Statement regarding Review by the Government on the working of the United India Insurance Company Limited, Madras, for the year 1981.

(ii) Annual Report of the United India Insurance Company Limited, Madras, for the year 1981 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(c) (i) Statement regarding Review by the Government on the working of the New India Assurance Company Limited, Bombay, for the year 1981.

(ii) Annual Report of the New India Assurance Company Limited, Bombay, for the year 1981 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(26) A copy of the Annual Accounts (Hindi and English versions) of the Coffee Board for General Fund 1980-81 and Pool Fund 1978-79 together with Audit Report thereon.

(27) A statement (Hindi and English versions) showing reasons for delay in laying the Accounts.

6. Minutes of Committee on Private Members' Bill and Resolutions

Shri G. Lakshmanan laid on the Table Minutes (Hindi and English versions) of the Forty-fourth to Forty-eighth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

7. Assent to Bill

Secretary laid on the Table the Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities (Amendment) Bill, 1982, passed by the Houses of Parliament during the current session and assented to.

8. Reports of Public Accounts Committee

Shri Satish Agarwal presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) 114th Report of the Public Accounts Committee on Action Taken by Government on the recommendations contained in the 38th Report on Re-opened, Set aside and Cancelled Assessment, Wealth Escaping Assessment and Incorrect Computation of Business Income relating to the Ministry of Finance (Department of Revenue).
- (2) 115th Report of the Public Accounts Committee on Action Taken by Government on the recommendations contained in the 34th Report on Arrears of Assessments relating to the Ministry of Finance (Department of Revenue).
- (3) 120th Report of the Public Accounts Committee on Action Taken by Government on the recommendations contained in the 42nd Report on Unauthorised Occupation of Salt Land—Bharpur Salt Works and Dry Hydrated Lime and Clay Pozzalana Plants relating to the Ministry of Industry (Department of Industrial Development) and Ministry of Works and Housing.

9. Calling Attention

SHRI RANA VIR SINGH called the attention of the Minister of Defence to the reported delay by various State Governments and Public Undertakings in implementing the guidelines laid down by Central Government for resettlement of ex-service-men.

The Deputy Minister in the Ministry of Defence made a statement in regard thereto.

10. Presentation of Petition

SHRI J. S. PATIL presented a petition signed by Shri B. N. Gore and others regarding development of Dabhol Port in Maharashtra.

11. Statement by Ministers

✓ (1) The Minister of Shipping and Transport made a statement regarding the proposal for delinking of the management of the Haldia Dock Complex from that of Calcutta Port Trust.

✓ (2) The Minister of State of the Ministry of Commerce made a statement regarding the setting up of a Tripartite Committee to deal with the problems being faced by the Textile industry including its workers.

✓ * (3) The Minister of External Affairs made a statement regarding the Prime Minister's visit to the United States of America and Japan.

12. Motion regarding Joint Committee

SHRI R. V. SWAMINATHAN moved the following motion:—

“That this House concurs in the recommendation of Rajya Sabha that Lok Sabha do appoint a member to the Joint Committee of the Houses on the Indian Veterinary Council Bill, 1981, in the vacancy caused by the death of Shri Maldevji M. Odedra and resolves that Shri Navin Ravani be nominated to the said Joint Committee to fill the vacancy.”

The motion was adopted.

13. Government Bills—Introduced

✓ (i) THE INDIAN POST OFFICE (AMENDMENT) BILL, 1982.

✓ (ii) THE STATE BANK OF SIKKIM (ACQUISITION OF SHARES) AND MISCELLANEOUS PROVISIONS BILL, 1982.

(Lok Sabha adjourned at 1.15 p.m. and re-assembled at 2.18 p.m.)

*At 2.59 P.M.

**14. Motion regarding Joint Committee on Government Bill—
Adopted**

THE MENTAL HEALTH BILL, 1981 ✓

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses was moved by Miss Kumudben M. Joshi.

The motion was adopted as follows:—

“That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to consolidate and amend the law relating to the treatment and care of mentally ill persons, to make better provision with respect to their property and affairs and for matters connected therewith or incidental thereto made in the motion adopted by Rajya Sabha at its sitting held on the 27th July, 1982 and communicated to this House on the 29th July, 1982 and do resolve that the following 20 members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—

- (1) Shri M. Ankineedu
- (2) Shri Anwar Ahmad
- (3) Dr. A. U. Azmi
- (4) Shri H N. Nanje Gowda
- (5) Shri Jaipal Singh Kashyap
- (6) Shri Lalji Ram Ken
- (7) Shri Keyur Bhushan
- (8) Shri K. T. Kosalram
- (9) Smt. Kesharbai Kshirsagar
- (10) Dr. V. Kulandaivelu
- (11) Shri K. M. Madhukar
- (12) Dr. Mahipatray M. Mehta
- (13) Shri Hiralal R. Parmar
- (14) Dr. Saradish Roy
- (15) Smt. Kishori Sinha
- (16) Shri Manmohan Tudu
- (17) Shri Atal Bihari Vajpayee
- (18) Dr. Golam Yazdani
- (19) Shri Mohd. Yusuf
- (20) Shri B. Shankaranand.”

15. Matters Under Rule 377

✓ (1) Shri Ahmed Mohammed Patel raised a matter regarding Union Government's clearance for setting up of a Nylon-6 project in Gujarat.

✓ (2) Shri V. S. Vijayaraghavan raised a matter regarding need for setting up of a Railway Coach Factory at Palghat in Kerala.

✓ (3) Smt. Madhuri Singh raised a matter regarding development of Tourism during the ASIAD and arrangements for taking foreign tourists to Bihar.

✓ (4) Shri Ramnath Dube raised a matter regarding development of Chitrakut town falling under the jurisdiction of Uttar Pradesh and Madhya Pradesh Governments.

✓ (5) Shri Basudeb Acharya raised a matter regarding problems of Railway employees of Statutory Staff Canteens.

✓ (6) Shri Shantubhai Patel raised a matter regarding punctuality of trains between Ahmedabad and Khedbrahma and Ahmedabad and Udaipur and need for replacement of old locomotive engine by diesel engine.

✓ (7) Shri R. P. Gaekwad raised a matter regarding development of tourism in Gujarat.

✓ (8) Shri K. T. Kosalram raised a matter regarding use of Hindi by Delhi Administration.

✓ (9) Shri M. S. K. Sathiyendran raised a matter regarding facilities for improving the condition of fishing industry and fishermen in Tamil Nadu.

✓ (10) Shri K. A. Rajan raised a matter regarding granting of additional loan to Kerala Government for raw cashew nuts procurement scheme.

✓ (11) Shri Ram Lal Rahi raised a matter regarding need to construct Kichau Dam in Uttar Pradesh.

✓ (12) Shri Rasheed Masood raised a matter regarding need to decrease railway freight charges for transportation of fruits.

✓ (13) Shri Ram Vilas Paswan raised a matter regarding incidents of atrocities on Harijans in Uttar Pradesh and Bihar.

✓ (14) Shri Rameshwar Neekhara raised a matter regarding alleged non-delivery of postal Dak in Itarsi.

✓(15) Shri Abdul Samad raised a matter regarding alleged financial strain on educational institutions and schools established by minority communities in Tamil Nadu.

✓(16) Prof. Narain Chand Parashar raised a matter regarding need to increase financial allocation for expeditious construction of the proposed new Railway line of Nangal-Talwara in Himachal Pradesh.

16. Announcement by Deputy Speaker

The Deputy Speaker informed the House that the Business Advisory Committee at its sitting held on 13 August, 1982 had recommended that in order to provide time for discussion on the Motion of No-Confidence to be moved by Shri Hemwati Nandan Bahuguna—

- (i) the House might sit also on Monday, 16 August, 1982 and that there would be no Question Hour on that day;
- (ii) the House might continue to sit during lunch hour also on that day;
- (iii) the discussion on the Motion of No-Confidence might continue upto 7 P.M. on 16 August, 1982 when the Prime Minister might intervene and thereafter the mover might reply to the debate.

The House agreed.

17. Motion regarding Forty-eighth Report of the Committee on Private Members' Bills and Resolutions

Prof. Rupchand Pal moved the following motion:—

“That this House do agree with the Forty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 11th August, 1982.”

The motion was adopted.

18. Private Members' Resolution—Negatived

Further discussion on the following Resolution moved by Shri Bajju Ban Riyan moved on the 30th July, 1982 continued:—

“This House urges the Government to take immediate steps for the removal of backwardness of the North-Eastern region, which has enormous potential and

raw material for sustaining rapid industrialisation, by setting up industries there and by connecting the region with a net-work of Railway, communication and transport system."

The following Members took part in the debate:—

- (1) Shri Mallikarjun
- (2) Shri Chitta Basu
- (3) Shri Jagpal Singh
- (4) Shri Keyur Bhushan
- (5) Shri Harish Kumar Gangwar
- (6) Shri Sudhir Kumar Giri
- (7) Shri Bhogendra Jha
- (8) Shri R. L. P. Verma
- (9) Shri S. B. Chavan

Shri Bajji Ban Riyan replied to the debate.

The Resolution was negatived.

19. Private Member's Resolution—Under Consideration

Shri K. Lakkappa moved the following Resolution:—

"Keeping in view the vital need for speedy implementation of the socio-economic programme of the Government, this House recommends the setting up of a monitoring body under the Government to constantly watch the progress of the different developmental activities at all levels locate the factors hampering the progress and suggest immediate and remedial measures to expedite their implementation."

His speech was not concluded.

The discussion was not concluded.

5.41 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 16th August, 1982)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, August 16, 1982/Sravana 25, 1904 (Saka)

No. 275

11 A.M.

1. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Statement regarding Review by the Government on the working of the National Small Industries Corporation Limited, New Delhi, for the year 1980-81.
 - (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1980-81 along with Accounts and the Audit Report thereon.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1980-81.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

2. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 11th August, 1982 Rajya Sabha agreed without any amendment to the Industrial Disputes (Amendment) Bill, 1982, passed by Lok Sabha on the 9th August, 1982.
- (ii) That at its sitting held on the 11th August, 1982 Rajya Sabha agreed without any amendment to the Motor Vehicles (Amendment) Bill, 1982, passed by Lok Sabha on the 10th August, 1982.
- (iii) That at its sitting held on the 11th August, 1982 Rajya Sabha agreed without any amendment to the Iron Ore Mines and Manganese Ore Mines Labour Welfare Fund (Amendment) Bill, 1982, passed by Lok Sabha on the 7th August, 1982.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Iron Ore Mines and Manganese Ore Mines Labour Welfare Cess (Amendment) Bill, 1982, passed by Lok Sabha on the 7th August, 1982.

3. Assent to Bills

Secretary laid on the Table the following three Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Estate Duty (Amendment) Bill, 1982.
- (2) The Appropriation (Railways) No. 3 Bill, 1982.
- (3) The Appropriation (No. 3) Bill, 1982.

4. Motion of No-Confidence in the Council of Ministers

Shri Hemwati Nandan Bahuguna moved the following motion:—

"That this House expresses its want of confidence in the Council of Ministers."

The following Members took part in the debate:—

- (1) Shri Vidya Charan Shukla
- (2) Shri Samar Mukherjee
- (3) Shri V. N. Gadgil
- (4) Shri Frank Anthony
- (5) Shri Atal Bihari Vajpayee
- (6) Shri H. K. L. Bhagat
- (7) Dr. Subramaniam Swamy
- (8) Shri Maganbhai Barot
- (9) Shri Tridib Chaudhuri
- (10) Shri Charan Singh
- (11) Shri Y. B. Chavan
- (12) Shri Indrajit Gupta
- (13) Shri Pranab Kumar Mukherjee
- (14) Shri C. T. Dhandapani
- (15) Shri R. S. Sparrow
- (16) Shri K. P. Unnikrishnan
- (17) Shri R. Venkataraman
- (18) Shri Chitta Basu
- (19) Shri Chandra Shekhar Singh
- (20) Shri Chandrajit Yadav
- (21) Shri P. Shiv Shankar
- (22) Shri Ram Vilas Paswan

(23) Shri Kusuma Krishna Murthy

(24) Shrimati Indira Gandhi

(25) Shri Hemwati Nandan Bahuguna (By way of reply).

On the Motion the House divided: Ayes* 110; Noes.
*327.

The motion was accordingly negatived.

(Lok Sabha adjourned *sine die* at 9.03 P.M.)

AVTAR SINGH RIKHY,
Secretary.

*Subject to correction.